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LOK SABHA SECRETARIAT

NEW DELHI

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LOK SABHA

Thursday, April 14, 1966, Chaitra 24, 1838, (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of Shri Suresh Chandra Chaudhuri who passed away at Patna on the 11th April, 1966 at the age of 71.

Shri Chaudhuri was a Member of the Second Lok Sabha during the years 1957 to 1962. We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family. The House may stand in silence for a short while to express its sorrow.

The hon. Members then stood in silence for a short while.

ORAL ANSWERS TO QUESTIONS

Mr. Speaker: Questions.

Shri P. R. Chakraverti: With your permission, I suggest that question No. 1109 may also be taken up with No. 1100.

Some hon. Members: No.

Development of Urban Areas

*1100. Shri Madhu Limaye: Shri Kishen Patinayak:

Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether Government's attention has been drawn to the comparative

study undertaken at the instance of the Planning Commission on planning and financing of urban development in Bombay and Calcutta;

- (b) if so, the conclusions reached therein; and
- (c) whether similar studies covering other cities with a population of a million or more will be undertaken?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): (a) A comparative study on planning and financing of urban development in Bombay and Calcutta has been undertaken by two Officers of the Calcutta Metropolitan Planning Organisation. The draft report is under the scrutiny of the Government of West Bengal and has not been sent to the Government of India so far.

- (b) Does not arise.
- (c) Does not arise.

बी कथु लिलसे : क्या योजना मंत्री जी को पता है कि इस समय शहरों की जमीनों का दाम धाममान को छू रहा है, भौर इसमें काला-बाजार की पूंजी लगायी जा रही है? तो मैं मंत्री महोदय से यह जानना चाहता हूं कि शहर विकास की रिपोर्ट पर जब विचार किया जाएगा तब क्या मरकार उसमें इस बात का भी क्याल रखेगी कि इन सारी जमीनों का राष्ट्रीयकरण करके उद्योगों को चढ़े दाम से भौर गरीबों के मकानों के लिए मस्ते दाम से ये जमीनें दी जाएं?

बी बाशील नेहता: गहरों की जमीनों के क्रयर किस किस्स का टैक्स लगाया जाए इसके बारे में स्टेट्स से बातचीत हो रही APRIL 14, 1966

है। स्टेट्स की तरफ से कुछ कार्रवाई भी की गयी है। हमें उम्मीद है कि जल्दी ही इस बारे में कुछ फैसला राज्यों की तरफ से हो जाएगा।

श्री मध् लिमये: मैंने टैक्स के बारे में प्रश्न नहीं किया था, राष्ट्रीयकरण के बारे में प्रश्न पूछा था।

भी प्रशोक मेहता: जो कार्रवाई हो रही है वह मैंने बता दी है।

श्री सम लिमये: मैं माननीय मंत्री महोदय से जानना चाहता हं कि क्या मंत्री बनने के पहले उन्होंने इस किस्म का कोई भाषण दिया या कि वर्तमान संविधान में जो जायदाद सम्बन्धी धाराएं हैं वे समाजवाद की ग्रोर बढने के रास्ते में बाधा उपस्थित करती हैं भ्रौर उनमें परि-वर्तन की ब्रावश्यकता है? यदि हां, तो गहर विकास के लिए और नगर पालिकाओं की वित्तीय स्थिति सुधारने के लिए जो जमीन के राष्ट्रीयकरण की समस्या है उसको हल करने के लिए क्या वह संवि-धान में परिवर्तन करने जा रहे हैं या उसके लिए भ्रन्य उपायों को खोज रहे हैं?

🎍 भी ध्रज्ञोक मेहता : यह समस्या महत्व-पूर्ण है भौर इस पर प्लानिंग कमीशन में ग्रीर हर जगह पर विचार हो रहा है। शायद माननीय सदस्य को माल्म है कि कांग्रेस प्रेसीडेंट ने कांग्रेंस पार्टी की तरफ *से एक कमेटी बनायी है जिसके सामने भी यह भौर इसी किस्म के दूसरे सवाल हैं भीर उन पर विचार किया जा रहा है।

ब्बी किञ्चन पटनायक : सभ्य देशों में यह मानी हुई बात है कि शहरों में जहां मकान बने हए हैं वहां की जगह भौर खली जगह का मनपात तीस मौर सत्तर होना चाहिए, यानी मकान की जगह 30 ग्रीर खली जगह 70। तो क्या माननीय बंबी महोवय का ज्यान इस तरफ गया है

कि दिल्ली में चांदनी चौक जो कि घनी बस्ती हैया कलकत्ते में श्याम बाजार जो धनी बस्ती है, इन जगहों में तो परिवर्तन नहीं हो रहा है, न रास्तों को चौडा किया जाता है भीर न पार्क या उद्यान वगैरह बनाए जाते हैं, जब कि जहां मभी भी खुली जगह है, जैसे नई दिल्ली वहां नए उद्यान भी बनाए जाते हैं भीर रास्तों को भी चौडा किया जाता है। तो इसमें कोई परिवर्तन लाने के लिए क्या माननीय मंत्री महोदय कोई ठोस कदम उठा रहे हैं?

श्री धशोक मेहता : इन दोनों शहरों के लिए डेवेलपमेंट भौर प्लानिंग भारगे-नाइजेशन्स मौजद हैं, दिल्ली के लिए भी ग्रौर कलकत्ता के लिए भी। वे ग्रारगे-नाइजेन्स इस तरफ मख्तलिफ कार्रवाइयां कर रहे हैं। भ्रौर भ्रगर कोई ज्यादा मालमात करनी हों तो वहां के मंत्रियों से पूछा जा सकता है।

Shri R. S. Pandey: The big cities of Calcutta and Bombay are full of slums. What provisions are going to be made to clear these slums and provide nice and good conditions of living?

Shri Asoka Mehta: In the Third plan, there was a special provision for meeting the requirement of Calcutta city. There is already the Calcutta Metropolitan Planning Organisation which is functioning and we hope that further plans for the development of Calcutta will be brought up when the fourth Plan is taken up.

भी काशी राम गुप्त: क्या सरकार दिल्ली या कलकत्ता जैसे शडे शहरों के लिए यह सोच रही कि धगले दस वर्ष में जिन लोगों की घामदनी डेढ सौ मासिक से कम है उनको मकान बना कर के इतने सस्ते पर दिए जाएं कि जिससे वे उनका किराया बहुन कर सकें, भीर यदि नहीं तो

क्या सरकार इस काम के लिए सस्ती जमीन देने की व्यवस्था करेगी?

बी धारोक मेहता: मुख्तलिफ किस्म के हाउसिंग प्रोग्रामों के लिए, सबसीडाइण्ड हाउसिंग या लो इनकम हाउसिंग वगैरह के लिए, क्या क्या इन्तिजाम किया जा रहा है ग्रीर कौन से प्रोग्राम हैं यह बौधी प्लान के मेमोरेंडम में दिया हमा है।

श्री काशी राम गुप्त : मैंने पूछा कि कि क्या श्रगले दस साल में यह समस्या इल हो सकेगी श्रीर क्या इसके लिए कोई ब्यवस्या है?

श्री अशोक मेहता : उसमें आंकड़े दिए हुए हैं कि कितना पैसा इस काम के लिए चौषी योजना में पांच वर्ष में दिया जाएगा। दस साल में यह मसला हल नहीं हो सकेगा। नेकिन हम चौषी योजना में कहां तक आ पायेंगे इसका पूरा धन्दाजा उसमें दिया हुआ है।

Shri Sham Lal Saraf: With the progressive urbanisation of some of the areas adjoining the bigger cities, today, may I know whether the question of shift of population from the rural to the urban areas also follows, and if so, whether that question is gone into in order to know the causes responsible for such shifts?

Shri Asoka Mehta: There is a shift from the rural to the urban areas and that is why at various places efforts are being made to go in not just for town-planning or city planning but for regional planning for the whole region; the whole region is sought to be planned as a whole and efforts are being made for the setting up of various new towns to see that the people are caught, as it were, before they go into the metropolitan cities. This is what we call the development of satellite towns.

Shri Sham Lal Saraf: What about the shift of population from rural to urban areas? Shri Asoka Mehta: From the rural areas, people go to the urban areas; I thought that is what the hon. Member meant by shift of population.

Shri Sham Lai Saraf: That shift must stop somewhere; otherwise, the entire country might turn into one of large cities.

Shri Asoka Mehta: There are two questions involved in it. One is that of development involving the shift of people from rural areas to urban areas and what are the industries that are sought to be taken up there. Secondly, to what extent are the industries sought to be dispersed from the existing metropolitan cities. Both the questions are being tackled. you know, big townships have come up. During the Third Plan period, we hoped that a lot of important and new townships would come up. There is also the programme of rural industrialisation, but basically I think we will have to see that we concentrate more upon the dispersal of industries because the problem cannot at this stage be tackled by dispersing them in the villages.

भी बूटा सिंह: प्रभी प्रभी मंत्री महोदय ने श्री मधु लिमये के एक प्रश्न के उत्तर में कहा कि शहरी अमीनों के राष्ट्रीयकरण का मामला विचाराधीन है। मैं जानना भाहता हूं कि भ्या केवल अमीनों का ही राष्ट्रीयकरण होगा या कि शहरी जायवाद का भी होगा?

बी ब्रझीक मेहता: इस वक्त तो राज्य सरकारों के साथ शहरों की जमीन धौर धरवन प्रापर्टी पर किस किस्म का टैक्स लगाया जाए इसके बारे में सोच विचार हो रहा है। लेकिन पूरी घरवन प्रापर्टी धौर घरवन लैंड के सम्बन्ध में क्या करना चाहिए इसके उत्पर, जैसा कि मैंने बताया, प्लानिंग कमीशन में विचार हो रहा है, धौर कांग्रेस सीडेंट ने एक कमेटी बनायी है उसमें भी स पर विचार हो रहा है।

10704

Shri C. K. Bhattacharyya; With the removal of slums from the city itself, the suburban areas of Calcutta are being fast urbanised. May I know whether the plan or the efforts being made by the CMPO include provi-sion for the requirements of ordinary human life, namely, bazars, roads, public conveniences and water supply for these areas where the adjoining slums are being removed and the people resettled?

Shri Asoka Mehta: In the programmes of development for these metropolitan cities like Calcutta and Bombay, provision has been made for various facilities that have been indicated.

Shri C. K. Bhattacharyya: What about water supply?

Shri Asoka Mehta: Water supply is also given very high priority. But apart from water supply, there are other facilities which require a great outlay. For instance, as far as Bombay is concerned, the total outlay invested by the Municipal Corporation is something like Rs. 700 crores. Now, one has to think of getting these resources and mobilising them. partly from the State and partly from other sources, and see how they can best be phased over a period of time. In all this, water supply will get the highest priority.

Opening of more Hospitals in the country

*1101. Shri Subodh Hansda; Shri S. C. Samanta: Shri M. L. Dwivedi: Shri Bhagwat Jha Azad: Shri P. C. Borooah: Shri Hukam Chand Kachhavaiva: Shri Bade: Shri Yashpal Singh: Shri Bibhuti Mishra:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that suggestion for opening more hospitals at

district level instead of opening of big medical colleges in cities has been made at the 11th Annual Conference of the Indian Section of the International College of Surgeons held in Delhi in the last week of December, 1965; and

(b) if so, the reaction of Government thereto?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) Yes, Sir.

(b) Improvement of District Hospitals and opening of new medical colleges are complementary and not contradictory of one another. It is necessary to open new medical colleges to meet the shortage of doctors in the country. All possible steps are being taken to augment and improve hospital facilities at the district level also.

Shri Subodh Hansda: May I know whether the Government is aware that the existing district hospitals are not well equipped, particularly in West Bengal, especially in the matter of modern surgical instruments; if so, may I know whether Government will provide more funds to equip all the existing district hospitals?

The Minister of Health and Family Planning (Dr. Sushila Nayar): Sir, there is no such proposal from the Central Government. The hospitals are the responsibility of the State Governments, and we shall certainly bring it to the attention of the State Government that they need to improve these facilities as the hon. Member has stated.

Shri Subodh Hansda: I would like to know whether the International College of Surgeons have experienced any difficulty due to the disadvantage in locating all these colleges in the main cities and not locating these colleges in the rural areas, to remove which they have made some suggestions?

Dr. Sushila Nayar: They have made no suggestions for locating medical colleges in the rural areas. I am sorry, the President of the Association has talked of everything except his own subject, as to how to improve the surgical facilities in the various hospitals. He has stated that we should give three times the salaries to the doctors in the rural areas.

Shri D. C. Sharma: Sir, I rise to a point of order. Is it proper to discuss a person in these terms when he is not present here to defend himself?

Mr. Speaker: That is a public statement that he has made. We can discuss that statement.

Dr. Sushila Nayar: Further, he has suggested that instead of opening new medical colleges we should divert that money for various other purposes. Now, Sir, some doctors may be interested in not increasing the number of doctors in India because if the doctors are increased naturally it will affect the few that are there. But, as the House is well aware, there is a shortage of doctors, whatever this gentleman might have stated, and we have to train more doctors to make up for the shortage.

Shri S. C. Samanta: May I know the policy followed by the Central Government as regards opening of colleges and hospitals in different parts of States, and what advice has been given to them?

Dr. Sushila Nayar: As the House is aware, the Health Survey and Planning Committee has gone into this whole question very thoroughly. They have recommended that there should be one medical college for every 50 lakhs of people. We are trying to follow that advice and we are trying to persuade the State Governments to disperse the medical colleges rather than concentrate them in any particular place.

भी हुकम वस्य कछ्वाय : स्या इस सम्मेलन में इस बात पर भी विचार किया गया कि इस समय सभी स्तरों पर जिला स्तर पर, तहसील स्तर पर भस्पतालों की बहुत कभी है भीर भस्पतालों भीर पलंगों में पर्याप्त माला में वृद्धि होनी चाहिए ? इस समय कितने पलंग सारे देश के भन्दर हैं भीर क्या इस बात का विचार किया गया है कि जो मरीज भपने घर पर रह कर इलाज करवाते हैं भीर जब वह घर पर ठीक नहीं होते हैं भीर समुचित इलाज के लिए भस्पताल जाने को इच्छुक होते हैं भीर भरती होना चाहते हैं तो उनको वहां भस्पताल में जगह भीर पलंग भादि मिल सकें जोकि भभी नहीं मिलते हैं।

डा॰ सुद्दीला नायर : शमें मालूम है
कि देश में धस्पतालों के पलंगों की
कमी है धौर हमने कोशिश की थी कि
कम से कम एक हजार की धाबादी पर एक
पलंग इस देश मैं मिल जाय। तीसरी
योजना में हम उस पर पहुंच नहीं पाये।
धाधे पलंग के हिसाब से भी कुछ कम ही
है। धगली योजना में भी कोशिश है कि
कुछ पलंगों को बढ़ाया जाय लेकिन तो भी
पर्याप्त माजा में पलंग नहीं बढ़ मकेंगे।

श्री यशपाल सिंह: माननीय मंत्री ने यह जब कहा कि झगली पंचवर्षीय योजना में उनको बढाया जायगा तो क्या यह सरकार की ग्रयोग्यता का प्रमाण नहीं है कि बीमार बढ़ते जा रहे हैं? ध्रस्पताल ही नखोलने पडें, कोई बीमार ही न पड़े इसके लिए सरकार ने क्या प्रीवेन्टिव एक्शन लिया ह भीर स्वास्थ्यक को क्या महत्ता दी गयी है यह मैं सरकार से जानना चाहता हूं। जब हमारे घारोग्य मंत्री जिनके कि हाय में स्वास्थ्य है उनको श्रभीतक कैवि ट रैंक नहीं दिया गया है तो फिर कैसे काम चलेगा क्योंकि लोग बीमार होते रहेंगे भौर हम भस्पताल खोलते रहेंगे भौर इस तरह से भरवों भौर करोड़ों रूपया अर्थ होता रहेगा?

APRIL 14, 1966

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्डा॰ सुशीला नायर : श्रीमन्, बीमारियों की रोकयाम के लिए सरकार ने क्या काम किया है वह तो सबको विदित है। जहां करीब 25 लाख लोग मरते थे हर साल मलेरिया के सीधे या उसके इनडाइरेक्ट रिजल्ट से वहां एक भी ग्राज मरता नहीं है। चेचक में भी बहुत कमी हो गयी है भीर दूसरे रोगों में बहुत कमी हो गयी है। कोशिश तो परी हो रही है रोगों की रोकथाम करने की लेकिन उसके साथ ही साथ हमारी धाबादी भी बढ़ती है और लोग बीमार भी पडते हैं।

भी विभृति मिश्रः ग्रभी मंत्री जी ने जवाब दिया कि 50 लाख की घाबादी पर एक मैडिकल कालिज खोलाजायगा तो बिहार की माबादी चूंकि पांच करोड़ है तो वहां 10 मैडिकल कालिज चाहिएं। सेकिन मैं तो यह पूछना चाहता हं कि जो धौर मैडिकल कालिज धौर ग्रस्पताल बनाये जाने हैं उनके घलावा पहले से जो घस्पताल घादि बने हुए हैं, कम से कम देहात में, भ्रध्यक्ष महोदय, भ्राप चल कर उनकी हालत देख लीजिये भौर शहर में भी भेरी समझ में वही हालत होगी कि उन **प्रस्प**तालों के पास दवाएं नहीं हैं, रोगी बगैर दवा के वापिस चले जाते हैं ग्रौर दवा तो दवा उनको पानी भी नहीं मिलता है तो हमारे मंत्री जी तो गांधीवादी हैं. गांधी जी के साथ रही हैं, संविधान के धन्दर यह निर्देश है श्रीर श्रष्ट्यक्ष महोदय, यहां भ्राप के ऊपर "धर्मचक प्रवर्तनाय" का चक्र चलता है, ग्रस्पताल चाहे नये खलें यानखलें लेकिन कैम से कम जो श्रस्पताल शभी कायम है उनमें दवादारू का बंदोबस्त तो होना ही चाहिए ?

डा॰ सशीला नायर: यह बात सही है कि बिहार में भाबादी के हिसाब से जितने बैडिकल कालिज होने चाहिएं उतने नहीं है। इम भाशा रखते हैं कि सरकार विहार की धगली योजना में इस तरफ तवज्जह

देगी। इसी प्रकार से यह बात भी सही है कि बहत से भस्पतालों में जो साधन सुविधा होनी चाहिए खास कर छोटी छोटी जगहों में वह मौजूद नहीं है। उसकी तरफ हम सतत ध्यान दे रहे हैं भौर राज्य सरकारों का भी निरंतर ध्यान दिला रहे हैं कि उसको सधारा जाय।

Shri Dinen Bhattacharya: May I know whether it is a fact that in West Bengal at the present moment for want of lymph, there is a great apprehension that there will be a break-out of small pox in epidemic form and, if so, what action the Government proposes to take immediately?

Dr. Sushila Nayar: It is true that in some of the big cities including Calcutta Corporation area and some other municipal areas, cases of small pox nave continued in spite of the campaign for universal vaccination We have drawn the attention of the State Governments to have an intensive effort put in in these areas where deficiency has been noticed and we are giving all the help in that direction.

Shri Dinen Bhattacharya: I asked specifically in regard to the supply of lymph to the West Bengal Government, whether the West Bengal Government is not supplied with lymph, which is an antidote against smallpox.

Dr. Sushila Nayar: That is not correct; there is no shortage of lymph. We are supplying all the necessary quantity of lymph, freeze dried vaccine for this purpose.

Shrimati Vimala Deshmukh: Does the Government propose to open at least one medical college in the Vidharba region where there is no medical college at present?

Dr. Sushila Nayar: This is a suggestion for action which we will bring to the notice of the concerned State Government.

Shri S. M. Banerjee: I want to know whether it is a fact that the State Government of Uttar Pradesh has requested for financial aid from the Centre for opening three more medical colleges in U.P. to create more beds etc. I would like to know the reaction of Government and the financial aid likely to be given.

Dr. Sushila Nayar: I wish the State Government of U.P. would include more than three medical colleges in their State Plan. Whatever is included in their State Plan, they will get full assistance from the Government of India.

Shri D. C. Sharma: There is an all-India body which sees to it that the doctors who practice either privately or as Government servants are properly qualified. May I know if there is any all-India body which sees to it that the hospitals in India are properly staffed, properly equipped and properly looked after?

Dr. Sushila Nayar: So far as the qualifications of doctors are concerned, there is the Medical Council of India, which is the custodian of the standards of medical education.....

Shri D. C. Sharma: I have spoken of that; I want to know about hospitals.

Dr. Sushila Nayar:as well as the qualifications of those who practise medicine. So far as the standards of hospitals are concerned, it is the responsibility of the State Government under the Constitution.

बी तुल्झीबास जायव : देहात में जो दवाखाने हैं, उनमें डाक्टरों की कमी है, क्योंकि वहां पर उनको तत्क्वाह कम मिलती है धौर इसलिए वे नौकरों छोड़ कर बानगी प्रैक्टिस करने बले जाते हैं। क्या सरकार ने ऐसी किसी योजना पर विचार किया है कि उन डाक्टरों को ठीक वन्क्लाइ दी जाये, जिससे वे उन डिक्पेंसफैंक मैं रह्न कर काम करें? बा० सुशीला नायर : यह बात सही है

कि देहात में डाक्टर लोग जाना पसन्य
नहीं करते हैं। तन्ख्वाहें भी कम हैं और
मकान वगैरह न होने से कुछ प्रसुविधा
भी वहां रहती है। सभी राज्य सरकारों

मैं सैंट्रल कोंसिल में बैठ कर इस बात पर
प्रस्ताव पास किये हैं कि वहां पर तन्ख्वाहें
ज्यादा भ्रच्छी होनी चाहिए और मकान वगैरह
वगैरह बनाने के लिए केन्द्रीय सरकार ने
कुछ सहायता देना तय किया है।

Shri Narendra Singh Mahida: May I know whether the Central Government encourages the opening of Ayurvedic hospitals; if so, how many hospitals are being run by the Central Government?

Dr. Sushila Nayar: The Central Government has nothing to do with the opening of any type of hospitals, Ayurvedic or allopathic; it is the responsibility of the State Governments.

Shri Shinkre: What about the hospitals in Delhi? Are they not run by the Centre? What sort of answer is this? (Interruption).

Shri Narendra Singh Mahida rose-

Shri Shinkre: There are so many hospitals, owned, controlled and managed by the Centre in Delhi and she says that the Centre has nothing to do with this.

Dr. Sushila Nayar: If a question is asked about Delhi specifically, I will be able to answer it.

Shri Sham Lal Saraf: The hon. Minister is aware that even today a number of posts of professors in different subjects are vacant in some of the colleges. So, what steps are being taken to provide quality teaching and up-to-date equipment in the medical colleges already opened before she launches upon new schemes of opening medical colleges?

Dr. Sushila Nayar: The Government of India is doing everything possible to enhance and increase postgraduate training facilities and for that purpose, besides the All India Institute of Medical Sciences, we have started a second institute at Pondicherry. We propose to open some more as soon as the Finance Ministry clears the proposal.

श्री श्रोंकार लाल बेरवा: जिन इलाकों में टीके लगाए गए हैं, बहां भी खेवक की महामारी का जोर ज्यादा है। राजस्थान में कोटा, बीकानेर, उदयपुर में 559 बच्चे इन तीन महीनों में मर चुके हैं। मैं यह जानना चाहता हूं कि क्या वहां पर खेचक के टीके नहीं लगाए गए हैं, भगर नहीं लगाए गए हैं, तो क्यों नहीं लगाए गए हैं श्रीर ग्रगर लगाए गए हैं, तो किन किन एरियाज में लगाए गए हैं।

• डा॰ सुझीला नायर: राजस्यान में भी वेषक केटीके लगाने का प्रभियान तो जारी है। प्रगर किसी खास अगह पर कमी रह गई है धौर माननीय सदस्य उसके बारे में मुझे जानकारी देंगे, तो मैं स्टेट गवर्नमेंट से उसके बारे में बातचीत करूंगी।

Power Generation at Hirakud

*1102. Shri Bhagwat Jha Azad: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri Subodh Hansda: Shri P. C. Borooah: Shri D. N. Tiwary:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the shortfall in power generation at Hirakud is likely to continue still further;
 - (b) if so, the reasons therefor;
- (c) whether the State Government have asked for any technical or other assistance to obviate the continuing shortage and resultant loss to them; and

(d) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Irrigation and Power (Shri K. L. Rao): (a) to (d). A statement is laid on the Table of the House.

Statement

(a) and (b). Two factors have been responsible for reduced power generation at Hirakud. One is the poor post-monsoon inflows into the Hirakud reservoir (since October, 1965), as compared to the normal years. The other factor is the need, in the context of the present food shortage, to accord priority to releases of water for second crop irrigation.

The short-fall in power generation will continue till the onset of the next monsoon.

(c) and (d). The State Government had approached the Central Water and Power Commission for arranging bulk Supply of power from DVC to mitigate the power shortage. The Central Water and Power Commission have arranged for supply of 7.5 MW. from the DVC to Orissa which is being drawn by them since 6th February, 1966.

Shri Bhagwat Jha Azad: Could we know as to what was the percentage of shortfall in this particular case in this year?

Dr. K. L. Rao: This year there is a shortfall of 25 per cent in Hirakud generation.

Shri Bhagwat Jha Azad: May I know whether, in view of this huge expenditure on this, we have ultimately to depend upon monsoons to have the full power generation or has this technical Minister any other media by which when the monsoons fail the electricity should not fail?

Dr. K. L. Rao: This is one of the biggest resservoirs that we have in the country, and also Orissa is very fortunate in having coal deposits and in the course of next year we will

have connection between the thermal station and the hydro station which well prove very useful

- Shri S. C. Samanta: Is it not a fact that during monsoons a good amount of water overflows the dam and, if so, is there any proposal to enlarge the reservoir or to put any dam in the upstream of the river?
- Dr. K. L. Rao: It is true that the water in the river is six times of what we can store at the Hirakud Restruoir. But it is not possible to construct any more storage. We have constructed the maximum storage that we could.
- Shri Subodh Hansda: On the request of the State Government, the Central Water and Power Commission has arranged for the supply of 7:5 MW from the D.V.C. I would like to know whether this is a stop-gap arrangement or a permanent arrangement.
- Dr. K. L. Bao: It is only for a temporary period when the Hirakud Reservoir is not able to generate sufficient amount of power.
- Shri D. N. Tiwary: In the statement, it has been mentioned that some amount of power from D.V.C. will be given to Orissa. May I know whether there is a surplus power in the D.V.C. or there will be a cut from Bengal or Bihar?
- Dr. K. L. Rao: Fortunately, in this regin there is a sufficient amount of surplus power. Actually, we could have have met the requirement of Orissa if only we had a sufficient amount of transmission lines between Aditayapur and Rajkharswan.
- Shri Kapur Singh: I want to know whether these country-wide and recurrent shortages are due to faulty planning or due to unforcesen causes.
- Dr. K. L. Rao: It is due to deficiency of rainfall. This year was one of the worst years of the last sixty years.

Shri Surendranath Dwivedy: Even during normal years, apart from this

particular year, the experience has been that the inflow of water into the Reservoir is not sufficient and it does not reach the level to generate power. Has this defect been removed?

Dr. K. L. Rao: That is not correct. The Reservoir can be completely filled and to the maximum level. Even this year, it was only less by 1½ feet.

गंडक परियोजना

- *1103- भी डा॰ मा॰ तिवारी : क्या सिवाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या यह सच है कि गंडक परि-योजना के प्लान और प्राक्कलनों में कुछ परिवर्तन किये गए हैं;
- (ख) यदि हां, तो क्या प्राक्कलन बढ़ गये हैं; ग्रीर
- (ग) इस परियोजना के वर्तमान प्राक्कलन क्या हैं?

The Minister of State in the Ministry of Irrigation and Power (Shri K. L. Rao): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) The revised estimated cost of the Gandak Project is likely to be of the order of Rs. 121 crores.
- Shri D. N. Tiwary: May I know how many times this has been revised and what is the difference between the original estimate and the present estimate?
- Dr. K. L. Rao: This project was sanctioned for Rs. 54 crores and this is the first revision that has taken place now.
- Shri D. N. Tiwary: With all this upward revision of the estimates, may we hope that the water will be given to this area on schedule or will there be any delay?

Dr. K. L. Rao: Naturally, because the estimate of the projest has gone up very much, there will be a certain amount of delay in completing the project. But for the commencement of supply of water, I do not expect that there will be any change.

Shri Shree Narayan Das: May I know whether the work is going on schedule or whether there is any delay on account of lack of funds?

Dr. K. L. Rao: It is going on as per schedule. But this year, unfortunately, there has been a less amount of funds allotted because of a general cut in the irrigation sector. There is a certain amount of progress. At least, we will be able to progress on the Barrage and we will be able to supply water on schedule.

ब्बी विभित्त मिश्रः क्या यह सही है कि गंडक योजना के दो हिस्से हैं- एक बैराज बनाने का काम है भीर दूसरा नहर खोदने भीर पूल बनाने का काम है, जिनमें से नहर खोदने भौर पूल बनाने का काम रमैया कम्पनी भौर भारत सेवक समाज को दिया है, लेकिन चंकि उनके पास रीसोसिज नहीं हैं, इस-लिए वे काम देर से करते हैं ग्रीर काम में देरी होती चली जा रही है, जिसकी वजह से बर्च का एस्टीमेट भी बढ़ता चला जा रहा है; यदि हां, तो क्या सरकर कोई ऐसा इन्तजाम सोच रही है कि यह काम ऐसे भादमियों को दिया जाये. जो कि इस काम को निर्धारित समय के ग्रन्दर ग्रन्दर कर सकें, नहीं तो देरी करने से उस प्लान का खर्चा बढ़ता चला जायेगा?

Dr. K. L. Rao: There is a Control Board; the Governor of Bihar is the Chairman of that and they go into this very carefully from time to time. The works are well geared up and we find that the progress is quite satisfactory. The only limitation will be one of finance this year.

न्दी क॰ ना॰ तिवारी : क्या यह बात छही है कि बराय का काम 1967 में पूरा हो जायगा, लेकिन नहर न बनने की बजह से, पानी दिये जाने का जो प्लाने बा, उसमें देरी होगी और पानी 1970 तक दिया जा सकेगा, भगर यह बात सही हैतो उसके क्या कारण हैं?

Dr. K. L. Rao: No, Sir. We are giving the highest priority for the barrage because we will then be able to divert the water into the canal. The entire length of the canal need not be completed. As we do every portion, we can supply water to the lands. That is why the highest priority is given for the barrage.

Shri K. N. Tiwary: It was said in the beginning that the water would come in the canal by 1967. But now it is said that the barrage will be completed by 1967, but the water will not come in the canal by that time, but will come only in 1970. So I want to know whether these are the facts and if so, what are the reasons for the delay.

Dr. K. L. Rao: As I submitted, I hope the barrage will be completed in 1967 and then, as I submitted, the whole length of the canal need not be completed; as we build 50 miles, we can supply water to the nearest lands and as we get more funds, more and more areas will be supplied.

Shri Bhagwat Jha Azad: Is it correct to say that the immediate food-bearing capacity of the scheme after the completion of the scheme will not only enable us to tide over the 12 lakh tons of deficit of the State but can also give an extra 8 lakh tons and if so, may I know whether, according to the importance and priority of the scheme, the funds allotted for this year, according to the Minister and the Government, are sufficient to achieve that uin?

Dr. K. L. Bao: It is quite true that this is one of the best projects in the country and about 36 lakh acres can be irrigated by this and it will cover a very large amount of food dedciency in the State and elsewhere. Due to financial limitations, certain

amounts of reductions have had to be made, but I hope that we will be able, by and large, to stick to the programme.

Shri Sinhasan Singh: The barrage in Gandak project is divided into two parts: the barrage in Bihar section, along with canals, under the Bihar Government and the other part of the canal section in the U.P. May I know whether this amount of Rs. 121 crores covers both the barrage and the canal under both the States and what was the original target date for completion and what is the revised target date for the completion of this, efter having revised the estimate to Rs. 121 crores?

Dr. K. L. Rao: There are actually three canals: two on the eastern side and one on the western side. Some portion of the length of the one which is on the western side passes through U.P. territory. Rs. 121 crores consist of the estimates of both the Bihar area and the U.P. area. The cost of the portion relating to U.P. comes to Rs. 26 crores out of the total of Rs. 121 erores.

श्री विभूति मिश्रः मेरे प्रका का जवाब इन्होंने नहीं दिया है, मैंने पूछा या रमैया कम्पनी के बारे में। इन्होंने कह दिया कि गवर्नर उसके चेयरमैन हैं, लेकिन वहां पर काम नहीं हो रहा है?

श्चम्यक्ष महोदय: वह कहते हैं कि काम हो रहा है।

> सरकारी कर्मचारियों को क्वार्टरों का दिया जाना

*1104 भी भागवत का धावाद : भी म० सा॰ डिवेरी : भी प्र० चं० बक्झा । भी सुबोध हंसदा : भी सु० चं० सामन्त :

क्या निर्माण, ग्रांबास तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे किः

- (क) क्या यह सच है कि उपयुक्त धावास उपलब्ध न होने के कारण, जिसके बे हकदार हैं, उच्चतर वगों के कर्मचारियों को ऐसे क्वार्टर दिये जाते हैं जो उनसे नीचे के वगें के कर्मचारियों के लिए बने होते हैं धौर यथा समय बारी धाने पर धी उन्हें वे क्वार्टर नहीं दिये जाते जिनके बे हकदार होते हैं;
- (ख) यदि हां, तो क्या यह सच हैं कि नीचे के वर्गों के कमंचारियों को काफी कठिनाई का सामना करना पड़ रहा है क्योंकि दस-दस साल तक भी उन्हें उपयुक्त ग्रावास नहीं मिल पाता ; ग्रौर
- (ग) इस कठिनाई को दूर करने के लिए क्या कार्यवाही की गई है?

निर्माण, धावास तथा नगरीय विकास संत्रालय में उपमंत्री (श्री भगवती):
(क) केवल टाईप VII और VIII के हकदार धफसरों को जब उनकी केटे-अर्थ गरी का मकान खाली नहीं होता तब उन्हें एक कैटेगरी नीचे का मकान धलाट कर दिया जाता है। टाईप VI और उन्हेंसे नीचे के हकदार धफसरों को धब एक कैटेगरी गीचे का मकान धलाट नहीं किया जाता। जब ऐसे धफसरों की बारी धाती हैतो जिस टाईप के वे हकदार होते हैं उसी टाईप में उन्हें धलाट कर दिया जाता है।

- (क्ष) टाईप VII और VIII के हकदार प्रफसरों को एक कैटेगरी ,नीचे का प्रलाटमेंट देने से निचले कैटेगरी के हकदार प्रफसरों के हक पर कोई प्रसर महीं पड़ता।
- (ग) मकानों के बलीटमेंट की हालत कोई बच्छी नहीं है। नगमग एक लाख

मकानों की मांग की जगह पर हमारे पास सिर्फ 39,000 मकान प्रलाटमेंट के लिए हैं। इस समस्या का हल एक ही है कि ज्यादा मकान बनाये जायें लेकिन बचत की वजह से हमारा इमारतों का काम विल्कुल कम कर दिया गया है।

श्री भागवत झा ग्राजाद: माननीय मंत्री जी ने बताया है कि ग्रगर क्वार्ट्स उसी क्लास के ग्रवेलेबिल नहीं होते हैं तो नीचे बाली क्लास के दे दिये जाते हैं, ऐसी स्थिति में उनके हक पर ग्रमर नहीं पड़ता है। क्या उनकी कठिनाइया नहीं बढ़ती हैं, ग्रगर यह बात सही है तो नीचे दर्जे के व्यक्तियों की भी इसी तरह से दिया जाय?

Shri Bhagavati: As I have stated already, now that system has been changed. Only so far as types VII and VIII are concerned, the officers entitled are allowed the next-below type of accommodation, and the rest are not allowed the next-below type of accommodation. So, the junior officers are not at all affected by this.

भी भागवत का प्राजादः मैं यह जानना पद्मा हूं कि वर्तमान प्रसेसमेन्ट, गणना के मह्मार हमारे पास जितने क्वाटंसं की प्राक्क्षास्त्रकता है, उसकी तुलना में कमी कितनी है स्रीर कितनों को मिलने की सम्भावना है?

Shri Bhagavati: I have already indicated the number. The total demand throughout the country is 1.48.401, and the availability is only 42,631. So. the shortage is 1,05,770.

Shri Bhagwat Jha Azad: What is the achievement of Government?

Shri Bhagavati: The position is not good.

Shri Subodh Hansda: What is the length of service of the senior officers who have already got the allotment and what is the length of service of the junior officers who have not got the allotment?

Shri Bhagavati: So far as the senior officers are concerned, their number naturaly is much smaller. For Type VII, the demand is only for 246, and that for type VIII is only for 108. The satisfaction in these types is 70 per cent and 61 per cent, whereas in the lower types, that is types I. II and III, the satisfaction will be 46 per cent, 30 per cent, 32 per cent and so on; the position in the lower types certainly is not satisfactory.

Shri S. C. Samanta: May I know whether complaints have been received by the Ministry that houses have not been allotted to those employees who are serving for more than ten years whereas people of the same category who have served for less than ten years have been allotted houses, and if so, in how many cases, and how the complaints have been dealt with?

Shri Bhagavati: I donot think that any discrimination is made. A definite policy is pursued. So far as types I to V are concerned, that is, so far as the junior officers are concerned, their date of appointment is taken into consideration as the priority date. For the other types, the date of confirmation to the higher post of promotion to that category is taken into consideration as the priority date; according to the priority date, the houses are allotted. No discrimination is made.

Shri S. C. Samanta: I wanted to know whether the rules had been observed.

श्री हुकम चन्द कख्राय: जो कर्मचारी स्थानान्तरित होकर दिल्ली श्राते हैं, उन्हें माकान मिलने में काफी कठिनाई होती है, क्या सरकार ऐसी व्यवस्था करेगी कि उनके स्थानान्तरित 'होकर श्राने के पहले ही उनको क्वार्टर एलाट करकेउनको पहले से सूचना दे देवे, तब वे प्रपने परि-वार को बिल्ली लावें?

Shri Bhagavati: The basic problem is acute shortage of houses in Delhi. During this year, we have no money for constructing new houses, because there is a cent per cent cut. So, the position is really not good. So far as it is possible to make allotment to the officers concerned, we have certain policies and we follow them scrupulously.

श्री श्रोंकार लाल बेरवा: बड़े श्रफसर जब छोटे मकानों में रहते हैं श्रीर उनका किराया देते हैं तो सरकार को किराये में नुक्तान होता हैं। बड़े श्रफसरों को जो किराये में फायदा छोटे क्वार्टर देकर पहुंचाया जाता है, इसके बारे में भी क्या सरकार ने विचार किया हैं? क्या इसके बारे में विचार किया हैं कि उनसे क्या किराया चार्ज किया जाय?

Shri Bhagavati: That is not correct; if an officer who is given a higher type of accommodation but he occupies a type of accommodation below his entitlement, he is charged for the higher type of accommodation.

Shri Joachim Alva: Do Government make enquiries of officers who possess no cars and who have no chance of possessing cars so that they are given preference in allotment nearer the Secretariat? Also what about the class III and class IV employees who are living 20 miles away and who have no Government accommodation? Is there any long-term arrangement for their quarters?

Shri Bhagavati: It depends upon the availability of accommodation.

श्री ब्रश्नपास सिंह : सरकार की नीति पापुलेशन को कम करने की है। हालांकि हमारे धर्मशास्त्रों में इसको सब से बढ़ा पाप लिखा हुसा है। लेकिन उसको प्राप छोड़ दें। सरकार पापुलेशन कम करना बाहती है। और इंजैंक्शन से ले कर लूप तक सब तरीके फेल हो चुके हैं। ऐसी सूरत में सरकार यह नियम क्यों नहीं बना देती है कि सिर्फ प्रनमेरिड कमंचारियों को क्वार्टर एलाट किये जायें ग्रीर जो मेरीड लंग हैं वे सड़कों पर फिरते रहें? इससे भावादी बड़ेगी नहीं। क्यों नहीं भन्मैरिड लोगों को प्रफेंस दिया जाता है?

श्रम्यका महोदय : श्री लिमये ।

शी मधु लिमधे: जब पुराने सरकारी
मकान किसी कारण तोड़ दिये जाते हैं
तो क्या यह नियम है कि वहां रहने वाले
जो कर्मचारी हैं उनको कोई श्रलग जगह
दी जाए? यदि हां तो मैं जानना चाहता
हूं कि डाक तार विभाग से कोई शिकायतें
प्राप्त हुई है कि दिल्ली में रहने वाले ऐसे
कर्मचारियों को जब उनके मकान तोड़
दिये गये तो कोई नए मकान नहीं दिये गये,
यदि हां तो ऐसी शिकायतों के बारे में क्या
किया जा रहा है ?

निर्माण, धाषास तथा भगरीय विकास मंत्री (श्री मेहर चन्द क्षन्ना): जहां तक वन्सं हाउसिंग मंत्रालय का ताल्लुक है धगर हम किसी एलीजीवल एलाटी का मकान तोड़ते हैं तो हम उसको जरूर जगह दते हैं। जहां तक डाक धीर डाकखाने का ताल्लुक है, यह मेरा काम नहीं है। उनका पूल धलहदा है, उनका मंत्रालय धलहदा है।

Shri S. M. Banerjee: Is it a fact that there were certain Government orders giving preference to women employees of Government in the matter of allottenent of quarters which have recently been withdrawn? I would like to know whether such an order exists and, if so, whether any preference is given to ladies working in Government

Shri Bhagavati: There is a ladies' pool from which they are allotted quarters.

भी काशीराम गुप्त: तीसरी मौर चौयी श्रेणी के कर्मचारियों को क्या यह धिकार दिया गया है कि उनके जो पलैट हैं उनका कुछ हिस्सा वे ग्रपने साधी तृतीय भौर चतुर्य श्रेणी के कर्मचारियों को दे सकते हैं. यदि हां तो क्या उसके किराये के ऊपर भी कोई प्रतिबन्ध है?

Shri Bhagavati: I could not follow the question.

Shri Kashi Ram Gupta: Have Government allowed the class III and class IV employees to sublet their accommodation to the same categories of employees? If so, is the subletting to be done under certain rules and regulations or without these?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): As we are very short of accommodation, we are actually conniving at sharing by Government officers. The only condition we have laid down is that if any sharing is to be done, it should be between the allottee and an eligible officer, not an outsider.

Conference of Chairmen of Electricity Boards

*1105. Shri Shree Narayan Das: Shri Krishnapal Singh:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the conclusions arrived at and the recommendations made by the Conference of Chairmen of State Electricity Boards held in November, 1965 so far as they concern the Central Government, have been consider-
- (b) if so, the decisions taken thereon?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) and (b). A statement is laid on the Table of the House. [Placed in Library See No. LT-6038] 66].

Oral Answers

Shri Shree Narayan Das: From the statement, it appears that final action with regard to setting up of rural electric cooperatives will be taken after discussions held with the experts of the U.S. National Rural Electric Co-operative Administration. many experts have been invited and what will be the expenditure involved when they come here?

Dr. K. L. Rao: Two experts were invited and we are expecting them any time. The only expenditure involved is the actual costs here during their stay, whatever we spend by way of rupees here.

Shri Shree Narayan Das: In the statement it is said that the question of grant of five-year interest-free loan for rural electrification is being examined by the various Ministries I would like to know concerned. when a decision is likely to be taken, and whether any of the States have made any demands for this purpose, and if so, what is the demand?

Dr. K. L. Rao: Actually, all the States have made this demand and it has been under discussion with the Ministry of Finance. It will take some ti.ne.

Shri Krishnapai Singh: I believe that one of the points discussed at this conference was whether in the rural areas minimum charges for supplying electricity should be levied or not? The cultivators do not consume any electricity during the rainy season for four to five months in the year. Besides, they are charged rather high line rental charges for connecting the main lines to the distribution line. I wonder what decision has been taken by Government on these points.

Dr. K. L. Rao: These decisions have been communicated to the State Governments and the Electricity Boards, and so far we have received replies from three electricity boards agreeing with these recommendations, and we are awaiting the reply from the others.

Shri Jashvant Mehta: The conference expressed the opinion that the rural electrification programme has been held up due to shortage of transformers and copper. The Gujarat Electricity Board has already submitted its demand. May I know what steps Government have taken in this matter to supply these things?

Dr. K. L. Rao: The materials required for the next two years for rural electrifications have been called for from the various State Electricity Boards, and so far, only four or five have supplied the information. We are awaiting the information from the others, so that we can have a consolidated statement and proceed further.

Shri Firodia: Will these rural cooperatives give loans to individual farmers to take the power line in their fields and by electric motors; if so, from what source will these co-operatives get this money?

Dr. K. L. Rao: That has vet to be discussed. After the arrival of these American experts, that is one of the questions that has got to be tackled.

Shri Indrajit Gupta: I want to know whether this decision to subsidise electricity rates for agricultural purposes if they are in excess of 12 paise per unit will hold good even in case the existing rates, as for example in the DVC, are increased in future as they are likely to be under the pressure of the World Bank?

Dr. K. L. Rao: This will be for the rates prevailing from 1st January this уеаг.

Shrimati Savitri Nigam: May I know whether this matter was also discussed in this conference that the electricity rates should be made uniform as far as agricultural purposes are concerned and also the rates should be reduced and made at par with the rates of industrial electricity?

Dr. K. L. Rao: This question I have answered earlier also. Both these things are not possible at the present stage. Firstly, for getting uniform rates for the entire country we have to wait for the formation of a very good grid system. The whole country should be connected by transmission lines. Only then it is possible to have uniform rates.

Secondly, it will never be possible for us to supply for agricultural pumping at the same rate as we charge for industrial load for obvious reasons, the reasons being that the agricultural load is very small, only for a small period of the year and is also scattered, whereas industrial load is concentrated, a very large amount of power is involved, and it is very near to places where we get the power. Therefore, it will never be possible for us to supply agricultural pumping at the same rate as industry.

Shri Hari Vishnu Kamath: I am referring to that part of the statement which says that experts of the-a very long-sounding name—the States National Rural Electric Cooperative Administration are coming. Is the Minister aware that there is a very friendly Asian country called Japan which has made considerable progress in this field of rural electrification, and if so, how is it that in the Asian milieu in which we are working and living and functioning. Japanese experts have not been called but experts from the USA?

Dr. K. I., Rao: For the simple reason that India is a country which resembles more the United States. widespread, very long distances, etc. It is not like Japan where it is more of an urban nature. The rural electric administration in the United States has achieved one of the, or probably the, best success that has so far been achieved anywhere in any country. It is obvious that when we seek advice we must seek the advice of the best people.

Shri Hari Vishnu Kamath: My question was about the Asian milieu.

Mr. Speaker: He has given his reason.

Shri Kandappan: The statement says that pending the formal setting up of the committee they examined laying down principal guide-lines which may be followed by the state in selling power to another state and necessary date required for this is also being collected by the CWPC. I would like to know whether the committee has since been formed and whether the Government could indicate how much time it would take.

Dr. K. L. Rao: The committee has been formed and we are trying to get information and data so as to decide the principles on which sales between states may be conducted. We expect to have the report in six months.

Sale of Electricity by the West Bengal Govt. in Durgapur Region

*1108. Shri Kapur Singh:
Shri P. H. Bheel:
Shri Narasimha Reddy:
Shri D. D. Puri:
Shri P. R. Chakraverti:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the West Bengal Government have expressed a desire to function as the sole agency to sell electricity in the Durgapur region of the Damodar Valley; and
- (b) if so, the reaction of the Central Government and other interested State Governments thereto?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir.

(b) The State Government have been informed that in view of the DVC's statutory rights of generation and supply of power in the valley, the proposal is not acceptable. Shri Kapur Singh: Was the request of the West Bengal Government motivated by a desire to have monopoly profits or the urges of political power?

Dr. K. L. Rao: There is no question of any motive. It just happens that the West Bengal Government has got some surplus power and therefore they want to sell it naturally and get better returns.

Shri P. R. Chakraverti: Has the government examined the possibilities of electricity supply from the DVC headquarters, Maithon to Durgapur?

Dr. K. L. Rao: In the valley we want that the DVC must have the absolute right to supply power and we do not want to allow either the West Bengal Government or the Bihar Government to sell in the valley as per the Act. If that is done, the financial position of the DVC will not be favourable. Therefore, we do not propose to allow the energy to be supplied in the valley by outside authorities.

Dr. Ramen Sen: Certain amount of electricity is generated by the Bengal Government in that region. Am I to understand that for the electricity generated by them, they are not entitled to distribute at any rate they want?

Dr. K. L. Rao: The Act does not allow it except to the extent that they have been given permission earlier.

Urbanisation of Areas

- *1109. Shri P. R. Chakraverti: Will the Minister of Planning and Social Welfare be pleased to state:
- (a) whether Government have studied the reports prepared by the Calcutta Metropolitan Planning Organisation on India's urbanisation; and
- (b) if so, the salient features there-

The Minister of Pianning and Social Welfare (Shri Asoka Mehta): (a) A note on Urbanisation in Eastern India and its relation to urbanisation in West Bengal and Metropolitan Calcutta' was prepared by the Calcutta Metropolitan Planning Organisation as one of its studies on the Calcutta Metropolitan Plan. No other report on urbanisation in India as such has been prepared.

(b) A summary of the findings is placed on the Table of the House. [Placed in Library. See No. LT-6309] 661.

Shri Hari Vishna Kamath: On a point of order, I find that urban affairs are allotted to various ministries. Urban development is the subject of my friend the hon. Shri Mehr Chand Khanna. Urbanisation goes to the Social Welfare Minister. How is that, Sir?

Mr. Speaker: That cannot be decided during the question hour.

Shri Hari Vishnu Kamath: Who decides that? You have to decide that. Or the Minister?

Shri H. N. Mukerjee: This question refers to the Calcutta Metropolitan Planning Organisation This is not a rural area; there is no question of urbanisation of a rural area.

Shri Hari Vishnu Kamath: Why has Mr. Khanna washed his hands of this? Formerly, it was the Health Minister.

Mr. Speaker: During the question hour a decision cannot be taken on this.

Shri P. E. Chakraverti: In view of the fact that owing to the development of industry and trade, Calcutta has become the most crowded and populated city in India, may I know whether the Government has, as a sort of interim measure, advanced some money so that the work can start at this stage?

Shri Asoka Mehta: As I have pointed out earlier when I was answering a question in the earlier part of the morning, there already is a plan for Calcutta which has been supported by the Government of India during the third Plan.

Shri P. R. Chakraverti: My point is about the financial allocation.

Shri Asoka Mehta: In the third Plan, there has been a programme of development of the Calcutta city and that programme is going ahead. We have to decide what should be programe for the Fourth Plan.

Shri P. R. Chakraverti: Keeping in view the fact that despite our repeated attempts to try to narrow the disparities between the privileged and the non-privileged, may I know whether the Government has now taken upon itself the task of looking after the problem of making available the minimum measure of benefits, to the people, who are living in the slum areas in Calcutta, whose number is 12 lakhs?

Shri Asoka Mehta: I do not know whether anything can be made available, unless the suggestion is that from the unearned increment amount might be siphoned off. That was what was asked earlier which was answered.

Shri H. N. Mukerjee: There reports in the papers about certain officials of the Calcutta Metropolitan and Planning Organisation that the organisation has prepared several reports recommending a large number of steps but that the responsibility for implementing those steps rests with the Government, and the Government is doing nothing about it. May I know if Government can give us some indication as to when, if at all, any kind of implementation of these reports is going to take place, because already we have passed the Third Plan period nearly?

Shri Asoka Mehta: The responsibllity for implementing all these programmes ultimately is with the Government of West Bengal. I am sure the hon. Member is aware of the various steps that are being taken by that Government. As far as the Government of India is concerned, it is a question of deciding to what extent the financial responsibilities have to be shared between the two Governments.

Shrimati Savitri Nigam: In the case of the Delhi slums, for providing the minimum facilities, the Central Government have made some grants. Similarly, may I know whether in the same manner, the Central Government is going to give some grants to the West Bengal Government to provide some minimum facilities like drinking water, drainage facility, etc., to the slum areas of Calcutta?

Shri Asoka Mehta: As I have pointed out, a certain programme of development for Calcutta was drawn up during the third Plan. The resources needed for this programme were made available by the Government of India outside the State plan of West Bengal. Now, the question is, what we do for the Fourth Plan, to what extent the resources needed for the future programme are to be shared between the Government of Bengal and the Government of India and to what extent these resources have to come from within the State plan or outside the State plan. These are problems which are being considered by the Planning Commission just now.

Shri Hari Vishau Kamath: Sometime ago, before my hon, friend and former colleague in the Praja-Socialist party came into the Cabinet, the Minister of Health in whose portfolio this subject of urban development was included said in the last winter session, I think-the November-December session-that there was a plan, a proposal, before the Government to build satellite towns as part of the urbanisation programme. Has Minister got before him any concrete scheme, any blueprint, as to when these satellite towns for these big centres are going to be built put in orbit?

Shri Asoka Mehta: The question is only about Calcutta. I do not know whether the hon. Member wants to know anything about Calcutta satellite towns or some other town.

Shri Hari Vishnu Kamath: Yes, Calcutta.

Shri Asoka Mehta: As I have said, the CMPO has planned various plans and proposals and they are under the consideration of the Government of West Bengal. The main problem that is being considered by the Planning Commission is, what should be done about this programme: should they be accommodated within the plan of West Bengal or should they be outside the State plan, or should the financial responsibilities be shared between the Government of India and the Government of West Bengal, This is a matter of considerable importance and on this no final decision has yet been taken.

Shri Hari Vishnu Kamath: No orbiting?

Shri Indrajit Gupta: This which is being placed on the Table, which is prepared by the CMPO, says that the Calcutta metropolitan district is growing at a rate far below that of most other major cities, and also that outside West Bengal one can find a strong anti-Calcutta sentiment. May I know whether the minister is aware of the fact that flow of people from the distressed rural areas of eastern UP, North Bihar, parts of Orissa and northern districts of Andhra into Calcutta is continuing at a much more accentuated pace and how is it that the CMPO, which has been functioning for 8 years produces a report which makes no mention of this, but mentions something which is quite contrary to it?

Shri Asoka Mehta: This is not a report produced by the CMPO, but by one of the experts who was associated with the CMPO.

Shri Indrajit Gupta: What are your views?

Shri Asoka Mehta: I have no views on this subject; the hon, member wanted to know what is contained in the report and I have given a summary of the report. I do not need to have any views on the report which drawn up by an odd individual somewhere.

12.00 hrs.

SHORT NOTICE QUESTION

Dismissal of Workers in Balihari Colliery

SNQ 18. Shri N. Sreekantan Nair: Will the Minister of Labour Employment and Rehabilitation be pleased to state:

- (a) whether three hundred and seventy-six workmen have been illegally dismissed from the Balihari Colliery, Kusunda, Dhanbad; and
- (b) if so, the steps taken by Government in the matter?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan); (a) 376 workers of the Colliery have been retrenched by the management, on the ground that some of the Working Seams of the Colliery have had to be closed.

(b) The Assistant Labour Commissioner (C). Dhanbad has taken up the dispute in conciliation and, on receipt of his report, further necessary action will be taken by Government.

Shri N. Sreekantan Nair: May I know whether the government is aware that the retrenchment is in violation of the agreement dated 15-3-1966 and is intended to do away with the permanent labour in that colliery and substitute them by casual labour and contract labour? may I know whether the government would take steps to prevent it?

Shri Shahnawaz Khan: The matter is already before conciliation. Actually today the point of view of the union is being heard by the conciliation officer.

Shri N. Sreekantan Nair: In view of the fact that this colliery had been in the past trying to dislocate the workmen, stop production and hamper the national growth of the wealth of this country, may I know whether the government will consider at the proper time, if the colliery does not resume work sufficiently early, either to take over this colliery or to allow the workers to run it as a cooperative society?

Shri Shahnawas Khan: It is true that we have been having a lot of trouble in this colliery since the last two years. At one stage, as many as 13 cases of prosecution were launched against the management for failure to pay the wages of the workers. The question of taking over this colliery by the NCDC is under consideration of the government at present.

Shri P. R. Chakraverti: While preciating the ready response of the minister to the piteous appeals of the colliery workers, will Government take into account the intransigence of this colliery proprietor in acceding to those suggestions of the Central Government communicated to through their own agency at Dhanbad and if so, what further do Government propose to take in the matter?

Shri Shamawaz Khan: On March this year, an agreement was arrived at between the workers and the management and that agreement has been fully implemented.

Shri N. Sreekantan Nair: That is not correct.

Shri Shahnawaz Khan: Whatever was agreed to was fully implemented. It has been alleged that there have It has been any been further violations. The matter been further violation. If the conciliation officer cannot bring about satisfactory solution, the matter will be referred to arbitration

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N. Sreekantan Nair: The minister has made a wrong statement . . .

Mr. Speaker: He can write to me.

Shri Indrajit Gupta: Apart from the conciliation proceedings the minister says are going on at present, may I know whether the ministry has obtained or asked for report from the Inspectorate of Mines to find out whether the management's plea that certain seams have to be closed down in this colliery is a bona fide ground or not?

Shri Shahnawaz Khan: Yes, Sir, some of the seams had to be closed down under instructions of the Chief Inspector of Mines, because was heating and flooding. The matter of closure of seams Nos. 12 and 13 is under examination, and after conciliation proceedings are over we will know the exact position.

Shri S. M. Banerjee: May I know whether it is a fact that the management has decided, even after the conciliation proceedings are over, not to take back these men; if so, in case the management takes up that attitude, I would like to know whether. alternative jobs will be provided to these workers?

Shri Shahnawaz Khan: The hon. Member is making a judgment before a decision is taken. (Interruption).

It is hypothetical. Mr. Speaker: First the conciliation proceedings must be over.

भी हकम चन्द कछवाय: माननीय मंत्री ने कहा कि प्रबन्धकों का रवैय्या ठीक नहीं या इसलिए 30 केसैज उन पर लगाये गये। मैं जानना चाहता हं कि उनके द्वारा यह जो 375 कर्मचारियों को हटाया गया भीर दूसरे मजदूरों को ठेके पर लगाया गया तो क्या सरकार उनसे घर बैठने का पैसा उन बेकार हुए मजदूरों को दिलवायेगी या

कोई भीर काननी कार्यवाही करेगी कि वे इस तरीके की हरकत न करे?

भी शाहनवाज भां: यह जो ग्रभी 375 के करीव भादमी बँठाये गये उनकी जगह पर कोई दूसरा नहीं लगाया गया। यह मामला ग्रभी करिसलिएशन बोर्ड के सामने है श्रीर इस वक्त कुछ कहना कब्लग्रजवक्त होगा ।

Shri Dinen Bhattacharya: Is it a fact that besides this particular colliery other collieries in the private sector always try to see that permanent workers go away on some plea or the other so that contract labour may be appointed resulting in benefit to the employers; if so, may I know whether Government is taking any action to stop recruitment of all contract labour in all the collieries?

Shri Shahnawaz Khan: That is an entirely separate question.

श्री बडे: मंत्री जी ने कहा कि यह मामला कंसिलिएशन बोर्ड के सामने विचाराधीन है तो मैं जानना चाहता हुं कि यह जो 375 मजदूर बेकार होकर घर पर बैठे हुए हैं उनके वास्ते कोई प्राविजन किया गया है ? उनमें बेकारी के कारण जो भ्रमान्ति बढ गयी है क्या शासन का उस घोर ध्यान गया है घौर कंसिलि-एशन बोर्ड को इस मामले में निर्णय देने में कितने दिन लगेंगे?

भी शाहनवाज लां: जैसा मैंने कहा कि धाज 14 अप्रैल को यनियन की तरफ से कंसिलिएशन बोर्ड के सामने केस पेश हो रहा है बाकी मैं घाप को यकीन दिलाना चाहता हं कि कंसिलिएशन बोर्ड की तरफ से कोई ज्यादा देर नहीं होगी।

Shri Joachim Alva: The Government are aware that the colliery workers have to perform the hardest and the most hazardous job, without any amenities down in the mines, with plenty of lock-outs. May I know if the Government have any programme by which to take over these collieries in the private sector guilty of such malpractices and incorporate them under the National Coal Development Board?

Mr. Speaker: That is a wider question.

Shri Priya Gupta: Just now the hon. Minister said that in place of these people who have been retrenched nobody has been recruited. May I know whether during the period these people were retrenched, or a few days earlier or later, any men for any work have been recruited in the very same collieries; if so, may I know why fresh people have been taken in instead of providing these people with those jobs when the administration knew that the seams will be closed down?

Shri Shahnawax Khan: The complaint about last retrenchment is dated 4th April. Before this, on 15th March, there was a general agreement and all disputes previous to 15th March were settled between the management and the workers. This is from the 4th of this month and no further recruitment has been done.

Shri Priya Gupta: Sir, I put a categorical question whether. . . .

Mr. Speaker: No further recruitment has taken place.

Shrimati Savitri Nigam: Sir, while replying to a supplementary the hon. Minister mentioned that there are 13 cases against these collieries and there are many other collieries which are not behaving properly. I would like to know why Government is not taking a bold action to nationalise them to save the country's production and also to save the workers from trouble?

Mr. Speaker: That is too general a question.

WRITTEN ANSWERS TO QUESTIONS

सिवाई योजनाएं

- *1106. भी बिभूति निभः क्या तिचाई घौर विद्युत् मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या सरकार सिंचाई योजनार्झों को उत्पादन के झाधार पर झयवा उन योजनार्झों के परिणामस्वरूप राजस्व में होने वाली वृद्धि के झाधार पर महत्व देती है; भीर
- (ख) क्या यह सच है कि सरकार झब तक राजस्व के झाधार पर महस्व दे रही है?

सिश्वाई और विद्युत् मंत्री (श्री फलकहीन प्रहमंद): (क) भीर (ख). भव महत्व उत्पादन को दिया जा रहा है। 1 भक्तूबर, 1964 से लाभ-लागत भनुपात को, जिससे उत्पादन का पता चलता है, ध्यान में रखा जा रहा है।

Thermal Power Stations

*1107. Shri Linga Reddy: Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that steps are being taken to switch over to major thermal power stations from Hydro-electric power projects;
- (b) if so, the main features of the proposals in this regard; and
 - (c) the cost of the proposal?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) No, Sir. Both hydro and thermal projects are being taken up for implementation in different States depending upon various considerations, such as availability of power resources (hydro or thermal), technical feasibility and economic factor-

(b) and (c). Do not arise.

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Expenditure of D.V.C.

*1110. Shri Mohammad Elias: Shri S. M. Banerice: Dr. Ranen Sen:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that financial working of power supply activity of the Damodar Valley Corporation is not satisfactory due to continuous increase in the working expenditure, which includes top-heavy administration:
- (b) whether it is also a fact that the condition has further worsened due to other indirect expenditure, which has no bearing on power supply, being borne on power account;
- (c) the steps taken for the reduction of unnecessary expenditure in all fronts?

The Minister of Irrigation Power (Shri Fakhruddin Ahmed): (a) and (b). No, Sir. During the course of past few years, the working expenses have shown increase. that is due to several factors, such as increase in the tempo of construction work, rise in the price of coal, provision of emergency insurance and bonus, sanction of increased dearness allowance to the staff etc. Only expenditure allocable relevant Power under the Act is charged.

(c) A number of steps are being taken from time to time to achieve economy and efficiency. These consist of transfer of maintenance of navigation canal and fisheries section to concerned authorities, not filling up the vacant posts and review of the staff of the various departments.

Development of Mizo Hills

- *1111, Shri Vishwa Nath Pandey: Will the Minister of Planning and Social Welfare be pleased to state:
- 'a) whether it is a fact that the Assam Government in consultation

with the Planning Commission are drawing up an integrated programme for the large-scale development cash-crops, marketing facilities and communication in the Mizo Hills:

- (b) if so, the main features of the plan; and
- (c) the total amount of expenditure involved therein?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): (a) to (c). At the suggestion of Chief Minister, Assam, a Joint Centre-State Study Team has studied the progress of development and lines of future development in the Hill Districts of Assam, including agricultural and forest development, communications and other aspects. The Study Team visited the Mizo Hills District in January and the other Districts in The Assam February and March. officers on the Study Team have been engaged in working out detailed proposals. These are to be examined in the near future.

केन्द्रीय उत्पादन शुल्क विभाग के सहायक इन्स्पेश्टरों के पदों का दर्जा बढानाः

- *1112. श्री प्रकाशबीर शास्त्री : क्या बिला मन्त्री यह बताने की कपा करेंगे कि:
- (क) क्या सरकार ने 1960 में स्था-पित की गई केन्द्रीय उत्पादन-शुल्क पूनर्गठन समिति की सिफारिशों पर विचार कर लिया है ;
- (ख) यदि हां, तो क्या उसकी सभी सिफारिशों को स्वीकार कर लिया गया था भीर लाग कर दिया गया था ;
- (ग) क्या उन में से एक सिफारिश सहायक इंसपैक्टरों के पद के दर्जा बढ़ाने के बारे में भी थी ग्रौर क्या वह सिफारिश स्वीकार करली गई है; मीर
- (व) यदि नहीं, तो इसके क्या कारण

वित्त भंत्राक्षय में राज्य मंत्री (भी ब॰ रा॰ भगत): (क) जी, हां।

- (ख) केन्द्रीय उत्पादन मुल्क पुनर्गेठन समिति की रिपोर्ट में की गई विभिन्न सिफारिशों पर सरकार द्वारा लिये गये निर्णय 19 दिस-म्बर, 1963 को सदन की मेज पर रख दिये गये थे। कृपया संसद् लाय बेरी संख्या एल० टी॰ 2186/63 देखें।
- (ग) जी हां, परन्तु सरकार ने इस
 विशेष सिफारिश को स्वीकार करना सम्भव
 नहीं पाया।
- (घ) उन्त सिफारिश सरकार द्वारा स्वीकार नहीं की गई क्योंकि सरकार ने ऐसा महसूस किया कि केन्द्रीय उत्पादन शुल्क के उप-निरीक्षक ग्रेड को निरीक्षक ग्रेड से बिल्कुल भ्रलग तौर पर चालू रखना बहुत वाजिब है, क्योंकि साधारणतया वे कम जिम्मेदारी वाले कामों पर तैनात किये जाते हैं भीर प्रशासनिक भावश्यकताओं की दृष्टि से भी उप-निरीक्षकों के ग्रेड को चालू रखना बाजिब समझा गया।

भ्रगरतला में विस्कुट साने के बाद मृत्य

- *1113. श्री श्रोंकार लाल बेरवा : क्या स्वास्थ्य श्रीर परिवार नियोजन मन्त्री यह बताने की कृपा करेंगे कि :
- (क) क्या यह सच है कि 16 मार्च, 1966 को खोकई, झगरतला में वहां पर बने हुए बिस्कुट खाने के परिणामस्वरूप 11 व्यक्ति मर गये तथा 240 व्यक्ति बीमार हो गये थे;
- (ख) ू्रियदि हां, तो इसके क्या कारण थे ; ग्रीर
- (ग) बिस्कुट फैक्टरी के मालिक के विषद क्या कार्यवाही की गई है ?

स्वास्थ्य झौर परिवार नियोजन मंत्री (डा॰ सुप्तीला नायर) :(क) झौर (ख) विपुरा के खोकई नगर में एक स्थानीय बेकरी के बने बिस्कुटों को खाने में हुई विधास्ता के कारण लगभग 310 व्यक्ति बीमार पड़े भीर 11 व्यक्तियों की मृत्यु हुई।

(ग) चार व्यक्ति गिरस्तार किये गये ग्रीर पुलिस बेकरी के मालिक की तलाश कर रही है, जो भागा हम्रा है।

Control of Brahmaputra River

*1114. Shri N. R. Laskar:
Shri Liladhar Kotoki:
Shrimati Jyotsna Chanda:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that the U.S. Expert, Dr. I. Burton, has recommended the preparation of an integrated multi-purpose plan to control and develop the Brahmaputra river;
- (b) whether Government have studied the recommendations; and
- (c) if so, the reaction of Government thereto?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Yes; Sir.

(b) and (c). Dr. Burton, who was invited by the Assam Government. has submitted his report to that Government. The Assam Government are examining the report.

रामकृष्णपुरमृके निकट झुग्गियां

*111. श्री हुकम चन्द कछवाय : श्री बडें :

क्या निर्माण, ग्रावास तथा नगरीय विकास मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि मरकार ने रामकृष्णपुरम् के निकट मुहम्मदगुर गांव के झग्गीवासियों को दुकानें देने का निश्चय किया है;

- (ख) क्यायह भी सच है कि गांव वालों मैं उक्त झुग्गियों के साथ फिर से भ्रनिधिकृत रूप से, 150 दुकानों का एक बाजार बना लिया है;
- (ग) यदि हां, तो क्या सरकार ने उक्त बाजार को गिराने के म्रादेश दिए हैं; म्रोर
- (घ) यदि नहीं, तो इसके क्या कारण है?

निर्माण, भावास तथा नगरीय विकास मंत्री (श्री मेहरचन्द सन्ना):(क) जी नहीं।

- (ख) भ्रभी हाल ही में, मोहम्मदपुर गांव की जमीन के कुछ मालिकों ने कानून के विरुद्ध एक बाजार बनाया था, जिसमें लगभग 26 दुकानें थीं।
- (ग) 11 म्प्रील, 1966 को नगर निगम दिल्ली ने ये दुकानें गिरा दी हैं।
 - (घ) सवाल ही नहीं उठता ।

Security Paper Mill, Hoshangabad

*1116. Shri Hari Vishnu Kamath: Will the Minister of Finance be pleased to state:

- (a) whether the Security Paper Mill, Hoshangabad, will be commissioned according to the schedule; and
 - (b) if not, the reasons therefor?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):
(a) and (b). In answering Unstarred Question No. 1251 on 25th November, 1965, it was stated that the Mill is expected to start production in the second half of 166. This schedule is expected to be adhered to.

बम्बई भीर राजस्थान में छापे

*1117. श्री रा० स० तिवारी :

् भी विश्वनाच पाण्डेय : भी प्रताप सिंह : भी रामानन्व शास्त्री : भी इष्णपाल सिंह : भी घ० सि० सहयल : भी राम स्वरूप : भी सोडक :

क्या विक्त मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का ध्यान दिनांक 15 मार्च, 1966 के भिवानी के एक हिन्दी साप्ताहिक "पूर्वी पंजाव" के पृष्ठ 3 और 4 पर "ग्राय-कर विभाग, बम्बई द्वारा छः करोड़ रुपये से ग्राधिक मूल्य के 300 तोले हीरों की कथित बरामदगी के बारे में केन्द्रीय जांच विभाग द्वारा जांच कराने की मांग" शीर्षक के ग्रन्तगंत प्रकाशित समाचार की ग्रोर दिलाया गया है;
- (ख) यदि ही, तो क्या उस मामले की जांच की गई है;
- (ग) यदि हां, तो उसका व्यौरा तथा भाषार क्या है ; भ्रौर
- (घ) यदि नहीं, तो इसके क्या कारण है?

वित्त मंत्रालय में राज्य-मंत्री (श्री व॰ रा॰ भगत) : (क) जी हां।

(ख), से (घ) विस्तृत जांच पड़ताल भाय कर विभाग द्वारा की जा रही है।

Payment of Foreign Loans in Fourth
Plan

*1118. Shri R. Barua: Shri Murli Manohar: Shri Ram Harkh Yadav:

Will the Minister of Finance be pleased to state:

- (a) whether the payment of foreign loans during the Fourth Plan will need specific efforts;
 - (b) if so, what those are; and
- (c) the steps Government propose to take for re-scheduling of debt servicing?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) to (c).

The repayment obligations in respect of existing debts during the Fourth Plan is approximately Rs. 425 crores more than was the debt burden during the Third Plan period. To meet these obligations, increased efforts would be necessary to improve on:

- (i) the export performance,
- (ii) import substitution, and
- (iii) the amount of non-project aid secured from Iriendly countries and institutions.

The refinancing or rescheduling of debt would be involved to the extent that an aid giving country or institution may choose this as a channel of mon-project aid and will have to be treated, and tackled, as part of the effort to mobilise adequate loreign aid for the Fourth Plan.

Raids by Income-Tax Department in Rajasthan

*1119. Shri A. S. Saigal: Shri Krishnapal Singh:

Will the Minister of Finance be pleased to state:

- (a) whether Government's attention has been drawn to a news-item which appeared in Parliamentary Times, New Delhi, dated the 7th March, 1966 on page 6 regarding the alleged recovery of 300 tolas of diamonds and emeralds in a raid by the Income-tax Department, Bombay, in Rajasthan State; and
- (b) whether it is a fact that the businessman concerned had himself applied to the income-tax authorities at Bombay to purchase the National Defence Gold Bonds but his request was turned down and searches were conducted?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):
(a) Yes, Sir.

(b) No. Sir.

E.C.A.F.E. Survey Report on National Income

*1120. Shri Indrajit Gupta: Shri P. C. Borooah:

Will the Minister of Finance be pleased to state:

- (a) whether a recent ECAFE Survey has stated that India will take 137 years to reach the present national income level of Japan, and 205 years to reach that of New Zealand;
- (b) if so, whether Government consider this to be a correct estimate;
- (c) if not, the steps taken to dispel the public impression created by the said ECAFE survey?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): (a) The draft Annual Survey of the ECAFE presented for consideration at its recent Conference stated "If per capita income in India were to continue to grow at 1:5 per cent a year-the average rate of growth of per capita incomes from 1951 1.0 1963-it would take 137 years for Indian per capita income to reach the present Japanese income level and 205 years to achieve the present New Zealand per capita income."

- (b) In Governments view this is a misleading statement, since the whole object of planning is to increase the rate of growth. Calculations made on the basis of past rates are, therefore, inappropriate
- (c) India's representative spoke about this mater in the ECAFE Conference and consequently the relevant portion of the ECAFE Survey is to be expunged.

मू-बन्बक बेंकों के ऋज-पत्र *1121. श्री दें० जिल् पाटिल : श्री तुलगीदास जावद :

म्या विक्त मन्त्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि भारत सर-कार ने भारत के रिजर्व बैंक, जीवन बीमा निगम भौर भारत के राज्य बैंक पर भू-बन्धक बैंकों के ऋण-पत्नों (डिबेंचर) में विनियोजन के सम्बन्ध में प्रतिबन्ध लगाये हैं;
- (ख) क्यायह भी सच है कि भारत के रिजर्व बैंक ने भू-बन्धक बैंकों के ऋण-पत्नों की एक अधिकतम सीमा नियत की है;
- (ग) यदि हां, तो इसके क्या कारण हैं; स्रोर
- (घ) कृषि उत्पादन के लिए दिये जाने वाले ऋण पर इसका क्याप्रभाव हुन्ना?

वित्त मंत्रालय में राज्य-मंत्री (श्री ब० रा० भगत): (क) ग्रीर (ख). सरकार ने कोई प्रतिबन्ध नहीं लगाया है, लेकिन 28 फरवरी 1966 को बम्बई में, भारतीय रिजर्व बैंक में हुई बैठक में जो बातचीत हुई थी उसके परिणामस्वरूप यह फैसला किया गया था कि 1966-67 में सभी भूमि-बन्धक बैंकों द्वारा जारी किये जाने वाले ऋण पत्नों का कूल ग्रंकित मूल्य (फेस बैल्यु) 35.75 करोड रूपया होना चाहिए ग्रीर रिजर्व बैंक. राज्य बैंक श्रीर उसके सहायक बैंकों तथा जीवन बीमा निगम द्वारा कुल 18.70 करोड रुपये के ऋण-पत्न खरीदे जाने चाहिएं। लेकिन रिजवं बैंक ने सूचित किया है कि यदि भूमि बन्धक बैंक, इन संस्थाम्रों से म्रतिरिक्त सहायता पाये बिना, ग्रिधक ऋण-पत्न जारी करने की स्थिति में हों, तो कार्यकम में उपयक्त संशोधन करने में कोई आयात नहीं होगी।

(ग) ग्रीर (घ) चूंकि रिजर्व बैंक,राज्य बैंक श्रीर उसके सहायक बैंकों तथा

भीवन बीमा निगम के साधन सीमित हैं, इसलिए रिजवं बैंक के लिए इससे बड़ा कार्य-कम बनाना सम्भव नहीं हुआ है। इस समय यह बताना सम्भव नहीं है कि पहले जितनी रकम लगाने का विचार किया गया था, उसमें कमी करने से कृषि-उत्पादन पर कितना प्रभाव पड़ेगा; पर शायद बहुन प्रधिक प्रभाव नहीं पड़ेगा?

Soviet aid for Fourth Plan

1122. Shri P. C. Borooah: Will the Minister of Fluance be please to state:

- (a) whether negotiations have of late been going on about Soviet Aid for India's Fourth Plan;
- (b) if so, the latest prospects in that regard;
- (c) whether any Soviet delegation has recently visited India; and
- (d) if so, the result of the talks with it?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) The Government of the U.S.S.R. have been considering the question of assistance for India's Fourth Five Year Plan.

- (b) A delegation from the Soviet Union is expected to arrive shortly in this connection. The nature, quantum and terms of the assistance have to be negotiated with the Soviet delegation.
 - (c) No. Sir.
 - (d) Does not arise.

Central Assistance for Slum Clearance Programme

- 1123. Shri D. C. Sharma: Will the Minister of Works, Housing and Urban Development be pleased to state:
- (a) whether the Centre has liberalized the pattern of its assistance to the State Governments for slum clearance programme; and
 - (b) if so, the broad details thereof?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Yes, Sir.

(b) The Central assistance has been increased from 75 per cent (37½ per cent as loan and 37½ per cent as subsidy) of the approved cost of slum clearance projects to 87½ per cent (50 per cent as loan and 37½ per cent as subsidy). The State Governments/local bodies will provide the remaining 12½ per cent as subsidy, as against 25 per cent under the old pattern of assistance.

Percentage of Irrigated Land in

*1124. Shri Madhu Limaye: Sshi Kishen Pattnayak:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether Government are aware that Maharashtra, Gujarat, Mysore and Rajasthan have the lowest percentage of irrigated land;
- (b) if so, whether they intend to undertake a special programme to increase the irrigated area in these States: and
 - (c) the main features thereof?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Yes; Sir. The percentage is low in Madhya Pradesh also.

(b) and (c). While sanctioning new Projects during the Fourth and Fifth Plan periods, the need for increasing the irrigated areas in these states will be kept in view.

Rodent Control Committee

*1125. Shri P. R. Chakraverti: Shri Warior: Shri Prabhat Kar: Shri Indrajit Gupta: Shri Vasudevan Nair:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether the Rodent Control Commmittee has submitted its report;

- (b) if so, the salient features thereof;
- (c) if not, the reasons for the delay;
- (d) the measures already taken by Government to devise simple methods of control which farmers can easily use?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) No. Sir.

- (b) Does not arise.
- (c) With a view to collect complete data and to make an on-the-spot study of the problem, the members of the Committee have had to visit various places and institutions in the country. These visits have just been completed. The Committee is expected to submit its report by the end of April, 1966.
- (d) Methods of controlling rates in houses/stores/fields already in vogue consist of poison-baiting with zinc phosphide and fumigation with calcium cyanide dust.

Advertisement Rules

*1126. Shri P. C. Borooah: Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 154 on the 11th November, 1965 and state:

- (a) whether the rules for limiting tax free expenditure on advertisements have since been finalised; and
 - (b) if so, what are the rules?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):
(a) and (b). No. Sir. A large number of representations containing comments and suggestions on the draft rules published in the Gazette of India on 27th August, 1965, were received from the members of the public, trade and business associations etc. These have been carefully examined, and Government is now considering the framing of revised

rules in the light of the comments and suggestions received.

Industrial complex in Pathratu Area

- *1128. Shri P. R. Chakraverti: Will the Minister of Irrigation and Power be pleased to state:
- (a) whether an industrial complex is planned to be developed in the Pathratu area (as a part of the Damodar Valley) in Bihar; and
- (b) if so, whether facilities for acting as sole agent to sell electricity will be extended to Bihar Government also if such demand for West Bengal is acceded to?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Yes, Sir. The Bihar Government propose to develop an industrial complex in the Pathratu area.

(b) No such proposal has been received and if received, will be given careful consideration.

House Rent Allowance etc. for Non-Gazetted Officers of Kerala

- 3611. Shri A. K. Gopalan: Will the Minister of Finance be pleased to state:
- (a) whether the non-gazetted officers of Kerala have demanded that at least Rs. 10 be given as house rent allowance to them;
- (b) whether they also requested that the dearness allowance be linked with the cost of living indices; and
- (c) if so, the reaction of Government thereto?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). Certain Service Associations of Kerala Government employees have requested that house rent allowance of at least Rs. 10 be given and that the rates of dearness allowance should be linked with the cost of living index.

(c) It has not been found possible to accept these requests. महाराष्ट्र में कृष्ठ निवारण केन्द्र 3612- श्री वे ० शि० पाटिल : श्री कांग्ले :

क्या स्वास्थ्य ग्रीर परिवार नियोजन मन्त्री यह बताने की कृपा करेंगी कि :

- (क) इस समय महाराष्ट्र राज्य में कितने कुष्ठ निवारक केन्द्र काम कर रहे हैं ;
- (ख) इन केन्द्रों में कितने रोगियों के लिये व्यवस्था की गई है ;
- (ग) वर्ष 1965-66 में केन्द्रीय सर-कार ने इन केन्द्रों को कुल कितना ऋण प्रथवा भनुदान दिया था ; भौर
- (घ) उक्त घवधि में इन केन्द्रों ने इन ऋणों तथा अनुदानों में से कितनी राशि का उपयोग किया?

स्वास्थ्य भ्रौर परिवार नियोजन मंत्री (बा॰ धुझीला नायर): (क) राष्ट्रीय कुष्ठ नियन्तण कार्यक्रम के भ्रन्तगंत महाराष्ट्र में इस समय कुष्ठ के क्षेत्र में 26 कुष्ठ नियन्तण एकक, 232 सर्वेक्षण, शिक्षा भ्रौर उपचार केन्द्र भ्रौर स्वेच्छिक एजेंसियों के 6 केन्द्र चल रहे हैं।

- (ख) महाराष्ट्र के सामान्य रूप से स्थानिकमारी राज्य होने के कारण वहां प्रत्येक कुष्ठ नियन्त्रण एकक, सर्वेक्षण शिक्षा तथा उपचार केन्द्र भौर स्वैच्छिक एजेंसियों के भ्रधीन चलने वाला केन्द्र भौरतन कमण: लगभग 1600, 270 भौर 1500 रोगियों की भ्रावश्यकता पूर्ति कर रहा हं।
- (ग) धौर (घ) विभिन्न रोगों के नियन्त्रण के लिये जिन में कुष्ट भी सम्मिलित है, महाराष्ट्र सरकार को 1965-66 में 22.43 लाख रुपये की केन्द्रीय सहायता दी गई। केन्द्रीय सहायता देने की वर्तमान पद्धति के धनुसार धन का नियतन योजना-वार नहीं किया जाता, बल्कि यह सहाय्यानुदान प्रत्येक विलीय वर्ष के धन्त में स्वास्थ्य योजनाओं के व्यापक समूहों या वर्गों के लिये जिनमें कुष्ट नियन्त्रण योजना

भी सम्मिलित है, मंबूर किया जाता है। इसके भितिरिक्त महाराष्ट्र में कुष्ठ के क्षेत्र में काम करने वाली स्वेच्छिक एजेंसियों को 1965-66 में 32,293 रुपये की राशि सहाय्यानुदान के रूप में दी गई। चूंकि केन्द्रीय सहायता योजनामों के एक समूह के लिए दी गई है। मत: राज्य सरकार ने 1965-66 में कुष्ठ नियम्ब्रण कार्यक्रम पर इस में से ठीक-ठीक कितनी रकम खर्च की है, यह मालुम नहीं है।

महाराष्ट्र का विकास

3613. শ্ৰী ৰৈ০ হিন০ বাতিল : শ্ৰী কৰিল :

क्या योजना तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

- (क) वर्ष 1965-66 में महाराष्ट्र राज्य के विकास के लिये महाराष्ट्र सरकार को कितनी राशि नियत की गई भौर उसमें से भव तक कितनी रकम खर्च की गई; भौर
- (ख) इस प्रयोजन के लिये वर्ष 1966-67 में उस राज्य के लिये कितनी राशि नियत करने का विचार है ?
- योजना तथा समाज कत्याण मंत्री (श्री ध्रक्षोक मेहता): (क) 1965-66 के लिए स्वीकृत सालाना व्यय-व्यवस्था 121.45 करोड़ रुपये थी। वर्ष के दौरान किये गये वास्तविक खर्च के मांकड़े प्रभी उपलब्ध नहीं हैं।
- (ख) 1966-67 के लिए स्वीकृत सालाना योजना व्यय-व्यवस्था 120.3 करोड़ रुपये हैं।

महाराष्ट्र में केन्द्रीय सरकार के कर्मचारियों के सिये ग्रावास ऋण

> 3614. श्री दे० शि॰ पाटिल : श्री कांबले :

न्या निर्माण, प्रावास तथा नगरीय

विकास मन्त्री यह बताने की कृपा करेंगे कि :

- (क) महाराष्ट्र में काम करने वाले केन्द्रीय सरकार के कर्मचारियों की घोर से मकान बनाने के लिये ऋण प्राप्ति हेनु फर-बरी, 1965 से घाज तक कितने घायेदन पक्ष प्राप्त हुए हैं;
- (ख) सरकार द्वारा घव तक कितने घावेदन पत्र मंजूर किये गये हैं; ग्रीर
- (ग) उनको उक्त ग्रवधि में कुल कितनी राशि का ऋण दिया गया ?

निर्माण, भाषास तथा नगरीय विकास मंत्री (श्री मेहरचन्य सम्रा) : (क) 67।

- (47) 28
- (ग) 2,84,590 रुपये।

महाराष्ट्र में गम्बो बस्तियां हटाने की योजनाओं के लिये सहायता

3615. श्री देश शिश्यादिल : श्री कांदले :

क्या निर्माण, ग्रावास तथा नगरीय विकास मन्त्री यह बताने की कृपा करेंगे कि :

- (क) महाराष्ट्र सरकार को गन्दी बस्तियां हटाने की योजनाधों के लिये वर्ष 1965-66 में वस्तुतः कितनी राणि दी गई; भीर
- (ख) इस कार्य के लिए वर्ष 1966— 67 में महाराष्ट्र सरकार को कितनी राणि देने का विचार है ?

निर्माण, झाबास तथा नगरीय विकास मंत्री (भी मेहरचन्द खन्ना): (क) 96.00 लाख रुपये।

(ख) 105.00 लाखारुपये।

Plastic Surgery

3616. Shri Ram Harkh Yadav: Will the Minister of Health and Family Planning be pleased to state:

- (a) the progress made in the study and research of plastic surgery in India:
- (b) the names of research projects undertaken and Institutions connected with the research of plastic surgery; and
- (c) whether any research unit has been set up in the Tata Department of Plastic Surgery in Bombay in collaboration with American experts?

The Minister of Health and Family Planning (Dr. Sushia Nayar): (a) to (c). The required information is being collected and will, when available, be placed on the Table of the Sabha.

Income-tax Assessed in Kerala

3617. Shri P. Kunhan: Will the Mînister of Finance be pleased to state:

- (a) the total amount of income-tax assessed in Kerala in the years 1963-64 and 1964-65; and
- (b) the arrears of income-tax to be collected in Kerala during the above period?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) 1963-64— Rs. 6.78 crores, 1964-65—Rs. 6.72 crores.

(b) 1963-64—Rs. 3.54 crores, 1964-65—Rs. 3.89 crores.

Hydro-electric Projects in Kerala

3618. Shri A. V. Raghavan: Shri Warior: Shri Vasudevan Nair:

Will the Minister of Irrigation and Power be pleased to state:

(a) the details of works costing Rs. 10 lakhs and above already completed by the contractors on the Kuttiyadi, Sholayar, Sabarigiri and Idikki hydro-electric projects in Kerala;

- (b) the estimated cost of each of these works and the lowest tenders offered for them with the names of their tenderers in each case;
- (c) whether the lowest tenders offered were accepted and if not, the reasons therefor; and
- (d) the total expenditure in excess of the estimated cost on completed works of each of the projects, separately?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) to (d). Information is being collected and will be placed on the Table of the House as soon as possible.

एकाधिकारी समाहार के लिये महाराष्ट्र को सहायता

3621. श्री तुलशीदास जाधव : श्री दे० शि० पाटिल :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

- (क) क्या केन्द्रीय सरकार ने महाराष्ट्र राज्य को यह ग्राग्यासन दिया था कि वह ज्यार भीर धान के एकाधिकारी समाहार तथा खरीद के लिये धन देगी:
- (ख) महाराष्ट्र सरकार ने उक्त एकाधिकारी समाहार ग्रौर खरीद के लिये कितनी राशि मांगी थी ; ग्रौर
- (ग) महाराष्ट्र सरकार को कितनी राशि दी गई?

बित्त मंत्री (श्री शचीन्त्र चीघरी) : (क) जी, हां।

- (ख) 15 करोड़ रूपया।
- (ग) 5 करोड़ रुपये की सीमा पहले ही मंजूर की जा चुकी है। इसे राज्य-सरकार या राज्य सहकारी बैंक को घन्य स्रोतों से उपलब्ध होने वाले साधनों को देख कर 10

करोड़ रुपये या घन्य किसी उपयुक्त राशि तक बहा दिया जायगा ।

Kerala State Electricity Board

2622. Shri Vasudevan Nair: Shri Warlor:

Will the Minister of Irrigation and Power be pleased to state:

- (a) the number of automobiles, wans, lorries, tractors, tractor trailors and road rollers owned by the Kerala State Electricity Board at present:
- (b) the total amount so far invested under each item; and
- (c) the latest book value of each group of vehicles with the date thereof?

The Minister of Irrigation and Fower (Shri Fakhruddia Ahmed): (a) to (c). The information is being collected and will be placed on the Table of the House as soon as possible.

Kerala State Electricity Board

2623. Shri Warior: Shri Vasudevan Nair:

Will the Minister of Irrigation and Power be pleased to state:

- (a) the number of disputes and court cases between the employees of the Board and the Kerala State Electricity Board durfing the tenure of the present Board;
- (b) their number during the tenure of the Board which preceded the present one; and
- (c) the reasons for the increase, if any, in the number of cases?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) to (c). The information is being collected and will be placed on the Table of the House as soon as possible.

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Sabarigiri Hydro-Ricctric Project

3624. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the work of the Power Tunnel at Sabarigiri Hydro-Electric Project was awarded after inviting tenders to two firms, one section for each;
- (b) the reasons for not giving the whole work to the lowest tenderer;
- (c) whether it is a fact that the lowest tenderer was given only a portion of the work on the ground of inexperience;
- (d) whether it is also a fact that the lowest tenderer completed his part of the work as efficiently and in time as the other contractor and that the lowest tenderer did the work at considerably lower cost; and
- (e) the difference, if any, in the rates of each of the two contractors and the difference in the total amount of each?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) to (e). Information is being collected from the State Government and the same will be placed on the Table of the House as soon as possible.

Kerala State Electricity Board

3625. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that the Government of Kerala and the Central Government have excluded the activities of the Kerala State Electricity Board from the usual checks and counter-checks of the Accountant General, Kerala practised in the case of Government Departments; and
 - (b) if so, the reasons therefor?

The Minister of Irrigation and Power: (Shri Fakhruddin Ahmed). (a) and (b). The Kerala State Electricity Board has been set up as an au nomous body under the provisions of the Electricity (Supply) Act, 1948. Its functioning is governed by the provisions of that Act. Section 69 of the Act deals with the Accounts and audit of the Board. The accounts of the Board are kept in a form prescribed by the Government of Kerala in consultation with the Comptroller and Auditor General of India. Accounts are audited by the Comptroller and Auditor General of India or by such person as he may authorise in this behalf. No change has been made in the procedure laid down under the Act for the accounts and audit of the Board.

Contracts under Kerala State Electricity Board

3626. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that in case of all contracts under the Kerala State Electricity Board, the Board is the final authority or whether in any type of contracts the sanction of the State Government is required before the contract is awarded; and
- (b) if so, the nature of such contracts requiring prior sanction of Government?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). The Kerala State Electricity Board is the final authority in awarding all contracts in respect of works under the Board. The sanction of the State Government is not required before or after awarding any contract.

कागबी नोटों का छापा जाना तथा उनका परिचालन

3628. श्री मण्लाण्डिवेदी: श्री सण्यंण्लामन्तः भी सुबोध हंसदा : श्री भागवत का बाजाद :

क्या विक्त मन्त्री यह बताने की कृपा करेंगे कि :

- (क) वर्ष 1965 में वर्ष 1964 की प्रपेक्षा कुल कितने मूल्य के भिन्न-भिन्न राशियों वाले नोट सिक्योरिटी प्रेस द्वारा छापे गये भौर वितरण के लिये उपलब्ध कराये गये;
- (ख) नोटों के कागज की कमी के क्या कारण हैं और उसकी पूर्ति का क्या प्रबन्ध किया जा रहा है;
 - (ग) यह कमी कब दूर हो जायेगी?
- (घ) क्या भारत में नोटों का कागज बनाने का कारखाना स्थापित करने का विचार है; भौर
- (ङ) यदि हां, तो इसकी कब तक स्थापना किये जाने की सम्भावना है ?

विक्त मंत्री (श्री शकीण कीमरी) : (क) इण्डिया सिक्योरिटी प्रेस द्वारा 1964 भीर 1965 में छापे गये सभी मूल्यों के करेंसी नोटों का मूल्य कमश: 1325.8 करोड़ रू॰ भीर 1598.8 करोड़ रुपया है।

दिसम्बर 1964 के प्रन्त में 2654 करोड़ रुपये के भौर दिसम्बर 1965 के घन्त में 2867 करोड़ रुपये के मूल्य के नोट चल रहे थे।

(ख) से (ङ) तक : प्राजकल करेंसी
नोटों श्रीर बैंक नोटों के कागज की सारी मांग
प्रायात द्वारा पूरी की जाती है श्रीर सिक्योरिटी
पेपर की उपलब्धि का एकमान श्राधार,
उपलब्ध की जाने वाली विदेशी मुद्रा की राशि
है। इस श्रत्यावश्यक चीज के लिए श्रायात पर
निर्भर रहने से बचने के लिए, होशंगावाद में
एक सिक्योरिटी पेपर मिल की स्थापना की
जा रही है जिसमें 1966 के उत्तरार्ध में
उत्पादन शुरू होने का धनुमान है। जब मिल
में लगभग 1968 के प्रारम्भ तक पूरी कमता

से उत्पादन होने लगेगा तब करेंसी नोटों के कागज की कोई कमी नहीं रहेगी।

सोने का तस्कर व्यापार

3629. भी म० ला॰ द्विबेदी: भी स॰ चं॰ सामन्त: भी मुबोप हंसदा: श्री भागवत झा धाजाट:

क्या किस मन्त्री यह बताने की कृषा करेंगे कि वर्ष 1965 में सीमा शुल्क तथा उत्पान शुल्क विभागों द्वारा सोने को चोरी छिपे लाने ले जाने और स्वर्ण नियन्त्रण नियमों के भन्तगंत भ्रधोषित सोने को जमा करने के कितने मामलों का पता लगाया गया और इसके परिणामस्वरूप कितने मूल्य का सोना जब्त किया गया ?

वित्त मंत्री (भी श्रचीन्द्र चौचरी) : मांगी गई सूचना निम्न प्रकार है :

- (1) बोरी छिपे लाया गया सोना :---
 - (क) पकड़े गये मामलों की संख्या . 570
 - (ख) जब्त किये गये सोने का मूल्य 63,68,047 रूपये
- (2) छिपाकर रखागयासोना जो घोषित नहीं कियागया:---
 - (क) पकड़े गये मामलों की संख्या . 248
 - (ख) जन्त किये गये सोने का मूल्य 3,32,972 रुपये

Per Capita Income

3630. Shri Madhu Limaye: Dr. Ram Manohar Lohia: Shri Kishen Pattnayak:

Will the Minister of Planning and Social Welfare be pleased to state:

(a) the reasons for the delay by the Statistical Organization in collecting the basic and controlling figures in regard to per capita income, State and District-wise:

- (b) when the orders were issued for the collection of this data; and
- (c) when the data is likely to be collected and digested by the statistical organization?

The Minister of Planning and Social Welfare (Shri Asoka Mehta: (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-8040/661].

सीमावर्ती क्षेत्रों के लोगों के लिये ग्रनिवार्य बीमा योजना

3631. थीं मधु लिमये: नया बिक्त मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या सीमावर्ती क्षेत्रों के लोगों के लिये प्रतिवार्य बीमा योजना बनाने का कोई प्रस्ताव विचाराधीन है;
- (ख) यदि हां, तो मन्तिम निर्णय कब तक लिया जायेगा; भौर
- (ग) उस योजना के धन्तगंत सरकार को कितना व्यय करना पड़ेगा?

वित्त मंत्री (श्री शबीन्त्र चीवरी) : (क) जी, नहीं।

(ब) भौर (ग). सवाल ही नहीं उठते।

उत्तर प्रदेश में श्राय-कर श्रविकारियों द्वारा खापे

3632. भी विज्ञानाम पाण्डेय : क्या विक्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सब है कि उत्तर प्रदेश के झाय-कर अधिकारियों ने 7 दिसम्बर, 1965 को वाराणसी के निकट दिलदारनगर की एक फर्म तथा उसके चाद आगीदारों के निवास स्थानों पर छापे मार कर चार लाख क्येय के मृत्य का गल्ला (खाद्यान्न) तथा 340 तोले सोने के धामूचण, जिनकी कीमत 50 इजार रुपये से ध्रविक है, बरामद किये: धौर

(ख) यदि हां, तो इस मामले में सर-कार क्या कार्यवाही कर रही है ?

वित्त मंत्री (बी शाबीला बौबरी):
(क) जी, हां। छापा जरूर मारा गया था
जिसमें, 341 तोले वजन के सोने के गहने भीर
10 सेर वजन के चांदी के बरतन
(दोनों लगमग 50,000 रुपये मूल्य)
के) पाये गये भीर इनके भलावा चार लाख
क्यये से भी प्रधिक मूल्य का भनाज,
90,000 रुपये मूल्य की हुण्डियां भीर कुछ
बहियां और कागजात पाये गये। परन्तु इनमें
से केवल हुण्डियां, बहियां तथा कागजात ही
चकड़े गये।

(ख) जांच पड़ताल चल रही है।

Foreign Exchange to Students

3633. Shri Vishwa Nath Pandey: Will the Minister of Finance be pleased to state:

- (a) the total number of students who were given foreign exchange for study abroad from the 1st January, 1966 to the 31st March, 1966;
- (b) the total amount of foreign exchange given to them during the above period; and
- (c) whether any students were refused foreign exchange during the above period?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Fresh permits issued—263.

Renewal permits for students already abroad....638.

(b) Fresh permits-Rs. 17,60,097.

Renewals_Rs. 36,24,737.

(c) Yes. Sir. 109 applications were rejected.

Representation from Stationery Office Employees

3634. Shri Kolla Venkalah; Shri M. N. Swamy; Shri Laxmi Dass;

Will the Minister of Works, Housing and Urban Development be pleased to state:

- (a) whether any representation from the Government of India Stationery Office Employees' Association has recently been received on their service rights etc. consequent upon the decentralisation of their office;
- (b) if so, the main points on which the representation has been made; and
 - (c) the action taken on them?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khana): (a) Yes.

- (b) The representation is mainly against the implementation of the Government's decision about reorganisation of the Government of India Stationery Office, Calcutta.
- (c) The point's have been duly considered by Government but have not been found valid.

Employees in the Office of the Comptroller and Auditor General of India, New Defhi

3635. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Finance be pleased to state:

- (a) the number of employees of all categories working at present in the office of the Comptroller and Auditor General, New Delhi; and
- (b) the number of employees out of them belonging to Scheduled Castes and Scheduled Tribes?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) 459.

(b) Scheduled Castes—31.
Scheduled Tribes—2.

Medical Education and Training

3636. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Health and Family Planning be pleased to state:

- (a) the total amount granted to the Government of Rajasthan for Centrally sponsored schemes under the Head "Medical Education and Training" during 1993-68; and
- (b) the manner in which the amount was utilised by the Government of Rajasthan during the above period?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) grant of Rs. 12.04 lakhs has provisionally been sanctioned to the Government of Rajasthan for Centrally-sponsored Schemes under the head "Medical Education and Training" during 1965-66 subject to final adjustment during 1966-67 on the basis of actual expenditure to be reported by the State Government.

(b) The amount was spent by the Government of Rajasthan for the schemes—Post-graduate Medical Education, and Increase in number of admission in Medical Colleges due to Emergency.

Irrigation and Power Potential in Rajasthan

3637. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the Government of Rajasthan have approached the Central Government for additional help for developing their power and irrigation potential during 1966-67;
- (b) if so, the details of the schemes for which additional help has been asked for during 1966-67; and
- (c) the reaction of Government thereto?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) No.

(b) and (c). Do not arise.

Excise Collections in Andhra Pradech

3638. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Finance be pleased to state the amount of revenue received from Central Excise for Andhra Pradesh during 1965-66?

The Minister of Finance (Shri Sachindra Chaudhuri): The requisite information is given below for 1965-66 (upto February 1966 only):—

Andhra Pradesh.

Revenue realised upto February 1966:

(Rs. 000)
Gross .. 37,11,81
Refund .. 45
Net .. 37,11,35

Figures for the month of March 1966 are not yet available.

Development of Backward Areas in Orista

3639. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Planning and Social Welfare be pleased to state:

- (a) the amount allotted to Orissa for the development of backward areas during 1965-66; and
- (b) the manner in which the amount was utilised by the State during the above period?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): (a) No separate allocation was made for the development of backward areas, either in 1965-66 or in any other year. Development of backward areas forms a part of the overall State Plan.

(b) Does not arise.

Loans to Origea

3640. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Finance be pleased to state:

- (a) whether the Central Government have granted any loan to the Government of Orissa for the improvement of their ways and means position during 1965-66; and
 - (b) if so, the details thereof?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). A ways and means advance of Rs. 8.25 crores was sanctioned to the Government of Orissa in June 1965 which was recovered before the close of the last financial year.

Leprosy Control Centres in Orissa

3641. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Health and Family Planning be pleased to state:

- (a) the number of leprosy control centres at present in Orissa;
- (b) the number of patients for whom provision has been made in these centres; and
- (c) the total amount of loan or grant given by the Central Government to these centres during 1965-66?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) At present 20 Leprosy Control Units and 24 Survey, Education and Treatment Centres are working in Orissa under the National Leprosy Control Programme.

(b) Provision has been made for the treatment of 25,609 leprosy patients in the Leprosy Control Units, and 2174 patients in Survey, Education and Treatment Centres, mentioned above. Each of the Leprosy Control Units and S.E.T. Centres cover 1:50 lakhs and 15 to 20 thousand population, respectively.

(c) The Central assistance amounting to Rs. 19:48 lakhs was released to the Government of Orissa for the control of various diseases during the year 1965-66 including leprosy. According to the existing procedure for the release of Central assistance, allotment of funds is not made schemewise but the grant-in-aid is sanctioned at the end of each year for broad groups or categories of health schemes, including the scheme for the control of leprosy. Information regarding the exact amount of Central assistance released to Orissa Government for the National Leprosy Control Programme is, therefore, not available

Leprosy Advisory Committee

3642. Shri P. R. Chakraverti: Will the Minister of Health and Family Planning be pleased to state:

- (a) whether the Leprosy Advisory Committee met in Hyderabad in January 1966;
- (b) whether any decision has been taken to provide per capita grant to leprosy institutions and centres for temporary admission of leprosy patients;
- (c) the institutions set up in the country in 1965 with foreign aid and expert advice and the investments made; and
- (d) the steps taken to stop the leprosy patients from going out begging in the open?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Yes.

(b) No decision has been taken, but Leprosy Advisory Committee discussed the question of providing per capita grant to leprosy institutions and centres for temporary hospitalisation of leprosy patients and recommended that the proposal may be circulated to the State Governments for their favourable consideration.

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- (c) No new leprosy institution has been established in the country in the year 1965 with foreign aid,
- (d) Legal powers for rounding up vagrant leprosy patients are contained in the Lepers Act, 1893, the Rallways Act 1890 and the Municipal Acts of the States. While the legal provisions are deemed to be adequate to tackle the problem of vagrant leprosy patients, they have not so far been vigorously enforced on grounds of financial and administrative difficulties. The matter is, however, engaging the attention of the Government.

Gold Seized in Bombay

3643. Shri Kindar Lal: Shri Vishwa Nath Pandey:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that the Bombay Police saized 2,110 tolas of gold valued at Rs. 3,11,000 and cash amounting to Rs. 21,000 from the residence of a businessman in South Bombay in a raid on the 2nd January, 1966; and
- (b) if so, the action taken by Government in the matter?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) In the early hours of 2nd January, 1966, the officers of the Bombay Police searched the residence of a businessman in South Bombay and recovered 2,110 tolas of gold bearing foreign markings and currency worth Rs. 21,005|. The value of the seized gold is Rs. 1,31,875|- at the international rate.

(b) The person from whose residence the seizure had been made was arrested and afterwards released on bail. The case is still under investigation.

Dowleswaram Anicut

3644. Shri Kolla Venkatah: Shri M. N. Swamy: Shri Laxmi Dass:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether a team of engineers

from different foreign countries studied the Dowleswaram anicut:

- (b) the countries from which the engineers joined the team; and
- (c) the points studied and opinions of the engineers on these points?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):
(a) No.

(b) and (c). Do not arise.

Water Supply in Municipal Areas of Andhra Pradesh

3645. Shri Kolla Venkaiah: Will the Minister of Health and Family Planning be pleased to state:

- (a) whether the Government of Andhra Pradesh have made any request to the Central Government for the grant of financial aid for arranging the supply of fresh water to municipal areas where there is water scarcity;
- (b) if so, the amount requested for: and
- (c) the action taken by Government thereon?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a)

(b) Rs. 21,83,600.

(c) Andhra Pradesh has not been categorised as a drought-affected area. The proposals received from the State Government are in the nature of long term measures which can be financed under the normal pattern of the National Water Supply and Sanitation Programme and are being considered in that context.

Micro-Hydel Schemes

3646. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Irrigation and Power be pleased to state the number of micro-hydel schemeş completed during the Third Five Year Plan period? The Minister of Irrigation and Power (Shri Fakhraddin Ahmed): Twelve Micro Hydel schemes have been completed during the Third Five Year Plan Period.

साझ्य एवेन्यु, नई दिल्ली में संसद् सदस्यों के पत्तेटों को पानी की मरलाई

3647. श्री घॉकार लाल बेरवा :नया स्वास्म्य और परिवार नियोजन मन्त्री यह बताने की कपा करेंगे कि :

- (क) क्या यह सच है कि संसद् सदस्यों को बिना कोई पूर्व सूचना दिये 13 फरवरी, 1966 को साउथ एवेन्यू में संसद् सदस्यों के फ्लैटों को पानी की सप्लाई बन्द कर दी गई थी; और
- (ख) यदि हां, तो उसके क्या कारण हैं?

स्वास्त्य तथा परिवार नियोजन मंत्री (डा॰ सुद्यीला नायर)। (क) 11 से 15 फरवरी, 1966 तक पानी मिलने के समय के बारे में समाचार पत्नों में यथा समय सूचना देदी गई थी।

(ख) यह प्रश्न नहीं उठता ।

साउष एवेन्यु, नई दिल्ली में संसद् सदस्यों के फ्लंटों में बिजली की सप्लाई

3648. श्री घोंकार लाल बेरवा: क्या सिचाई घोर विद्युत् मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि 13 फरवरी, 1966 को साउथ एवेन्यु में संसद् सदस्यों के फ्लैटों में बिजली की सप्लाई संसद् सदस्यों को बिना कोई पूर्व सूचना दिये रोक दी गई थी; धौर
- (ख) यदि हां, तो इसके क्या कारण हैं?

सिचाई श्रीर विद्युत् मंत्री (श्री फलरहीन प्रहमत): (क) तथा (ख) साउय एवेन्य और इसके सहवर्ती इसाकों में संसव सदस्यों के मकानों को बिजसी देने वासी लाईक में एक जरूरी काम करने के लिये, जिसकी स्यगित नहीं किया जा सकता था. नई दिल्ली नगर पालिका ने 13 फरवरी, 1966 को प्रात: 9 बजे कर 40 मिनट भीर सायं 5 बजे के बीच बिजली बन्द करने का पूर्व प्रवन्ध किया था। इस सम्बन्ध में कई मध्य समाचार पत्नों को एक प्रधिसूचना भी भेजी गई थी परन्त धभाग्यवश इसे प्रकाशित न किया गया । तीन बज शाम को जब काम पुरा हो गया धौर लाईन को जीजत किया गया, संसद सदस्यों के मकानों में बिजली की सप्लाई को नियन्त्रित करने वासे मुकिट बेकर ने काम करना बन्द कर दिया जिस से मालुम हमा कि नक्स कहीं भौर भी था। बाद में पता लगा कि इसका कारण साउच एवेन्य में खम्मा नं० 12 के साथ गाडी नं• डी • एल • एफ • 7863 का टकरा जाना था। इस खराबी को दूर किया गया धौर बिजली की सप्लाई सायं 6 बजे बहाल कर दी गई।

C.G.H.S. Dispensary for Sector V of Ramakrishnapuram, New Delhi

3649. Shri Bagri: Will the Minister of Health and Family Planning be pleased to state:

- (a) whether it is a fact that in spite of many allotments of quarters having been made in Sector V of Ramakrishnapuram, New Delhi, no Central Government Health Scheme dispensary has been opened there;
 - (b) if so, the reasons therefor; and
- (c) when the dispensary is likely to be opened there?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (c). The accommodation hitherto offered was not suitable. An additional C.G.H.S. Dispensary will be opened in Ramakrishnapuram, New Delhi, as soon as suitable accommodation becomes available.

Power Generation in Maharashtra

3650. Shri D. D. Mantri: Will the Minister of Irrigation and Power be pleased to state:

- (a) the present capacity of Maharashtra for generating electricity;
- (b) whether there is any proposal to increase the quantum of power in the State during 1966-67; and
 - (c) if so, the details thereof?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) The present installed generating capacity of Maharashtra is 1304 MW.

- (b) Yes.
- (c) The following additions to the installed generating capacity are expected to be made during 1966-67.

Koyna, Stage, II Paras Thermal Station 225.0MW 62.5MW

287 · 5MW

Trivandrum Ayurvedio Centre

3651. Shri Vishwa Nath Pandey:
Will the Minister of Health and
Family Planning be pleased to refer
to the reply given to Unstatred Question No. 96 on the 4th November,
1965 regarding Trivandrum Ayurvedic Centre and state:

- (a) whether the proposal to upgrade the Trivandrum Ayurvedic Centre to the Post-Graduate Training-cum-Research Institute has since been considered;
 - (b) if so, the result thereof; and
- (c) when it is likely to be implemented.

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (c). The matter is still under consideration in consultation with the State Government.

Adultoration of Drugs

3652. Shri Vishwa Nath Pandey. Will the Minister of Health and Family Planning be pleased to state:

- (a) the number of prosecutions launched in each State and Union Territory since the 15th December, 1985 against adultration of drugs:
- (b) the number of convictions secured; and
- (c) the nature and sentence awarded in each case?

The Minister of Health and Family Planning (Dr. Sushila Nayar):

(a) No prosecution has been launched about adulteration of drugs in any State or Union Territory except in one case in Assam, since 15th December, 1965.

- (b) The case is still pending.
- (c) Does not arise.

Emoluments of Central Government Employees

3653. Shri Lakhmu Bhawani: Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that the emoluments of the Central Government employees in India are the lowest in the whole world and also that the disparities between the various categories are also much; and
- (b) if so, whether Government are considering to reduce the disparties?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Information regarding emoluments of Government employees in other countries of the world is not readily available. Disparities of income of Central Government employees have progressively been narrowed down in the last few years.

(b) Does not arise.

केन्द्रीय उत्पादन शुल्क विभाग द्वारा हिन्दी में परिपन्नों का जारी किया जाना

3654. श्री जगवेव सिंह सिद्धान्ती : क्या विस्त मन्त्री यह बताने की कृपा करेंगे कि :

- (क) केन्द्रीय उत्पादन शुल्क विभाग से सम्बन्धित स्थायी भादेशों तथा परिपत्नों के हिन्दी रूपान्तर भंग्रेजी संस्करण के साय-साथ जारी करने की ब्यवस्था को किस तारीख तक भन्तिम रूप दे दिया जायेगा; भौर
- (ख) इस मामले में विलम्ब होने के क्या कारण हैं ?

वित्त मत्री (भी शवीन्त्र चौघरी) : (क) भीर (ख) सूचना इकक्ठी की जा रही है भीर लोक सभाकी मेज पर रख दी जायेगी।

Income of Municipalities and Corporations in Kerala

3655. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Finance be pleased to state:

- (a) whether the Kerala Government have decided to allot greater share of income from the Motor Vehicles Tax to Municipalities and Corporations: and
- (b) if so, the additional amount proposed to be given to these local bodies in 1966-67?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) No, Sir.

(b) Does not arise.

Raids in Bombay

3656. Dr. Ram Manohar Lohia: Shri Madhu Limaye:

Will the Minister of Finance be pleased to state:

(a) the number of prosecutions launched by the Enforcement Directorate and Customs authorities for riolations of the Foreign Exchange Regulation Act; and

(b) the convictions obtained at Bombay, Calcutta, Madras and Kanpur in 1965-66?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). Information in this regard is being collected and will be laid on the Table of the Sabha.

Rural Water Supply Scheme in Punjab

3657. Shri Daljit Singh: Will the Minister of Health and Family Planaing be pleased to state:

- (a) whether the Government of Punjab have submitted certain rural water supply schemes for approval during the current financial year and the Fourth Five Year Plan;
 - (b) if so, the details thereof; and
 - (c) the decision taken thereon?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) During the year 1965-66 the Government of Punjab submitted 93 rural water supply schemes for obtaining the sanction of the Government of India. No scheme has been received so far during 1966-67.

(b) and (c). The required information is given in the Annexure laid on the Table of the House. [Placed in Library. See No. LT-6041/66].

Power Generation in Punjab

3658. Shri Daljit Singh: Will the Minister of Irrigation and Power be pleased to state:

- (a) the present capacity of Punjab for generating electricity;
- (b) whether there is any proposal to increase the quantum of power in the State during 1966-67; and
 - (c) if so, the details thereof?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) The present installed generating capacity of Punjab is 610.4 MW.

(b) Yes.

(c) The following additions to the installed generating capacity are expected to be made during 1966-67:—

Construction of a Hotel for USESCO Delegates in 1956

3659. Shri Vishram Prasad: Will the Minister of Works, Housing and Urban Development be pleased to state:

- (a) whether it is a fact that a firm of hoteliers were allotted land to construct a hotel to provide residential accommodation of the delegates of UNESCO conference held in November, 1956;
- (b) if so, the terms and conditions of the agreement; and
- (c) when the building was completed?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Yes.

- (b) (i) An area of 5.46 acres was allotted at Rs. 2 lakhs per acre and an area of 0.86 acre at Rs. 1 lakh per acre.
- (ii) The Firm were to pay 10 per cent of the premium immediately and balance 90 per cent before 15th January, 1956; interest at 6 per cent per annum being charged on the amount remaining un-paid after 15th December, 1955.
- (iii) Apart from accommodation for common facilities like lounges, dining rooms, places of entertainment, swimming pool, shops etc., the hotel was to provide 200 rooms including accommodation required for the resident-

staff, bands and entertainers etc. Atleast 100 rooms were to be completed by the 31st March, 1956. As a guarantee for fulfilment of this condition, the firm were required to deposite a security of Rs. 25,000, which was liable to forfeiture in the event of noncompliance of this condition.

- (iv) The firm were, subject to other municipal bye-laws being complied with permitted to construct the hotel building to a height of 109 ft without any additional charge on account of premium or ground-rent.
 - (c) In July, 1965.

Rates of Punjab Power for Delhi

3660. Shri Yashpal Singh: Shri Onkar Lal Berwa:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that the Government of Punjab have increased the rate of power supply from Bhakra to the Union Territory of Delhi;
 - (b) if so, the reasons therefor; and
- (c) the action being taken in the matter?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) No So far the Delhi Electric Supply Undertaking has not received any intimation from the Punjab Government or the Punjab State Electricity Board regarding any increase in the rates for the supply of energy from Bhakra.

(b) and (c). Do not arise.

स्रोया बनाने पर प्रतिबन्ध

3661. श्री रामेक्बरानम्ब : क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या भारत-पाकिस्तान संघर्ष के दौरान सैनिकों को दूध उपलब्ध कराने के उद्देश्य से विभिन्न राज्यों में दूध से खोया कनाये जाने पर प्रतिबन्ध सगाने की कोडी

10780

मांग की नई थी भीर क्या इसे लाग किया नयायाः

- (ख) यदि हां, तो संघर्ष समाप्त हो जाने के पश्चात सभी भी यह प्रतिबन्ध लाग है भीर उन राज्यों के नाम क्या है जहां यह मभी भी लाग है; भौर
- (ग) यह प्रतिबन्ध कब तक हटा दिया जायेगा ?

स्वास्प्य तथा परिवार नियोजन मंत्री (डा॰ स्वील नायर): (क) भारत पाकि-स्तान संघर्ष के दौरान सैनिकों को दूध उप-मब्ध कराने के उद्देश्य से विभिन्न राज्यों में इध से खोया बनाये जाने पर प्रतिबन्ध लगाने की कोई मांग किये जाने की सरकार को जान-कारी नहीं है।

(ख) भौर (ग). दूध को द्रव्य रूप में सुरक्षित रखने के उद्देश्य से कुछ राज्यों ने दूध से खोया, रबरी, पनीर तथा मिठाइयां बनाने पर प्रतिबन्ध लगाया है।

Low Income Group Housing Scheme in Tripura

3662. Shri Dasaratha Deb: Will Minister of Works, Housing and Urban Development be pleased to state:

- (a) the total amount granted to the Union Territory of Tripura under the Low In ome Group Housing Scheme during the Third Five Year Plan;
 - (b) the amount utilised so far; and
- (c) the number of tribal recipients of the loans during the Third Five Year Plan?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Rs. 8-53 lakhs.

- (b) Rs. 8:03 lakhs.
- (c) 9.

पोस्त (प्रफीम) की सेती

3663. भी भोंकार लाल बेरवा : क्या बिल मन्त्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि कोटा, राज-स्थान में पोस्त (ग्रफीम) की धेती बड़े पैमाने पर की जाती है: भीर
- (ख) यदि हां. तो इसकी उपज बढाने के लिये केन्द्रीय सरकार ने कितनी राजि नियत की है ?

वित्त मंत्री (भी शबीन्द्र चौषरी) : (क) 1965-66 को समाप्त होने वाले तीन वर्षों में भफीम महकमे के कोटा डिवीजन में पोस्त की खेती का क्षेत्र निम्न प्रकार रहा है :---

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1,235

| भकाम वय | (हेक्टरों में) |
|---------|----------------|
| 1963-64 | . 1,995 |
| 1964-65 | . 1,835 |

1965-66.

उपर्युक्त झांकड़ों से यह संकेत तो मिलता है कि कोटा में पोस्त की धेती नगण्य नहीं है, परन्त साथ ही उसे बडे पैमाने पर नहीं कहा जासकता।

(ख) पोस्त के काश्तकारों को पोस्त की छेती करने के लाइसेन्स केन्द्रीय सरकार द्वारा दिये जाते हैं। किसानों को सारी पैदावार केन्द्रीय सरकार को एक पूर्व-निश्चित कीमत पर देनी होती है। केन्द्रीय सरकार श्रफीम का उत्पादन बढाने के लिए विशेष रूप से कोई रकम निर्धारित नहीं करती है। लेकिन अफीम की भौसत उपज बढ़ाने की दृष्टि से, पोस्त के काम्तकारों को प्रोत्साहन देने के लिए, उन काश्तकारों को प्रधिक ऊंची दरों पर कीमत प्रदा की जाती है जिनकी उपज निर्धारित की गई उच्चतम सीमा से ऊपर होती हैं। इसके भलावा प्रफीम की बहुत ज्यादा प्रौसत उपज करने वाले काश्तकारों को नकद इनाम भी दिये जाते हैं।

नये मेडिकल कालेज

3664. श्री घोंकार लाल बेरवा: क्या 'स्वास्म्य एवं परिवार नियोजन मन्त्री यह बताने को कपा करेंगी कि:

- (क) क्या यह सच है कि सरकार ने चोचणा की है कि इस वर्ष देश में काफी मेडि-कल कालेज खोले जायेंगे;
- (ख) यदि हां, तो वे कहां-कहां खोले बायगे; भौर
- (ग) उनके कब से चालू होने की सम्भा-बना है?

स्वास्त्य तथा परिवार नियोजन मंत्री (डा॰ बुझीला नायर): (क) से (ग). वौथी पंचवर्षीय योजना के प्रारूप के प्रनुसार 30 नये मेडिकल कालेज खोलने का प्रस्ताव है। ये नये कालेज कहां-कहां खोले जायेंगे, इस प्रक्त पर योजना को धन्तिम रूप दिये जाने के बाद ही विचार किया जा सकता है।

Water Supply in Ramakrishnapuram, New Delhi

3445. Shri D. C. Sharma: Will the Minister of Health and Family Planning be pleased to state:

- (a) whether water supply to Ramakrishnapuram New Delhi, was cut without notice on the 22nd March, 1966 resulting into great inconvenience to the residents;
- (b) whether any inquiry has been made into the matter; and
 - (c) if so, the outcome thereof?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Water supply to Ramakrishnapuram was not cut off on the 22nd March, 1966. Water was provided on a restricted basis as there was a failure of electric supply from 'C' power station to the water works pumping station. A notice to the effect that pressures in the affected areas would be low was given to the public through the Press and All India Radio on the 22nd March, 1966,

- (b) No.
- (c) Does not arise.

गैर-सरकारी संस्थाओं के लिये ब्रावास

3666. भी रा॰ स॰ तिवारी: न्या निर्माण, भावास तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) गत चार वर्षों के दौरान कार्यालय भ्रावास हेतु सरकार को कितनी गैर-सर-कारी संस्थाभ्रों ने प्रार्थना-पत्न दिये;
- (ख) उनमें से कितनी संस्थाओं को, भावंटन की तारीकों सहित कार्यालय भावास दिये गये हैं; भौर
- (ग) यदि कोई भावास स्थान नहीं दिया गया है, तो उसके क्या कारण हैं ?

निर्माण, घाबास तथा नगरीय विकास बंबी (भी मेहर चन्द सन्ना) : (क) 110

(ख) धौर (ग). समय-समय पर बारह निजी संस्थाधों को निम्नांकित रूप में बास धावंटित किया गया था:

| वर्ष | | संस्थांघों की संख्या | | | |
|------|-------|----------------------|----|---|--|
| | 1962. | | | 1 | |
| | 1963. | | | 2 | |
| | 1964. | | ٠. | | |
| | 1965. | | | 1 | |
| | | | | | |

वह संस्था जिसे कि 1962 में वास आवंटित किया गया था तथा 1963 में जिन दो संस्थाओं को आंवटन किया गया था उनमें से एक संस्था ने, दिया गया वास खाली कर दिया है। शेष 98 मामलों में कोई वास आवंटित नहीं किया गया था क्योंकि सामान्य पल में वास की अत्यधिक कमी है।

Central Research Institute for Homoeopathy

3667. Shri Mohan Nayak: Will the Minister of Health and Family Planning be pleased to refer to the reply given to Unstarred Question No. 395 on the 19th August, 1965 and state:

- (a) whether the Central Research Institute for Homoeopathy at New Delhi has started functioning:
- (b) if not, the reasons for the delay;and
 - (c) when it will be opened?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (c): The matter is still under consideration. Due to the recent emergency and financial stringency many schemes, including this one could not be persued. It will be taken up when the situation is easier.

Central Homoeopathic Council

3668. Shri Mohan Nayak: Will the Minister of Health and Family Planning be pleased to refer to the reply given to Unstarred Question No. 2735 on the 30th April, 1964 and state:

- (a) the reasons for not implementing so far the recommendation made by the various Government Committees such as Dave Committee, Homoeopathic Enquiry Committee and the Planning Commission regarding the setting up of a Central Homoeopathic Council;
- (b) whether Government propose to form a common Central Council for all the indigenous systems of medicine; and

(c) if so, how long it will take to bring such a Council into existence?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (c). Th question of constituting a Central Homoeopathic Council was to be considered after uniform standards of education in Homeopathy has been introduced all over the country. This has not been achieved so far. The Government are however. considering the question of having a common Council for all systems of medicine other than modern medicine for which a Council already exists. It is not possible to say at present when such a Council will be established.

Wage Board for Electricity Workers in Kerala

3669. Shri Warior: Shri Vasudevan Nair:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government's attention has been drawn to the resolutions passed by the Electricity Workers' Union at their meeting held at Ernakulam on the 24th March, 1966 regarding constitution of a Wage Board for Electricity Board Employees, settlement of Bonus from 1964, and increase in Dearness Allowance according to the increase in the cost of living index; and

(b) if so, the reaction of Government thereto?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). The information is being collected and will be placed on the Table of the House as soon as possible.

Kerala State Electricity Board

3670. Shri A. V. Raghavan: Shri Warior: Shri Vasudevan Nair:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government are aware that in a writ petition filed by a contractor of the Kerala State Electricity Board, the High Court observed that rules to regulate the award of major contracts had not been framed by the Board and that it would be necessary to frame such rules:

- (b) the action taken on this observation of the High Court; and
- (c) if no action has been taken so far, the reasons therefor?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed); (a) to (c). The Kerala State Electricity Board has reported that a case (O.P. 3321 64) was field in the High Court of Kerala by a Contractor questioning the Board's order of awarding a contract for transporting cement from Theni Railway Station to Departmental Store at Pamba and Anathode. The Petitioner also requested that a 'writ of mandamus' might be issued directing the Board to frame regulations under section 79(g) of the Electricity (Supply) Act. The High Court after hearing the arguments of both sides and perusing the records, dismissed the case. There was no mandatory direction to frame rules but in course of the judgement, there was a suggestion that there should be rules on the subject for the guidance of the Board and that the Board may frame rules on that subject.

The Board is now taking steps to frame a comprehensive set of regulations under section 79 of the Electricity (Supply) Act, 1948.

Kerala State Electricity Board

3671. Shri A. V. Raghavan: Will the Minister of Irrigation and Power be pleased to state:

- (a) whethe the Government of Kerala or the Kerala Electricity Board has framed rules or passed orders or resolutions regarding the conduct of business of the Board and the powers of the Chairman, the account's member and Secretary of the Board;
- (b) whether such rules, orders, regulations or resolutions will be laid on the Table; and

- (c) if the rules as referred to in (b) above have not yet been framed,
- how the authorities referred to in part (a) above are functioning at present.

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed); (a) Yes.

- (b) Copies of the Kerala State Electricity Board Rules, 1957 made by the Government of Kerala, the Kerala State Electricity Board (Meetings) Regulations, 1957 and the Resolutions passed by the Board containing the devolution of powers of the Chairman, Accounts Member and the Secretary of the Board are being placed in the Parliament Library.
 - (c) Does not arise.

Land Reforms in Kerala

3672. Shri A. V. Raghavan: Will the Minister of Planning and Social Welfare be pleased to state:

- (a) the steps taken by the Government of Kerala to carry out land reforms as envisaged by the Planning Commission;
- (b) the steps taken to implement the Kerala Land Reforms Act in full;
- (c) the reasons for the delay in implementing the Act in full; and
- (d) whether any target date has been fixed to bring the entire Act in force?

The Minister of Planning and Social Welfare (Shri Asoka Mehia): (a) to (d). The steps taken by the Government of Kerala to carry out land reforms are indicated below:

Abolition of Intermediaries:

Legislation has been emected for the abolition of Edavagai Estates and Pattazhi Devaswom and Jenmi tenures. The law for the abolition on Edavagai Estates has been fully implemented. Additional staff has been appointed to expedite the abolition, of Jenmi tenure. The law relating to Pattazhi Devaswom lands has been amended to facilitate implementation and it is

expected that the work will be completed in about a year.

Legislation for abolition of Sreepadam and Sreepandaravagai lands is under consideration.

Tenancy Reforms:

The Kerala Land Reforms Act, 1963 includes provisions for the regulation of rent, fixity of tenure and ownership for tenants. Over 68,000 applications have been filed for fixation of fair rent upto September, 1965 out of which about 48,000 applications have been disposed of by Land Tribunals. To expedite disposal, changes have been made in respect of the jurisdiction of some of the Land Tribunals.

Fixity of tenure is subject to a limited right of resumption for personal cultivation. Applications for resumption were to be made within one year of the commencement of the Act, i.e. before 1st April, 1965. Only 9,000 applications for resumption were received out of which 961 applications were disposed of, resumption being permitted only in 159 cases, generally to small holders in respect of part of their holdings.

930 applications for voluntary purchase of ownership were received upto end of September, 1965, out of them 150 were disposed of.

The provision for *suo* motu transfer of ownership to tenents in respect of nonresumable areas will be enforced when the work relating to fixation of fair rent and determination of nonresumable areas has been largely completed.

Ceiling on Land Holdings:

The provisions for preventing transfers which would affect surplus lands above ceilings have been brought into force. Enforcement of other provisions relating to ceiling is under the consideration of the State Government.

Irrigation Target from Rajasthan Canal Scheme

3673. Shri Tan Singh: Will the Minister of Irrigation and Power be pleased to state:

- (a) the target of irrigation from Rajasthan Canal Scheme fixed for the years 1965-66;
- (b) the reasons due to which the targets remained unfulfilled; and
- (c) the steps taken to avoid the re-currence of such causes?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) to (c). The original target of irrigation from the Rajasthan Canal Project for the year 1965-66 was 1.29 lakh acres, which was later reduced to 80,000 acres on account of shortage of funds for this Project. Every effort is being made to assure adequate funds for this Project.

रिजर्व बैंक में करेंसी नोटों का जलाया जाना

3674. श्री हुकम जन्द कल्लवाय : श्री बढे :

क्या विक्त मन्त्री यह बताने की कृपा करेंगे कि:

- (क) रिजर्व बैंक माफ इण्डिया प्रतिदिन कितने ऐसे करेंसी नोटों को जलाता है, जो चलने के बाद उस बैंक को लौटा दिये जाते हैं; मौर.
- (श्वा) गत तीन वर्षों में कुल कितने ऐसे नोट जलाये गये?

बिल मंत्री (भी क्षणील चौचरी):
(क) धौर (ख). पिछले बारह महीनों के धानुसार, हर रोज धौसतन
43,96,470 नोट नष्ट करने के लिए रह
किये जाते हैं। हर रोज जलाये जाने वाले
नोटों धौर पिछले तीन वर्षों में जलाये गये
नोटों की संख्या के सम्बन्ध में सूचना तत्काल
उपलब्ध नहीं है। यह सूचना इकट्ठी की बा
रही है।

Water Supply in Ramakrishnapuram

3675. Shri Warior:

Shri Vasudevan Nair:

Will the Minister of Works, Housing and Urban Development be pleased to state:

- (a) whether there is acute shortage of water supply in Ramakrishnapuram at present; and
- (b) if so, the steps Government propose to take for the adequate supply of water?

The Minister of Works, Housing and Urban Development (Shri Chand Khanna): (a) There is a general shortage of filtered water in Delhi and New Delhi. Because of this and of inadequate pressure in the water mains, water supply often becomes irregular in many areas, particularly during the summer months. At present, the quarters in Neighbourhoods I to IV, V, VII and XIII of Ramakrish. napuram are occupied. Water supply to these quarters is restricted to a few hours in the morning and in evening.

(b) Arrangements for storage and boosting of water to ensure better supply are being made.

Quarters in Ramakrishnapuram

3676. Shri Warior: Shri Vasudevan Nair:

Will the Minister of Works, Housing and Urban Development be pleased to state:

- (a) whether it is a fact that allottees of flats in Ramakrishnapuram are showing great reluctance to accept the allotment;
- (b) whether those who accept, are keen to change from there;
- (c) the defects pointed out by the allottees; and
- (d) the action taken to remove those defects?

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The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) No.

- (b) Under the normal allotment rules all officers are entitled to apply for one change of residence to a locality of their choice. Applications for changes are received from the allottees of Ramakrishnapuram flats as well as from the allottees who have been provided accommodation in other localities.
- (c) and (d). No defects in the flats have been brought to the notice of the Government.

Power Shortage in Kerala

3677. Shri Warior: Shri Vasudevan Nair: Shri P. Kunhan:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that Minister of State for Irrigation and Power visited Kerala State in the last week of March, 1966 to study the problem of shortage of power supply in the State: and
- (b) if so, the action taken in the matter?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Yes.

(b) Arrangements have been made to obtain maximum possible energy relief from the Sharvathy Project in Mysore through the Madras Grid. Action has also been taken to expedite (i) the commissioning of the the first generating units at Sholayar (18 MW) and Sabarigiri (50 MW) by the middle of April 1966 and (ii) the construction of a 110 KV transmission link between Mangalore in Mysore & Kasargode in Kerala to facilitate drawal of additional bulk power from Sharavathy.

Power Production in NEFA

3678. Shri Rishang Keishing: Shri J. B. S. Bist:

Shri Rameshwar Tantia: Shri D. C. Sharma: Shri Liladhar Kotoki:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 1310 on the 25th November. 1965 and state:

- (a) the additional schemes undertaken to achieve the target of power production in Nefa during the Third Five Year Plan;
- (b) the additional number of towns and villages electrified there; and
- (c) the extent of shortfall in the target set for the purpose?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) 29 additional schemes involving diesel generation and one micro hydel scheme were undertaken during the Third Five Year Plan;

- (b) 13 additional localities were electrified.
- (c) Against the third Plan target of installing 1142 kW and electrifying 20 localities, 792 kW have been installed and 13 localities have been electrified. Out of 46 nos diesel generating sets proposed to be installed, 14 nos. are still under transport to the difficult and inaccessible areas.

Ukai Project

3679. Shri Jashvant Mehta: Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that progress of Ukai Project has been delayed due to foreign exchange difficulties;
- (b) whether Gujarat Government has represented to the Centre to take immediate steps to allocate foreign exchange for import of necessary machinery; and
- (c) if so, the steps taken to allocate foreign exchange?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) Construction work has fallen behind schedule due to inter alia difficulties in finding foreign exchange for import of earthmoving equipment.

- (b) Yes.
- (c) Foreign exchange worth Rs. 379.27 lakhs has since been released in favour of the Ukai Project under French, Belgian and Dultch Credits, US AID Non-Project Loans etc. Applications for equipment and other items involving foreign exchange amounting to Rs. 84 lakhs approximately are at various stages of processing.

Import of a Prefabricating Plant From Czechoslovakia

3680. Shri M. Rampure: Shri Firodia:

Will the Minister of Works, Housing and Urban Development be pleased to state:

- (a) whether it is a fact that there is a proposal to import a prefabricating plant from Czechoslovakia;
- (b) if so, the details of the scheme;and
 - (c) when it will be set up?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) No.

(b) and (c). Do not arise.

Development of Inderpuri Colony, Delhi

3682. Shri M. Rampure: Will the Minister of Health and Family Planning be pleased to refer to the reply given to Unstarred Question No. 2741 on the 24th March, 1966 and state:

- (a) whether it is a fact that house tax is being collected from the residents of Inderpuri colony although the basic necessities of drinking water, sewerage and matalled roads have not been provided; and
 - (b) if so, the reasons therefor?

The Minister of Health and Family Planning (Dr. Sushila Nayar): and (b). House Tax collected the residents of Inderpuri Colony is for the general services such as conservancy etc. provided by the Municipal Corporation of Delhi. No water tax is being charged from the restdents of Inderpuri which is a private colony. It is the duty of the coloniser to provide the internal services like water supply, drainage, roads etc. The Corporation is prepared to undertake the work of laying internal services provided the development charges at the prescribed rate are deposited by the owners of the properties.

Central Assistance to Assam

- 3683. Shri P. C. Borooah: Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 877 on the 18th November, 1965 and state:
- (a) whether the Assam Government's demands for Central assistance have been examined; and
- (b) if so, the decision taken thereon?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). After considering the request of the State Government for higher Central assistance for the State Plan, it has been decided to provide an amount of Rs. 3 crores in addition to the amount of Rs. 20.40 crores indicated earlier.

Government Quarters in D.I.Z. Area, etc.

- 3684. Shri F. C. Borooah: Will the Minister of Works, Housing and Urban Development be pleased to state:
- (a) whether it is a fact that a large number of quarters in the D.I.Z. area and those in between Minto Road and Zafer Road areas which had been demolished owing to fact that they had out lived their life, are not being reconstructed and substituted by

- double story quarters as orginally planned;
 - (b) if so, the reason therefor; and
- (c) the latest scheme for construction of quarters in place thereof and the number of units of each type to be constructed there?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) to (c). The redevelopment scheme of the D.I.Z. and Minto Road areas according to the Master Plan of Delhi has not yet been finalised. Plans were however drawn up for building quarters in small pockets in these areas and sanctioned.

In the D.I.Z. area, 720 type I quarters have so far been constructed after demolition of old quarters on the site. Plans for construction of more quarters in the area are being drawn up.

In the Minto Road area, some quarters were demolished and the construction of 616 quarters of types I to IV was sanctioned. But the work could not be taken up as the Delhi Municipal Corporation has not approved the plan. The layout and the quarters are, therefore, being redesigned to meet the Corporation's objections.

The programme has received a setback due to complete non-provision of funds in the budget for 1968-67 for new works.

Tungabhadra High Level Canal (Stage II)

3685. Shri Kindar Lal: Shri Vishwa Nath Pandey:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that the Central Government have approved the second stage of the Tungabhadra High Level Canal; and
- (b) if so, the total amount of estimated expenditure on the project?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) The estimates for the second stage have not yet been approved, though the scheme has been technically accepted.

(b) Estimates for the Second Stage are still awaited from the Government of Mysore.

12,10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CATTLE THEFT BY PAKISTANIS ON RAJASTHAN-PAK BORDER.

भी हुक्स चन्य कछ्वाय (देवास) : अध्यक्ष महोदय, मैं पहले आप से यह निवेदन कर दूं कि मैं ने इस कालिंग एटेन्शन का नोटिस 6 सम्रेल को दिया था भीर आज 14 सम्रेल को उस का उत्तर दिया जा रहा हैं। अगर इस तरह आठ नौ दिन के बाद उत्तर दिया जायेगा, तो फिर तो उस विषय का महत्व ही खत्म हो जायेगा।

भी बड़े (खारगोन) : कालिंग एटेन्सन नोटिस को तो इम्मीडिएटली लिया जाना चाहिए। मगर ऐसा न किया जाये, तो फिर सार्ट नोटिस क्वैश्वन भीर कालिंग एटेन्सन नोटिस में क्या फ़र्क रहेगा ? यह नोटिस दिये हए म्राठ-दस रोज हो गये है।

Mr. Speaker: I am making inquries to find out what happened.

औ हुकम चन्व कछुवाय : अध्यक्ष महोदय, मैं भविलम्बनीय लोक महत्व के निम्नलिखित विषय की भ्रोर गृह-कार्य मंत्री का ध्यान दिलाता हूं भौर प्रार्थना करता हूं कि वह इस यारे में एक वक्तव्य दें :—

> "राजस्थान के बीकानेर तथ गंगा-नगर जिलों में पाकिस्तानियों

के घुसपैठ और बड़ी संख्या में मवेशी उठा ले जाने के समाचार।"

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): Sir, according to the reports received from the Rajasthan Government so far, there have been 27 cases of theft of cattle by Pakistanis in Bikaner and Ganganagar Districts on Rajasthan-Pakistan border.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, उपमंत्री महोदय हिन्दी जानते हैं। वह हिन्दी में उत्तर क्यों नहीं देते हैं?

धन्यक्ष महोदय : उस का तर्जुमा हो रहा है । माननीय सदस्य उस को सुन सकते हैं ।

श्री हुकम चन्य कछवाय : घ्रध्यक्ष महोदय, घ्रनुवाद तो घंग्रेजी में भी हो रहा है। इसलिए इस बारे में घ्राप हम पर जो प्रतिबन्ध लगाते हैं, वह प्रतिबन्ध उन पर क्यों नहीं लगाते हैं जो सदस्य हिन्दी नहीं जानते हैं, बे इस वक्तव्य का घंग्रेजी घनुवाद सुन सकते हैं।

ष्रप्यक्ष महोदय : मैं किसी को मजबूर नहीं कर सकता कि वह फ़लां जुबान में बोले । जब दोनों तर्जुमे हो रहे हैं, तो माननीय सदस्य प्रपनी घपनो भाषा में सुन सकते हैं । प्रगर तर्जुमा न हो, तो मैं किसी को कहूं ।

श्री भागवत झा प्राजाद (भागलपुर) : श्रष्ट्यक्ष महोदय, इस हाउस का कानवेन्शन यह रहा है कि हिन्दी प्रश्न या नोटिस का उत्तर हिन्दी में दिया जाता है ।

श्री रामेश्वरानम्ब (करनाल) : उपमंत्री महोदय को हिन्दी झाती है । वह हिन्दी क्यों न बोर्ले ? उन को हन्दी में उत्तर देना चाहिए ।

10798

श्री प्रिय गुप्त (कटिहार) : वह हिन्दी सो जानते हैं।

Shri Vidya Charan Shukla: With regard to Bikaner District, there have been 12 incidents in all. A statement showing the details thereof is placed on the Table of the House. [Placed in Library. See No. LT-6042/66].

No cases of intrusion have been reported during the period under report.

Ganganagar

So far, the Rajasthan Government have reported 15 cases involving theft of 4 she-camels, 17 camels, 14 oxen, 1 cow, 1 buffalo, 2 donkeys, 150 sheep and 5 goats. A statement indicating the details thereof is placed on the Table of the House.

No case of looting has occurred during this period.

However, 10 cases of illegal entry by Pak nationals were reported in Ganganagar District and the cases have been challaned.

In all the cases, in accordance with the Ground Rules, 1960, the Superintendents of Police of the areas concerned have lodged strong protests with their counter-parts in West Pakistan. The Ministry of External Affairs have also lodged strong protests with the Pakistan High Commission in India with regard to several incidents of theft that occurred during this period.

Hon'ble Members of the House are already aware of the topographical position of the Indo-Pak border in Rajasthan area, which stretches over a vast thinly inhabited sandy desert, where sporadic thefts of this nature are difficult to spot out readily.

The Government is well aware of the situation in the Border areas. The Border Security Force have now assumed charge of the Indo-Pak horder in Rajasthan with effect from 25th March, 1966 and are taking adequate measures to prevent any large-scale lifting of animals.

श्री हुकम बन्द कछवाय : कल के समाचारपतों में एक समाचार छपा है कि 9 प्रप्रैल को हमारी सदर सीमा-चौकी के पास हमारे जवानों ने कुछ पाकिस्तानी नागरिकों को गोसाईपुर में पकड़ा । जो लोग गिरफ्तार किये गये, जब उन्होंने भवाख लगाई, तो काफ़ी तादाद में पाकिस्तानी मा गये भौर उन लोगों को छुड़ा कर ले गये भौर साथ ही हमारा गोला-बारूद, राइफ़ल भौर कुछ सामान चुरा कर ले गये । मैं यह जानना चाहता हूं कि क्या बंगाल सरकार ने इस बारे में केन्द्रीय सरकार को लिखा है; यदि हां, तो क्या लिखा है भौर इस सम्बन्ध में पाकिस्तान सरकार को जो विरोधपत्र विया गया है, उस का क्या उत्तर भाया है।

स्थ्यक्ष महोदय : यह कालिंग एटेन्शन नोटिस तो बीकानेर भौर गंगानगर खिलों के बारे में हैं।

भी हुकम चन्द्र कछ्वाय: मैं यह जानना चाहता हूं कि हमारे विदेश मंत्रालय की घोर से पाकिस्तानी हाई कमिश्नर को जो विरोधपत दिया गया है, उस में क्या लिखा है घौर उस का क्या उत्तर घाया है।

भी विद्या परण शुक्ल : उस का कोई उत्तर नहीं भाया है ।

भी बड़े : मिनिस्टर महोदय ने मभी कहा है कि मिनिस्ट्री भाफ एक्स्टनंत एफेयजं से पाकिस्तान को एक विरोधपत भेजा गया है । मिजो हिल्ज में हमारे थो भफ्तर विद्रोहियों के द्वारा पकड़े गये थे, उन को भभी तक ईस्ट पाकिस्तान में रखा हुमा है और इघर गंगानगर, बीकानेर् में फिर उपद्रव मुक हो गये हैं । क्या शासन यह नहीं समझता है कि पाकिस्तान इस प्रकार के रवेंये से ताशकद समझौते को ठोड़ रहा

[श्री बड़े]

हूँ ? यदि वह यह समझता है, तो क्या उस ने पाकिस्तान सरकार को सूचित कर दिया है कि इस के भयंकर परिणाम होंगे ग्रीर उस की कार्यवाहियों को ताशकंद समझौते का उल्लंघन माना जायेगा ?

Shri Vidya Charan Shukla: As I said, we have lodged a very strong protest against these incidents. These are stray incidents....

Mr. Speaker: He wanted to know whether it is in violation of the Tashkent Agreement.

Shri Vidya Charan Shukla: Yes, Sir. We have brought that to their notice.

Shri D. C. Sharma (Gurdaspur): The Indo-Pakistan border, so far as Bikaner and Ganganagar are concerned, is very vast and it is covered by desert. But all the same I would like to know from the hon. Deputy Minister as to how many miles the Pakistanis intruded into our border so far as Ganganagar and Bikaner are concerned and at what point were our border security police stationed.

Shri Vidya Charan Shukla: These are the thieves who come from Pakistan. They are not members of Pakistan's para-military force or any such thing. These are smugglers who come across the border, maybe a few furlongs or maybe one or two miles. They are apprehended and action is taken against them. They are only border incidents. There was no appreciable intrusion into our territory.

Mr. Speaker: He wanted to know the distance upto which there was the intrusion.

Shri Vidya Charam Shukla: There was no appreciable intrusion.... (Interruption).

Shri D. C. Sharma: I rise on a point of order.

Shri D. C. Sharma: If they are regular smugglers operating here, in what way is it breach of the Tashkent Agreement? In what way is he authorised to go to the United Nations and other places? This is a simple case of intrusion and the hon. Minister is glossing over this very very sad occurrence.

Shri Vidya Charan Shukla: As I indicated, it is not a case of intrusion. It is only a case of smuggling and theft. These thieves came into our territory to steal the cattle and some of them were apprehended. Some of them were successful in stealing the cattle. No question of intrusion or military or para-military force should be read into this kind of theft cases..

Mr. Speaker: Order, order. All these things will not be recorded. (Interruption).

Shri Sham Lai Saraf (Jammu and Kashmir): On a point of clarification. The hon. Minister stated that this amounts to violation of the Tashkent spirit or the Tashkent Agreement. If that is so, how does the question of smugglers come in? Let him clarify that.

भी प्रकाशबीर शास्त्री (बिजनौर) : प्रभी उप-गृह मंत्री महोदय ने ताशकंद समझौते की बर्चा की है । मैं यह जानना बाहता हूं कि उस ताशकंद समझौते के बाद राजस्थान, बंगाल भीर जम्मू-काश्मीर की सीमाभों पर जो इस प्रकार की घटनायं बराबर बढ़ती बली जा रही हैं, क्या गृह मंत्रालय की भोर से उन की रोक-याम के लिए कोई विशेष व्यवस्था की गई हैं; यदि हां, तो वह क्या है । मैं यह भी जानना बाहता हूं कि भारत सरकार की भोर से

Shri Hem Barua (Gauhati): May know, Sir, what is meant by 'appreciable intrusion? (Interruption).

^{**}Not recorded.

पाकिस्तान को जो विरोधपत भेजे जा रहे हैं, क्या वे नये नये विरोधपत टाइप कर के भेजे जाते हैं या वे विरोधपत साइक्लास्टाइल कर के रखे हुए हैं और समय समय पर भेज दिये जाते हैं।

श्री विद्याबरण शुक्त : जैसा मैंने वताया है कि बार्डर सिक्यारिटी फोर्स ने 25 मार्च से उस इलाके का चार्ज ले लिया है, हम लोगों ने इस बारे में कुछ खास इन्तजाम बहां पर किये हैं ताकि इस तरह की चोरियां श्रीर स्मर्गालग वहां पर न हो पायें, यही हम लोग इस बारे में वहां पर कर सकते थें।

श्री स० मो० बनर्जी (कानपुर) : इस प्रकार की जो घटनायें हो रही हैं, उस से ताशकन्द समझौता को काफ़ी धक्का लग रहा है, इसलिये मैं पूछना चाहता हूं कि क्या हमारे मंत्रियों श्रीर पाकिस्तानी मंत्रियों में इस बारे में बातचीत हुई थी या भविष्य में कोई ऐसी बातचीत होगी ताकि यह समझौता कायम रह सके ?

ध्रम्यक्ष महोबय: यह एक बड़ा प्रश्न है, इस के बारे में ध्रलग से प्रश्न पूछा जाय तो जवाब मिल सकेगा।

श्री स० मो० बनर्जी: क्या मिनिस्टरों की बातचीत की ग्रभी कोई तजबीज है?

श्री विद्याचरण शुक्स : ग्रमी कोई नहीं है ।

श्री प्रिय गुप्त : मिनिस्टर साहब ने अभी बतलाया है कि यह इन्द्रूबन का केस नहीं है, यह स्मर्गलिंग का केस है और फिर कहते हैं कि यह ताशकन्द एपीमेन्ट का वायोलेशन है । क्या मैं जान सकता हूं कि कौन लोग पाकिस्तान से हिन्दुस्तान के अन्दर गौ आदि चुराने के लिये धुसते हैं, शायद पाकिस्तान सरकार भी इसको नहीं जानती होगी कि ये लोग स्मगलर हैं या नहीं ? क्या पाकिस्तान सरकार ने इस बारे में कोई जवाब दिया है या नहीं ?

Shri Hem Barua: They have lifted some more donkeys.

thefts by

Pakistanis (C.A.)

भी विद्या धरण शुक्ल : पाकिस्तान सरकार से प्रभी कोई जवाब नहीं मिला है। जहां तक ताशकन्द समझौते की स्प्रिट का सवाल है, समझौते की स्प्रिट यही थी कि जो हमारी सीमार्थे हैं उन पर सुरक्षा रखी जायगी, उन पर इस तरह के हादशे नहीं होने दिये जायेंगे।

धन्यक महोबय : मेन्बर्ज यह पूछना बाहते हैं कि एक तरफ़ तो प्राप कहते हैं कि ताशकन्द स्प्रिट का वायोलेशन है प्रीर दूसरी तरफ़ प्राप कहते हैं कि ये स्मर्गालग के केसेब हैं। जहां तक स्मर्गालग का तास्लुक है कोई इन्हीबिज्युल प्राकर चोरी करता है, स्मर्गालग करता है तो यह एक सेपरेट केस है प्रीर इस को गवनंमेन्ट डील कर सकती है, लेकिन इस का ताशकन्द स्प्रिट से क्या ताल्लुक है, यह तो इन्द्रूषन नहीं है, प्राप बतलायें कि ताशकन्द स्प्रिट का कैसे वायोलेशन हुपा है?

श्री विद्या चरण शुक्तः ताशकन्द समझौत के अनुसार अपनी सीमाओं की सुरक्षा की विम्मेदारी दोनों सरकारों की है, उसके अन्तर्गत ये चोरी और स्मर्गालग के के सेव भी आते हैं, इनको रोकने का प्रयस्न दोनों सरकारों को करना चाहिये। (अवववान) **

Mr. Speaker: This will not go on record.

भी बूटा सिंह (मोगा) : विधान सभा में प्रपता वस्तब्य देते हुए राजस्थान के बीफ मिनिस्टर ने कहा था कि इन इसाक़ों के लोगों को जो हथियार दिये गये थे, वे वापस ले लिये गये हैं, भायद हथियार वापस लेने में उनका मतलब ताशकन्द समझौते को कायम रखना था, लेकिन इन हालात में मैं जानना चाहता हूं कि क्या केन्द्र सरकार उनको हथियार वापस देगी ताकि उन्के जानोमाल की हिफाक्य हो सके ?

^{**}Not recorded.

Papers Laid on the Table

10804

भी विद्या चरण शुक्ल : हम लोगों ने इस तरह की घटनाओं को रोकने के लिये कुछ कार्यवाहियां की हैं, जैसे बार्डर सिक्यो-रिटी फोर्स ने उस एरिया का चार्ज ले लिया है, उसके बाद भी ऐसी घटनायें हुई और आवश्यकता समझी गई तो वह भी किया जायगा।

(C.A.)

Shri Kapur Singh (Ludhiana): Do Government realise how morale-destroying it is for us to be repeatedly told about these successful Pakistani raids and if so, do they propose to take decisive steps to put a stop to these practices?

Shri Vidya Charan Shukla: We are doing our best to do that.

Shri P. H. Bheel (Dohad): May I know whether the Government of Rajasthan has withdrawn the arms given to certain people staying near the Rajasthan border, and if so, why?

Shri Vidya Charan Shukla: I do not have this information. If a separate notice is given, I shall give the information.

श्री काशी राम गुप्त (अलवर) : ये जो चोरियां हुई, तो वहां बाईर में कितने गांव हैं, कितने मील के अन्दर थे ? ये चोरियां दिन में हुई या रात में हुई ?

श्री विद्या चरण शुक्तः ये चोरियां ज्यादातर रात में होती हैं। मेरे पास इसकी विस्तृत सूचना नहीं है, माननीय सदस्य झगर झलग से प्रश्न पूछें तो जवाब दिया जा सकता है।

श्री काशी राम गुप्त : मध्यक्ष भक्षेदय इनके पास यह सूचना भी नहीं है कि चौरियां दिन में हुई या रात में । श्री भ्रोंकार लाल बरवा (कोटा) : यह गलत बयानी है, ये चोरियां रात में नहीं, दिन में होती हैं।

12.26 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CENTRAL EXCISE AND SALT ACT AND CUSTOMS ACT

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat); I beg to lay on the Table—

- A statement showing the results of the Defence Loans floated by the Government of India during 1965-66. [Placed in Library. See No. LT-6033/66].
- (2) A copy of the Central Excise (Second Amendment) Rules, 1966, published in Notification No. GSR, 451 in Gazette of India dated the 26th March, 1966, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-6034/66].
- (3) A copy each of the following Notifications under section 159 of the Customs Act. 1962, and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Thirtyseventh Amendment Rules, 1966, published in cation No. GSR, 394 in Gazette of India dated the 19th March, 1966.
 - (ii) The Customs and Central Excises Duties Export Drawback (General) Thirtyeighth Amendment Rules, 1966, published in Notifi-

cation No. GSR. 415 in Gazette of India dated the 16th March, 1966. [Placed in Library. See No. LT-6085/66].

(4) A copy of Notification No. GSR. 395 published in Gazette of India dated the 19th March, 1966, under section 159 of the Customs Act, 1962. [Placed in Library. No. LT-6036/66.]

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE—contd.

CATTLE THEFT BY PAKISTANIS ON RAJASTHAN-PAK. BORDER—contd.

श्री हुकम चन्द कछवाय : 8 रोज से यह उत्तर दिया गया, फिर भी जानकारी नहीं मंगाई गई । हम सवाल पूछते हैं तो कहते हैं कि नोटिस चाहिये भौर फिर 16 दिन में उत्तर सायेगा ।

भी भोंकार सास बेरवा : यह गसत क्यानी है।

श्री स्थागी (देहरादून) : ये चोरियां नान-माफिशियल हैं।

श्री काक्षी राम गुप्त : यह भी नहीं बताया कि ये चोरियां रात में हुई या दिन में ?

ध्रम्यक्ष महोदय : वह कहते हैं कि नोटिस दें तो सूचना दी जा सकती है । (व्यवचान)

Order, order. I cannot go on in this manner.

Shri Hem Barua: May I seek one guidance from you for the future?

भी हुकम चन्त्र कछ्वाय : इनको पूरी इन्फर्मेशन देनी चाहिये ।

श्रध्यक्ष महोदय: भव ये नहीं दे सकते तो मैं क्या कर सकता हं। (व्यवकान) Order, order, Hon, Members may resume their seats.

Shri Shinkre (Marmagoa): Are you satisfied with the hon. Minister's answers? Can you conceivably understand what he has said?

Mr. Speaker: If he has not got the information, I cannot compel him to answer it. (Interruptions).

इतने मेम्बर्ज खड़े होकर बोलेंगे तो रिकार्ड में नहीं जायेगा।

Unless I identify a Member, he shall not speak. (Interruptions) **

Shri Ranga (Chittoor): When this question was put, it would have been natural for any Minister to nave thought or asked up to what depth these raids had taken place inside our border. That was exactly the question that we had repeatedly asked. In the end, my hon. friend was good enough to ask for a separate notice. At this rate, would it be possible for us to function? Is that the proper answer to be given?

Mr. Speaker: He has not got the information now. I would ask him to lay that information on the Table of the House.

Shri Hem Barua: May I seek your guidance on a very relevant point? On a previous occasion, during Shri Jawaharlal Nehru's time, when a particular Minister, speaking about Chinese penetration into our country said that the Chinese had penetrated only three miles into the country, there was a lot of trouble in the House, and Shri Kamath, if I remember aright, shouted 'How many inches make a mile?'

Shri Hari Vishnu Kamath (Hoshangabad): 'How many miles make an inch?'

Shri Hem Barua: He said 'How many miles make an inch?'.

^{**}Not recorded.

[Shri Hem Barua]

That was what he had said; on that occasion, the Chair was very helpful and prompt in pulling up the Minister and telling him that he should not reply in that manner.

In this particular case, the hon. Minister has not been able to give any idea about the penetration. He has simply said that this is not an appreciable penetration into our country.

Mr. Speaker: He has said that at this moment, he has not got the information. I am asking him to supply that information and place it on the Table of the House.

Shri Hem Barua: Then, may I submit one thing? What does he mean by appreciable penetration?

Mr. Speaker: He has not got the information; afterwards he has said so.

Now, papers to be laid on the Table.

12.29 hrs.

RE. PROCEEDINGS OF 30TH MARCH, 1966

श्री किशन पटनायक (सम्बलपुर) : अध्यक्ष महोदय, मैंने 377 नियम के अन्तर्गत नोटिस . . .

ग्राध्यक्ष महोदय : मैंने कन्सेन्ट नहीं दिया, इसलिये ग्राप उसको नहीं उठा सकते ।

श्री किशन पटनायक : मैं निवेदन करना चाहता हूं कि 14 दिन की सजा हम लोगों ने काट ली है, लेकिन यह विवरण साफ़ बताता है कि इसमें श्रापकी गलती थी क्योंकि जब भापने उस प्रस्ताव को रखा था और राय मांगी थी तब लोगों ने कहा था Some Hon. Members: The 'Noes' have it' नियम सं• 367 . .

घष्यक्ष महोदय : घाप बैठ जाइये ।

श्री किशन पटनायक: श्राप सुन लीजिये। मैं श्रापकी गलती बता रहा हुं।

प्रध्यक्ष महोदय : ग्राप बैठ जाइये, मैं इजाजत नहीं देता हं।

भी किशन पटनायक : ग्राप सून लीजिये।

ग्रम्थक महोदय : ग्राप बैठ जाइये, मैं नहीं सुनना चाहता ।

भी किशन पटनायक : भ्राप मेरी बात सुन लीजिए।

प्राप्यक्ष महोदय : मेरी गलती थी या नहीं थी, श्राप बैठ जाइये ।

डा॰ राम मनोहर लोहिया (फर्ट्याबाद) भ्रष्यक्ष महोदय, भ्राप गुस्सा न करें तो ठीक होगा।

प्राप्यक्ष महोदय : मेरी गलती है या नहीं है . . .

डा॰ राम मनोहर लोहिया : गुस्सा न करें तो म्रच्छा होगा ।

ग्राध्यक्ष महोदयः मैं गुस्सा नहीं करता हूं। ग्राप बैठ जायें।

मेरी गलती थी या मैं दुरुस्त था, जो फैसला हैं वह फैसला रहेगा।

श्री किशन पटनायक : फैसला हम ने मान लिया ।

ध्रध्यक्ष महोदय : ध्रव श्राप बैठ जाइये ।

श्री किशन पटनायक : ग्रापकी गलती के कारण हम लोग सारे देश में बदनाम हुए । हमारे ऊपर यह लानत लगी कि हम संसदीय प्रणाली के लिए धम्बा हैं, नियमों का उल्लंघन करते हैं ग्राप, दण्डित होते हैं हम . . .

ग्रध्यक्ष महोदय : मैं बार बार कह रहा हूं कि ग्राप बैठ जाइये । मैंने भ्राप से कहा है कि मेरी गलती है या मैं ठीक हूं जो मैंने किया है वह हाउस का फैसला है।

श्री किशन पटनायक : हाउस का फैसला नहीं है । हाउस का फैसला 367 के अन्दर नहीं हुम्रा है ।

प्राप्यक्ष महोदय: जो फैसला हो चुका है, उसको फिर नहीं उठाया जा सकता है। इसकी इजाजत मैं नहीं दे सकता हूं।

श्री किशन पटनायक : कैसे नहीं उठाया जा सकता है ? उस फैसले को नहीं उठा रहा हूं । जो फैसला दिया था उसको नहीं उठा रहा हूं । चौदह दिन की सजा हम काट चुके हैं . . .

अध्यक्ष महोदय : मैं बार बार कह रहा हूं कि आप बैठ जायें लिकन आप ध्यान नहीं दे रहे हैं। मुझे एक्शन लेना पड़ेगा . . .

श्री किशन पटनायक : गलती श्राप करें श्रीर सजा हम भुगतें ।

श्रम्यक्ष महोदय : ऐसा भी होगा ।

डा॰ राम मनोहर लोहिया: बार बार श्राप धमकियां न दिया करें। यह ग्रच्छा नहीं है।

प्रध्यक्ष महोदय : धमकी की इस में कोई बात नहीं है। मैं कई बार उनको बैठने के लिए कह . . .

डा॰ राम मनोहर लोहिया : चौदह दिन तो व काट चुके हैं।

ग्राप्यक्ष महोदय: मैं क्या कर सकता हूं ग्रव ? उसकी बहस इम वक्त नहीं हो सकती है ।

श्री मचु लिमधे (मुंगेर) : मेरा एक व्यवस्था का प्रश्न है इस में . . .

श्रम्यक्ष महोदय : कोई व्यवस्था नहीं है । उन्होंने कह दिया है । मैं कसेंट नहीं देता हूं । श्रीमधुलिमये: जो ब्रापने फरमाया उसको ले कर मैं एक छोटा साब्यवस्थाका प्रकृत उठाना . . .

प्राप्यक्ष महोदय: स्पीकर की गलती हो या उसका फैसला दुरुस्त हो, उस पर बहस नहीं हो सकती है।

भी मध्र लिमथे: बहस नहीं कर रहा हूं मैं एक व्यवस्था का प्रश्न उठा रहा हूं। कोई बहस की बात नहीं हैं।

डाभ्यक्ष महोबद्ध: झगर गलती थी तो उसकी कोई सचा दे सकता हतो हाउस दे सकता है। मैं किसी मेम्बर को इस वक्त बहस उस पर करने की इजाउत नहीं दे सकता हं।

श्री मधु लिमये : मैं बहस नहीं करना चाहता हू। मेरे व्यवस्था के प्रश्न को प्राप सुन तो लें। प्राप को सुनने में क्या एतराब है?

12,32 hrs.

RE. REPORT OF COMMITTEE OF PRIVILEGES

डा॰ राम मनोहर लोहिया (फर्ण्याबाद): एक विशेषाधिकार का सवाल मैं उठाना बाहता हुं

प्रध्यक्ष महोदयः विशेषाधिकार का सवाल नहीं उटता है।

डा॰ राम मनोहर लोहिया: मैं आर्डर भ्राफ विजिनेस के तहत विशेषाधिकार का सवाल उठाना . . .

प्रथ्यक्ष महोदय: उसको मैंने कसैट नहीं दी है।

डा॰ राम मनोहर लोहिया : दो बार मैं प्राप को खत लिख चुका हूं,। मुझे प्राप इसको उठाने दीजिये।

स्रम्यक महोवय : चूंकि भाप दो बार लिख चुके हैं इसलिए वह जायब हो जाता है

[भ्रष्यक्ष महोदय]

भीर प्राप को हक हासिल हो जाता है कि जरूर भाप उठा लें, ऐसी बात नहीं हैं। मैं उसको कंसैंट नहीं देता हूं। मैंने कहा है कि उस में कोई विशेषाधिकार का सवाल नहीं उठता है। भ्रगर डिप्टी स्पीकर बतौर चेयरमैन कमेटी के भ्रपनी भ्रायोरिटी को एक्सरसाइज करते हुए एक फैसला लेते हैं तो उस पर कोई विशेषाधिकार का सवाल नहीं उठ सकता है। वह गलत ह या दुरुस्त ह . . .

Sbri Kapur Singh (Ludhiana): It is an improper exercise of power. The question does arise.

Mr. Speaker: No, it does not arise. It is for the hon. Member to discuss with him. (Interruptions).

Shri Kapur Singh: Could not the note be circulated to the Members? Let the House decide.

Mr. Speaker: No.

Shri Vasudevan Nair (Ambalapuzha): Then why should we give dissenting notes? If those notes are not appended to the report, why should we give our notes of dissent?

Shri Kapur Singh: It is improper motivation. Our postion is that mala fides have come into operation. Why should not the House know the facts?....

Mr. Speaker: Order, order.

Shri Kapur Singh: Can the facts be withheld from the House?

Shri H. P. Chatterjee (Nabadwip): This should be discussed here and not in your chamber.

Mr. Speaker: The Chairman has got the right to see whether all things said in a minute of dissent appended to a report are relevant or whether anything irrelevant or inappropriate has been included therein. (Interruptions).

Shri Kapur Singh; Let the House know.

Mr. Speaker: It is for the Chairman.

Shri H. P. Chatterjee: We have been sent here by our constituents to discuss matters here and not in your chamber. We are killing democracy.

डा॰ राम मनोहर लोहिया : मेहरबानी करके मेज पालिमेंटरी प्रैनिटस के कुछ हिस्से भाप सुन लीजिये . . .

प्राध्यक्ष महोदय : अब चेयरमैन ने एक फैसला लिया है प्रपनी श्राथोरिटी में . . .

का॰ राम मनोहर लोहिया: उस मामले पर कुछ नहीं कह रहा हूं। इस पर कहना चाहता हूं कि जो कार्रवाई हुई है वह किस ढंग की ह। कार्रवाई क्या हो क्या न हो, उसके उत्पर धाप बाद में सोच लें। धाप देखिये कि जब जज कोई फैसला दे देता है तो उस फैसले को हटाना या दबाना बहुत ही धनुचित काम है।

ध्रध्यक्ष महोदय: मैंने कहा है कई बार कि चेयरमैन ने जब मिनट ध्राफ डिसेंट में समझा कि यह इरेलेचेंट या इनएप्रोप्रियेट है ध्रीर भगर उनको निकाला तो

Shri H. N. Mukerjee (Calcutta Central): I have been a member of the Privileges Committee for a very long time, but I really am rather surprised to know that on an occasion when a note of dissent has been actually given by a Member, it is being withheld.

बा॰ राभ मनोहर लोहिया : ध्रध्यक्ष महोदय ध्राप ध्रपना फैसला बाद में दीजिये । पहले मुझे भी ध्रपनी बात कहने दीजिये । हम लोग सवाल उठाते हैं ध्रीर हम को ही बोलने का मौका नहीं दिया जाता है । दूसरों को बला लिया जाता है ।

Shri H. N. Mukerjee: As Members of the Committee, we were informed that the note would be given, and I had expressed the desire in the Committee that we should be apprised of the contents of that note because otherwise it is very difficult for also to make up our mind. Even so, the note came at a later point of time when our mind had already been made up. In any case, the note did come. The note was referred to in the report, but the note has not been made available to the House. If you say that the Chairman has the complete discretion to omit, to delete, a complete note of dissent by a particular Member, or you say that the report is validly presented to House if it does not include a note of dissent which is mentioned in body of the report but is not actually incorporated which was the intention of the Member who gave the note of dissent, then it is almost impossible for us to function in any kind committee because in most cases we have to furnish notes of dissent, and have a duty to inform the House of whatever point of view, right or wrong, that we take up. Therefore, the Committee's report, which refers to a minute of dissent but does not incorporate it when the Member concerned did want that to be incorporated, when the other Members also did, -at least as far as I am concerned, I did want it to be incorporated,is presented, and the Chairman does it entirely on his own, it is a fantastic state of affairs which should not be tolerated in a parliamentary set-up.

Shri Kapur Singh: That note must be brought to the notice of the House, so that the House can come to an independent conclusion.

श्री शिव नारायण (बांसी) : किस के बारे में बात हो रही हैं। नोटिस किस चीज के बारे में हैं।

Shri Ranga (Chittoor): I can understand his predicament also. I myself did not understand until now why this uproar had arisen, what exactly was being discussed. Now understand it. The significance of this is whether a Member is entitled to write whatever he deems fit to write in order to commune with the whole House, because he had been sent to that Committee on behalf of whole House, I do not know ruling you were inclined to give when you were making your statement to the House. I would like to this that I agree entirely with what my hon, friend Shri H. N. Mukerjee said just now. Therefore, I not like you to come to any definite decision here and now, but kindly have a discussion with the leaders of the various groups.

Mr. Speaker: I have absolutely no objection. I will request him to come over and I will explain the whole thing.

Shri Ranga: It is not explanation only, because I do feel very strongly that if by any chance this power is to be given to the Chairman of a Committee to delete any portion of a note of dissent that we are going to submit to the House, I am afraid it will come to this that Members of this House, as a matter of self-respect and also their duty to the House, would have to refuse to go into these committees and serve under any Chairman.

Shri Hari Vishnu Kamath (Hoshangabad): May I submit that the power to expunge . . .

Mr. Speaker: There is one suggestion made. I would request the leaders to come at 3 or 3.30.

Shri Kapur Singh: Why not circulate to the whole House so that the Members know what happened? Members are entitled to know what has happened.

Shri Dinen Bhattacharya (Serampore): Already, reports have appeared in the press without the note of dissent and already the mischief has been done. It must be corrected here in this House not in your Chamber. डा॰ राम मनोहर लोहिया : मेरे सवाल को श्राप सुन हे ही नहीं हैं ।

घष्यक्ष महोदय: मुझे लीडर्ज से मिल नेने दीजिये ।

डा॰ राम मनोहर लोहिया : श्राप हमारी बात बिल्कुल नहीं सुनेंगे ?

धन्यक्ष महोदय : ग्राप भी वहां तशरीफ लायें ।

बा॰ राम मनोहर लोहिया: कई बार मैं म्राप के यहां जा चुका हूं। मेरा लीडर भी जा चुका हैं। मैंने दो तीन खत भी लिखे हैं।

मञ्यक्ष महोदयः लीडर्ज म्राफ मुप्स को बुला रहा हूं, म्राप भी म्राइये।

डा॰ राम मनोहर लोहिया : हमारे जैसे नाचीज की हैसियत एक दम खत्म हो गई ?

चन्यस महोदय: मैं नहीं समझता . . .

डा॰ राममनोहर लोहिया : प्राप मेहरवानी कर के एक मिनट बैठ कर मेरी बात सुन लें . . .

स्राच्यक्त महोबय : नहीं, ऐसा नहीं हो सकता। जब मैं लीडर्स से मिल लूंगा . . .

डा॰ राम मनोहर लोहिया: मैं भाप को बतला दूं। सरदार कपूर सिंह ने जो पन्द्रह बीस सफ़े लिखे हैं, उन में से सात सफे हटा दिये गये हैं...

Shri Swell (Assam-Autonomous districts): I am entitled to know what is all this about.

Shri Bhagwat Jha Axad (Bhagalpur): We do not want to know the merits; all we want is to know what this discussion is about.

Mr. Speaker: If we discuss it in the whole House that might take three or four hours. Let me discuss with the leaders first and if it is considered necessary to bring it before the House, I will bring it . . . (Interruptions).**

All this will not go on record.

डा॰ राम मनोहर सो हिया: मैं दो तीन मिनट में प्रपनी बात कह लेना चाहता हूं। ग्राप कम से कम मुझे इतना तो कह सेने दीजिये।

मध्यक्ष महोदय : म्रच्छा कहिये ।

डा॰ राम मनोहर लोहिया: सब से पहले मैं भ्राप का ध्यान मेज पालियामेन्टरी प्रैक्टिस की भ्रोर दिलाना चाहता हूं। भ्राप उस को देखिये। उस के बाद जो मैं निवेदन करना चाहता हूं उस पर थोड़ा शान्त हो कर ध्यान दीजिये। भ्राप पृष्ठ 114 खोलिये। वैसे तो यहां पर लम्बा दिया हुमा है लेकिन मैं खाली उस का एक हिस्सा पढ़ देता हुं:

"It is highly criminal, and a breach of the privilege of this House for any person whatever to make any alterations in papers or accounts presented to this House without the special order of the House".

यह शब्द द्याप देखिये।

"It is highly criminal and a breach of the privileges...."

भव जो मैं भाप से देखने के लिये कह रहा हूं वह इसी के मातहत भाता है। खुद भापने जो नियम बनाये हुए हैं उन्हें भाप पढ़िये। यह नियम है लोक सभा की प्रैक्टिस से जिस में कमिटी भान प्रिविलेजेज के बारे में पैरा 2 में लिखा हुमा है:

"The Chairman of the committee may omit or expunge words, phrases or expressions which in his opinion are unparliamentary, irrelevant or other

^{**}Not recorded.

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wise inappropriate from the note given by a Member for being appended to the report of the Committee."

कुछ शब्द या वाक्य हटाये जा सकते हैं। हालांकि मैं उसको गैर कान्नी समझता हं लेकिन उसी को हम ब्राधार मान लें। सरदार कपुर सिंह ने श्री मध्य लिमये के ऊपर जो दिया वह सब मिला कर कोई 15 या 16 पष्ठों का बनता है। उस में से सात सफ़ी बिलकुल उड़ा दिये गये हैं। शब्द नहीं हटाये हैं, कोई इधर उधर का एक ग्राध जुमला नहीं हटाया है । बाकायदा जो वाकया हमा जिस पर उनकी राय है भौर एक जज का फैसला है, वह पूरे के पूरे छः, सात सफ़े हटा दिये गये हैं । इस लिये इस सवाल पर सोच विचार किया जा सके, ऐसा निर्णय हम को लेना चाहिये। भ्राप मेहरबानी कर के मेख पालियामेन्टरी प्रैक्टिस के शब्दों को झ्यान में रख कर सोचिये कि यह मजरिमाना काम हुआ है जुमें हुआ है और अपराधी को इसके लिये सजा मिलनी चाहिये। यह विशेषाधिकार भंग का ऐसा प्रश्न हमा है जहां पर इस सदन के सदस्य के व्यवहार के बारे में इस सदन की कमेटी बैठी बी, विश्वेषाधिकार समिति । उस कमेटी के एक सदस्य सरदार कपूर सिंह ने भ्रपना फैसला दिया है। उस फैसले के एक हिस्से को छापते हैं भीर एक हिस्से को काट देते हैं। या तो उसे बिलकूल ही नहीं छापना चाहिये या धौर धगर छापना था तो पुरा छापना चाहिये था। ऐसी सुरत में मैं कहंगा कि यह मामला फौरन विशेषाधिकार समिति को सोंपा जाये।

यह बात ग्रलग रखी जानी चाहिये कि ग्राया सरदार कपूर सिंह इस लायक हैं या नहीं कि विशेषाधिकार समिति में बैठ सकें। ग्रगर नहीं हैं तो ग्राप उनको भ्रलग से हटा दीजिये, लेकिन जब तक वह सदस्य हैं तब तक उनका फैसला जज का फैसला है भौर उस के बारे में कहीं कोई भी दखल देना भ्राप के सचिवालय की तर्रफ से या चेयरमैन की तरफ से, बहूत अनुचित बात है। लोग हमसे कहते हैं कि हम लोक सभा कि शोभा को तोड़ते हैं। मैं धापसे साफ कहना चाता हूं कि धाप का सचिवालय लोक सभा की शोभा को खराब करता है धौर सारे कायदे कानून बिगाड़ दिया करता है। इसलिये मेहरबानी कर के धाप फौरन इस सवाल को विशेपाधिकार समिति में भेजिये।

ग्राम्यक्ष महोदयः मैं इस पर विचार करके देख लूंगा।

श्री मधु लिमये (मुंगेर) : क्या धाप मेरी बात नहीं सुनेंगे?

ग्रध्यक्ष महोदय : मैं इस पर ग्रीर बहस नहीं चाहता ।

12.46 hrs.

PAPERS LAID ON THE TABLEcontd.

Notification under Prevention of Food Adulteration Act

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): I beg to lay on the Table a copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1965 published in Notification No. GSR 74 in Gazette of India dated the 8th January, 1966, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954, [Placed in Library. See No. LT-6037/65].

12.461 hrs.

ESTIMATES COMMITTEE

Ninety--eight and Ninety-ninth Reports

Shri A. C. Ghua (Barasat): Sir, I present the Ninety-eighth and Ninety-ninth Reports of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department

[Shri A. C. Guha]

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of Community Development)-Parts I and II.

बी प्रकाश बीर शास्त्री (बिजनौर) : भ्रष्ट्यक्ष महोदय, मैं ने पंजाब के सम्बन्ध में भ्राप को एक पत्र लिखा था...

प्रध्यक्ष महोदयः मैं ने उसे देख लिया है।

थी प्रकाश बीर शास्त्री : मैं जस के बारे जानना चाहता था कि श्राप की श्रोर से...

भ्रष्यक्ष महोदय : मैं ग्राप को उस का उत्तरभेजदुंगा।

12.47 hrs.

*DEMANDS FOR GRANTS-contd. MINISTRY OF IRRIGATION AND POWERcontd.

श्री न॰ प्र॰ यादव (सीतामढी) : म्रध्यक्ष महोदय, मैं म्राप के द्वारा फिर डा॰ के॰ एल॰ राव का ध्यान उत्तरी बिहार के सीतामढी के ग्रन्तर्गत बागमती की भीर ले जाना चाहता हुं। सन् 1963 में श्री ग्रखौरी प्रसाद, चीफ इंजीनियर, नार्थ बिहार, ने बागमती स्कीम के बारे में एक योजना बना कर सेन्टल वाटर ऐंड पावर कमिशन के पास भेजी थी. जिस में महादेव नहर के बारे में दिया गया था। महादेव नहर की खुदाई करने के पश्चात उस नहर से उस इलाके की करीब 50 हजार एकड़ जमीन की सिंचाई की सम्भावना है। कुछ दिन बाद उत्तरी बिहार से श्री ग्रखौरी प्रसाद जी की बदली दक्षिण बिहार में कर दी गई भौर उनके स्थान पर श्री चटर्जी उत्तरी बिहार के चीफ इंजीनियर बनाये गये । लेकिन श्री मखौरी प्रसाद जी ने जो स्कीम बना कर सेन्टल वाटर एंड पावर किमशन के पास भेजा आग उस को श्री चटर्जी ने रही की टोकरी

में फेंक दिया. ग्रीर उस के छ: महीने बाद श्री चटर्जी ने जो श्रपनी रिपोर्ट भेजी उस में महादेव नहर की स्कीम की कोई रूपरेखा नहीं है।

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श्री चटर्जी ने नेपाल राज्य से करीब कुरसैला पूल तक बागमती नदी के दोनों किनारे बांध बनाने के लिये एक स्कीम भेजी। एक किनारे की तरफ बांध की लम्बाई 105 मील है भौर दूसरे किनारे पर उस की लम्बाई 103 मील है जिस के बनाने में करीब 3 करोड रु॰ की लागत का धनमान है। लेकिन मझे ग्रापके द्वारा डा० के० एल० राव से दुःख के साथ कहना पडता है कि इस बांध से उत्तरी बिहार के सीतामढ़ी धनुमंडल या मजफ्फरपुर प्रमंडल की सिचाई की कोई व्यवस्था नहीं की गई है। डा॰ के॰ एल॰ राव ने सन् 1963 में 12 मक्टबर को बागमती नदी के महादेव नहर निरीक्षण किया था ग्रीर सीतामढी में लाखों लोगों की भीड़ में इस इलाके की जनता को श्राश्वासन दिया था कि महादेव नहर की फिर खदाई होगी धौर उससे उस इलाके की सिचाई की व्यवस्था की जायेगी।

श्रीमन, ग्रभी करीब 6 महीने से बागमती की स्कीम सैंट्रल पावर एंड बाटर वर्क्स के म्राफिस में पड़ी हुई है। श्रीमन मैं पुनः श्री फखरुद्दीन ग्रहमद ग्रौर डा॰ के॰ एल॰ राव को निमंत्रण देता हं कि सीतामढ़ी चल कर बागमती नदी श्रीर महादेव कैनाल का निरीक्षण करें भौर देखें कि जो चटर्जी साहब ने स्कीम बना कर भेजी है उस स्कीम में कितनी गडबड़ी है ? उस स्कीम से वहां की जनता को कोई फायदा नहीं होगा । श्रीमन, उत्तरी बिहार में एक बागमती नदी ऐसी नदी है जिसके पानी में इतनी उर्वरा शक्ति है कि एक एकड़ जमीन में यदि बाढ़ का पानी सिचाई के लायक पहुंच जाय तो एक

^{*}Moved with the recommendation of the President.

एकड में 30 मन धान. 20 मन मकई भौर 25 मन तक जिसारी पैदा हो जातो है। जब बागमती नदी का बाउ से उस इताके के िस नों को कोई हानि नहीं है तो काई कारण नहीं है कि उस इलाके की जनता जिनके घर बागमती नदी के किनारे पाते हैं बरसात में िस न चाहते हैं कि बढ़ के पत्नी से उन की जमीन की सिचाई हो, बाढ का पानी उनकी जमीत में ग्रारे, जब बाढ़ के पानी से उत **च**नाहे में कभी कोई खराबी नहीं हुई है और न होने को सम्भावना है तो फिर इस तरह नदी को बांध बांध कर वहां के किसानों को क्यों तबाह करने की चर्चा उस स्कीम में है ? इसलि श्रेमिन, मैं भाग के द्वारा सिंचाई मंत्री एंद राज्य मंत्री का ध्यान सीता मढी भौर बागमती नहीं की ओर ले जाना चाहता हं। 1963 में श्री ग्रन्तीरी सिंह ने यह बागमती की स्कीम बना कर भोजी थी। ह स्कित यह है कि उस इला के की जनता वही श्री ग्रखौरी प्रमाद की स्कीम को पसन्द करेगी । बागमती नदी से धीर उस महादेव नहर से करीब उस इलाके की दो लाख एकड जमीन की सिवाई की सम्भावना है। इसलिए श्रीमन, मैं ग्राप्त के द्वारा सिचाई मंत्री एव राज्य मंत्री से से निवेदन करना चाहता हं कि श्री चटजों की जो स्कीम सैंद्रज वाटर एंड ाार कमिशन के पास पड़ी हुई है उस स्कीम को लंटा दें ग्रीर प्रखौरी प्रसाद सिंह की जं:स्कीम सैंइल वाटर एंड पावर कनिशन के कमिणन के पास पड़ी हुई है उस स्कीम पर ग्रम गहोना चाहिए । उस स्कीम से उस इलाहे की जनता को फायदा होगा भीर उस से करीब 2 लाख एकड जमीन की सिचाई हो सकती है बाग-मती के दोनों किनारे बांध के बनने से बर-गुनिया से लेकर कूरनैला तक जहां बागमती कोसी में गिरती है दोंनों बांध के बीच में 105 गांव द्या जायेंगे धीर इस बांध के बनने के बाद 105 गांव बिलकल उजाइ हो जायेंगे। वह बेचारे किसान जिनके कि सैकड़ो वर्षों से नदी के किनारे छोटे छोटे मकान 192(Ai)LSD-5.

बो हए हैं वा सब मकनात बर्बाद हो जायेंगे गांव बीरान हो जायेंगे घार उन को उस बांध के बा^{रू}र जा कर दूसरी जगह पर **घर** बनाना पडेगा । इसलिये मेरा निवेदन है कि बागमती नदी के किनारे कभी भी बांध नहीं बनाना चाहिए । मैं प्राप्को बतलाऊ कि बकिया नदी ने जिना बांध बांधे नहर के द्वारा सिचाई की ब्यव था की गई है। इस से मोती ारो जिले में करीब 40.000 एकड जमीन की तिचाई होती है। डा॰ के॰ एल॰ राव ने से मैं भाग के द्वारा यह निवेदन करूंगा कि जिस तरीकें से बकिया नदी से नहर इत्यादिका प्रजन्म किया गया है उसी तरीके ने बागमती नदी से बिना बांध लगाये नहर का प्रबन्ध होना चाहिए। में किसी तरीक़े का बध नहीं होना चाहिए।

एक ग्रीर चीज मैं कहना चाहता हं। डा॰ के॰ एल॰ राव स्वां प्रदौरी गांव गये थे जो कि बागमती नदी के किनारे पडता है । भ्रदौरी, बखार, चंडिया भ्रादि चार गांवों को बचाने के लिए बिहार सरकार की धोर से करीब 4 लाख राये मंजर किये गये हैं। चार गांत्रों को बचाने के लिए 4 लाख रूपो मंजर किए गये हैं लेकिन यदि श्री चटर्जो की बांध लगाने की स्कीम सैंटल बाटर एंड पावर कमिणन को स्वीकृत हो जाती है तो ग्रभी तो चार गांव को बचाने के लिए 4 लाखा रुपये मंजुर किये गये हैं लेकिन श्री चटर्जी की रकीम जब कुछ ही दिनों के बाद बन कर तैयार होगी तो उसी तरह 105 गांव दोनों वांध के बीच में मा जायेगें भ्रौर तब बहत काफी रूपया देना होगा। इसलिए मेरा पुनः निवेदन है कि श्री प्रखौरी प्रसाद सिंह ने जो स्कीम भेजी है वह स्कीम ही मंत्रर होनी चाहिए। उस स्कीम से सीतामढी सब डिविजन ही रहीं मजक्करपुर मोतीहारी भौर दरमंगा का जो 100 वर्गमील का भाग है भीर जि । र करीब करीब 1 करोड लोग बसते हैं उन 11 फायदा होगा धौर उनकी जमीन की सिंचाई होगी।

[श्री न० प्र० यादव]

ग्रधवारा नदी जो नेपाल की पहाडी से निकलती है उस मधवारा नदी के पानी में में भी बहत उवंरा शक्ति है। श्री चटर्जी जो मुजफ्फरपूर के स्पारिनटैडिंग इंजीनियर थे उन्होने प्राने समय में वहां पर रहने के बाद उत्तरी दिहर में सिर्फ बांध ही बांध बनवाये। ग्रभी एक एक इंच जमीन कः भी उन की योजना से सिवाई नहीं होती है। इं किए श्रीमन, ग्रधवारा नदी में भी जो बांध लगाया गया है उस बांघ में नहीं भी कोई स्विस गेट इत्यादि का कोई प्रबन्ध नहीं है जिसका कि नतीजा यह है कि ग्रधवारा नदी के बगल में जिन किसानों के घर है वे सभी धाज परे-शान हैं और सभी यह मांग कर रहे हैं कि उस बांध को बहुवा दिया जाये। हम लेग तबाह हो गये है। स्नाप के द्वारा सिचाई मंत्री एव राज्य मंत्रों से मेरा निवेदन है कि मधवारा नदी में जो बांध लगाया गरा है उस बांध में तीन मील, चार मील पर जितना भी सम्भव हो स्विस गेट बना देना चाहिए ग्रीर नहर का प्रबन्ध होना चाहिए । श्रीमन उम ग्रध-वारा नदी से भी करीब 50.000 एकड जर्मन की सिंचाई की संम्भावना है जब कि उसमें नहर भादिकी व्यवस्था होगी।

श्रीमन , उस के बाद मैं भाप के द्वारा सिचाई मंत्री एंव डा० के० एल० राव० का ध्यान रातो नदी की भ्रोर ले जाना चाउता ह रातो नदी का भी निरीक्षण सन 1963 में 12 ग्रक्तबर को डा० राव ग्रीर भारत सरवार के चीफ इजीनियर (फलडस) मि० धीर ने किया था। इस रातो नदी के पानी में भी उतनी ही उवंरा शक्ति है कि यदि रातो नदी से नहर का प्रबन्ध हो तो उम इलाके में करीब 50,000 एकड़ जमीन की सिंचाई की सम्भावना है। मि० धीर ने जिन्होने डा० राव के साथ उस नदी को देखा उहोने वहां के किसानों को विश्वास दिलाया था कि बहुत जल्द इस नदी में स्विस गेट बना कर सिचाई की व्यवस्था हम करेंगे लेकिन वह फाइल भी ग्रभी कही खामोश है। रातो नदी में स्विस गेट मादि का प्रबन्ध शीध्र होना चाहिए।

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इस के बाद मैं धाप के द्वारा सिंचाई मंत्री एव राज्य मंत्री का ध्यान कमतावा नदी की भ्रोर ले जाना चाहता हं जो कि नेपाल के पहाड़ी इलाके से निकलती है। इसकी स्कीम करीब 4-5 वर्ष से बन कर तैयार है भीर इस रातो नदी में भी यदि स्विस गेट भौर नहर बनाने की व्यवस्था हो जायगी तो इस नदी से करीब एक लाख एकड जमीन की सिंचाई की सम्भावना है।

Shri Shinkre (Marmagoa): On a point of owler, Sir. Since Mr. Fakhruldin Ahmed has become the minister in charge of Irrigation Power, what is the purpose in TOof peatedly mentioning the name the Minis'er of State; Dr. K. L. Rao? At least once he should mention the name of Mr. Fakhruddin Ahmed.

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. L. Rao): It does not matter.

श्ची न० प्र० यादव : मैं डा० के० एल० राव का ध्यान इस तरफ इस लिए आकर्षित करना चाहता हं कि जिस इलाके का मैं वर्णन कर रहा ह उन्होंने स्वयं जा कर ग्रपनी श्राखों से उस को देखा या भीर वह उस की सम-स्याध्रों से परिचित हैं। इसीलिए मैं सिंचाई मंत्री का नाम न लेकर राज्य-मंत्री, डा॰ राव, को ही निवेदन कर रहा हूं।

मैं सिचाई मंत्री से भी निवेदन करना चाहता हं कि वह स्वयं सीतामढी चलें मीर बागमती नदी ग्रीर ग्रधवारा नदी को देखे। मैं उन को विश्वास दिलाना चाहता हं कि भगर इन दोंनो स्क्रीम्ज को ले लिया जाये, तो दो सी स्क्वेयर मील के भ्रभाग पर रहने वाले करोडो मादमियों को फायदा होगा । इन योजनामों को कार्यन्वत करने के बाद उत्तर बिहार में कहीं बाहर से मन्न, गेहूं इत्यादि ले जाने की जरूरत नहीं होगी। मैं सिचाई मंत्री और राज्य मंत्री दोनों को यह निमंत्रण दें। चाहता हूं कि वे मई महीने में सीतामड़ी चल कर बागमती नदी और ग्रधवारा नदी का निरोक्षण करें। मुझे पूरा विश्वास है कि उन दोनों के निरोक्षण के बाद, श्री प्रखोरी प्रसाद सिंह की जो रकीम उनके भ्राफिस में पड़ी हुई है, वे जरूर उस रकीम को ले लेंगें जिस से उस इलाके के किसानों की भलाई होगी।

मैं डा॰ राव भीर सिंचाई मंत्री दोनों का ध्यान उत्तर बिहार के दिजली के रेटस की भ्रोर दिलाना चाहता हूं। इस समय उत्तरी बिहार भौर दक्षिणी बिहार के बिजली के रेटस में बहुत अन्तर है। दक्षिणी िहार के किसानों को सिचाई के लिए भी भीर घर में इस्तेमाल करने के लिए भी बहुत सस्ते रेट पर बिजली दी जाती है. लेकिन उत्तरी बिहार के किसानों को सिचाई के लिए बिजली पर भी काफी पैसा देना पहला है ग्रीर यदि वे प्रपने मकानों के लिए बिजली लेना चाहते हैं. तो उस के लिए भी उनको काफी पैसा देना पडता है। मैं सिचाई मंत्री भीर राज्य-मंत्री डा॰ राव, से निवेदन करूंगा कि वे चलकर उत्तरी बिहार की स्थित को देखें। डा॰ राव स्थ्यं भी बोस मील तक देहात के धन्दर गए थे, लेकिन एक गांव में भी विजली के बल्ब से उनकी मुलावात नहीं हुई । इस पर डा॰ राव ने खद ग्राश्चयं प्रकट किया था कि उत्तरी बिहार बिजली के सम्बन्ध में धब भी इतना पिछडा हमा है। मैं निवेदन करना चाहता हं कि उत्तरी बिहार ग्रीर दक्षिणी बिहार में बिजली के रेटस के सम्बन्ध में किसी तरह का बन्तर नहीं होना चाहिये।

जह तक माईनर इश्गिशन के रेट्स का सम्बन्ध है, उस में भी उत्तरी विहार भौर दक्षिणी विहार में भ्रन्तर है। उत्तरी विहार में दस हजार की जो सिचाई की स्कीम है, वहां किसानों को सौ के 75 रुपये देने पड़ते है, जब की दिलिणी बिहार में दस हजार की रकीम में किसानों को सौ के 25 रुपये देने पड़ते हैं धौर 75 रुपये सरकार की घोर से दिये जाते हैं। मैं सिचाई मंत्री घौर राज्य मंत्री, डाज्र राव, से निवंदन करना चाहता हूं कि जब दिलिणी बिहार में 75 फीसदी सरकार की घोर से दिया जाता है, तो उत्तरी बिहार में जो किसान माइनर इरिगंशन से सिचाई करना चाहते हैं, उन पर प्रधिक रेट क्यों लगता है

उत्तरी बिहार में ट्यूबवरिज की भी व्यवस्था की जाये । मेरा निवेदन हैं कि कि जब तक बागमती नदी भीर प्रधवारा नदी से सिचाई की व्यवस्था नहीं होती है, तब तक उन इलाकों में कम से कम एक हजार की भावादी वाले गांवों में एक स्टेट ट्यूबवैल सगाया जाये ।

भ्रध्यक्ष महोदय, भ्रापने जो समय दिया है, उस के लिए मैं भ्राप को धन्यवाद देता हूं।

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): Mr. Speaker, Sir, as many as 23 or 24 members have participated in the discussion on these demands. very grateful to hon. members for drawing relevant and pointed attention to many of the problems and difficulties relating to irrigation, flood control and power development schemes. Before I take up the various observations, some of them very useful, made by hon, members, I would like to express my gratitude to them for the complimentary references they have made about me, my colleague Dr. K. L. Rao and my department. It was only because of the cooperation from the members of the legislature and the people outside that it was possible for me to achieve something in my capacity as

[Shri Fakhruddin Ahmed]

minister in the Assam Government. I look forward to the same cooperation and help from the Members of Parliament also in order to be able to discharge the very difficult task and responsibilities of minister in charge of this ministry.

I realise the significance and importance, which have been attached and is evident from the observations made by hon. Members to the problems of irrigation, flood control and power in our country, because on the development in these three different directions, really depends the prosperity of our country and, to a great extent the solution of the food problem with which we are faced to-Unfortunately, 1965-66 been a very bad year for us when on account of drought and shortage of rains, it was not possible for us to provide a lequate water both for irrigation and power purposes in our country. We are situated under country. We are very peculiar circumstances India. We have abundance of water, but unfortunately in places which do not need water, we have during rains more water than we need and if in places, where we have abundance of water, we can retain it, our production and productivity will increase and there will be no scarcity of water. It is to this question of controlling nature and utilising water that we have to address ourselves and draw up our plans and schemes, so that our future development may not suffer. 6.17

I wou'd like to take up these three items separately. In the first place, while I entirely enforse the observations made by hon, members that a good deal has to be done for the development of irrigation I do not agree with their criticism that nothing has been done by this Ministry in that behalf during the last 14 years and there has been some defective planning so far as the schemes are concerned.

Sir, in this context, I would like hon. Members to remember that when we are considering any proposal or any scheme or any demand, that has to be considered not in isolation but in the context of integrated proposals schemes and the demands which the Government is concerned. Unfortunately, when we discuss these heads separately we forget that there are other needs to be attended to by that expenditure the Government, has to be incurred and money has to be found for other services, for other necessities of life and also for removing backlog and imbalances in other departments. It is unfortunate that when a particular Demand is taken into consideration, at that time, hon. Members think of that Demand in isolation being important and requiring all attention.

This Ministry is concerned the questions of planning, of giving technical selvice, and of telling what schemes if undertaken will be helpful in the development of our country. But so far as the execution of those schemes is concerned, though our technical advice is available to the State Governments to a great extent, this has largely to be undertaken by the State Governments. Even so far as the question of planning is concerned, we cannot ignore that planning has to be done within limited resources available at our disposal. Therefore, whenever question of planning a scheme comes up we are always confronted with the question whether we have the neressary funds for the purpose of taking up a particular plan or scheme,

I would like hon Members, before criticism against this Ministry is offered, to understand what is the gigantic prob'em with which we are confronted. I was going through the figures, and I find that in our country we have nearly 337 million acres of land which can be regarded as sown area. Out of this 337 million

acres of land there is only about 50 per cent of the land which can be irrigated. Of this 50 per cent there is only about 112 million acres which can be irrigated through major and medium irrigation schemes. The rest can be irrigated through either small schemes surface water OF small ground water schemes. Before Year beginning of the First Five Plan, that is to say, in the year 1950-51, the area irrigated under major and medium projects was only 23.8 million acres. Therefore, when we undertook the task of preparing schemes and plans for bringing the areas under irrigation, we were left with the task of bringing nearly 88 million acres of land under major and minor projects.

13.15 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Hon. Members will appreciate that, during the last three Five Year Plans, it has been possible for us to take schemes which will cover an area of 44 million acres of land. I would ask hon. Members to ponder over this, whether the acreage covered during the last 15 years, during the last three Plans, can be regarded as such where the hon. Members would be justified in saying that we have not p3id proper attention to irrigation in our country.

Now, as regards the outlay-I shall also come to this point later on-and the remaining 44 million acres for which we have to provide major and minor irrigation, we think that will be possible for us to undertake schemes and plans in the Plan and also in the Fifth Plan. if I get the cooperation of the hon. Members and we have the necessary funds. We have now got a department in which we have now adequate number of engineers with experience with which, I am sure and I hope, it will be possible to provide irrigation facilities for the remaining 44 million acres of land in our country.

It has been said that there is shortage of food. Shortage of food is due to many reasons. Shortage of food is due to the fact that proper facilities for irrigation do not exist, facilities for providing fertiliser to the cultivators do not exist, proper facilities for investment in the purchase of seeds and other things necessary for cultivation do not exist All these together add up to the difficulties of the cultivators and also sid to the shorage of food in the country. The Ministry of Agriculture taken notice of all these things, and I am glad to place before this House that recently I find there is co-ordination and there is close collaboration between the work undertaken by the Ministry of Agriculture and the various other departments which are necessary to help the Ministry of Agriculture for the purpose of increasing food production.

So far as this Ministry is concerned, I would like to point out that our average food shortage at the present. time, ignoring the food shortage which has taken place on account of the abnormal conditions during the present year, is about 5 million tons of foodgrains. These 5 million tons of foodgrains can easily be had, apart from taking other activities, by increasing facilities for the purpose of irrigation and by providing funds for that purpose. Out of the million acres of land which we want to bring under irrigation, if some funds are provided to us, in the course of a few years it will be possible for us to provide necessary facilities for irrigation which will give the required food for which there is shortage in the country.

Sir, I was going through the figures. I find that even those achemes which have been taken un under the Third Five Year Plan could not be completed for various reasons during the Third Five Year Plan. If funds for those schemes are provided, it will be possible for us to make up this deficiency in food.

[Shri Fakhruddin Ahmed]

So far as outlay is concerned, hon. Members will realise that up till now we have spent nearly Rs. 1,260 crores on irrigation and in the Fourth Plan there is a provision for another Rs. 810 crores. But I submit that, in order to be able to provide irrigation facilities which will be helpful in covering our normal shortage of food, if about Rs. 1000 crores are placed at the disposal of this Ministry it will be possible for us to execute the schemes in all the States and thus help the country in increasing food production.

Therefore, it is not correct for hon. Members to say that nothing has been done or that the planning has not been proper so far as irrigation is concerned. I submit that we can take pride in what has been planned and what has been achieved by during the last 15 years, since attained independence, in the matter of providing irrigation facilities our country. I would not like to go into these details. My colleague, Dr. Rao, in a very able manner placed all the figures before House and, I am sure, he has been able to convince the House that whatever has been done by us in regard is such about which we can with satisfaction say that if more funds are placed at the disposal of this Ministry we are in a position to remier better accounts and show better results.

Now, Sir, together with this probblem, we have also to consider the question of flood with which various areas in our country are affected practically every year. The States which are mostly affected by floods are Assam, North Bihar, Eastern U.P. and the deltic region in the South. I do not know much about this. But, I think, the average loss on account of floods is heavy every year. So far as Assam is concerned, I can inform the hon. Members that when I was the Finance Minister there, I examined the records of the last ten years and

I was amazed to find out, in course of ten years, the average loss in foodgrains, in properties and loss in cattles and so on was about Rs. 9-10 crores every year. In some areas it was much more while in other areas it was less. It can also be said that of the shortage of nearly five million tons of foodgrains country. Perhaps, the shortage of 31 million tons or foodgrains is on account of floods which we have in our country. It we can ake sicps for the purpose of not doing with floods altogether but for moving the rigour of floods, I think to a great extent, we can save foodgrains which are destroyed from year to year. So far as I have been able to see the amount of foodgrains destroyed every year on account of flocils comes to about 31 million tons. But, the shortage in foodgrains only one and a half million tons. From this the hon. Members will realise the importance of controlling the floods so far as our country is concerned. It is in this context that we have to think and take steps so that while, on the one hand we are preparing and executing schemes and plans for improving the irrigation facilities, on the other we will have to take schemes which will reduce the rigour of floods in our country and rarticularly in some of the States which are very badly affected on account of these floods every year.

During last year, 1965-66, I wou'd like the hon. Members to remember that, in spite of our financial difficulties, we thought that necessary importance was to be given for increasing the food production. We were able to provide additional central assistance amounting to about Rs. 15.5 crores for various schemes in the country. Out of this. Rs. 10 crores was given by way of additional assistance to Nagarjunasagar Project in Andhra Pradesh, Rs. 160 lakhs for the Tungubhadra highlevel canals, Rs. 100 lakhs for Tawa blakhs for Mahanadi Delta Scheme in

Orissa, Rs. 50 lakhs for Kosi project, Rs. 50 lakhs for Gandak project and Rs. 110 lakhs for six irrigation projects in Kerala and other places.

Therefore, the hon. Members will realise that in spite of the difficulty with regard to resources, we thought that in order to overcome the difficulty in production due to shortage of rains throughout the country, it was necessary to give additional assistance for the purpose of advancing the action on the schemes under execution. Practically, all over the country, we gave additional central assistance to the States. In this connection, I would also like the hon. Members to remember that so far as expenditure on schemes like providing irrigation facilities or flood control is concerned, the same is provided for in the annual plan and the Five Year Plans of the States. Of course, there are certain schemes for which the responsibility for the entire expenditure has been borne by the Central Government. But, they are very few as compared to the number of schemes which are taken under the States' sectors.

Now, the hon. Members must realise that the annual plans or the Five Year Plans are prepared on the basis of resources available in each State. Out of the resources available, that fund has to be distributed not only for one kind of work but for various activities in a State. To a large extent, though we think that priorities should agricultural production given and for expenditure on irrigations, flood control and power, we cannot, at the same time, ignore the demands of the various States for various other activities where also they thought that priorities should be given. Some substantial amount should be spent on them. I would like to quote the figures of the various States. The hon. Members will be pleased to see that in the First Five Year Plan, out of a total outlay of Rs. 1,050 crores, nearly Rs. 299 crores were spent by the States on irrigations. It came to nearly 28%; in the Second Five Year Plan, out of a total outlay of Rs. 2,083 crores, the outlay on irrigation was Rs. 369 everes and the percentage came down from 28 to 8.

In the Third Five Year Plan, out of Rs. 3,847 crores, the outlay on irrigation was Rs. 571 crores and the percentage came down to 15. Here, in this matter, we have no control because, if a State Government wants that a certain amount out of their allocation has to be spent on a particular activity, we cannot interfere with their decision and enhance the amount. The hon. Members will also realise that in spite of our efforts and our advice to take up more and more of these schemes, the tendency on the part of the State Governments has been that they have been spending less and less percentage, in every subsequent plan periods, on schemes for providing irrigation facilities in these areas. We particularly find that this is so in those States which are backward and where they have not got much resou :ces.

As against this, the hon. Members will find that in power, out of the total outlay of Rs. 1,050 crores, the outlay in the First Five Year Plan was Ro. 17\$ crores i.e., nearly_17%; in the Second Plan, out of the total outlay of Rs. 2.083 crores, the outlay on power was increased to Rs. 442 crores giving an increased percentage of 21; in the Third Five Year Plan, out of the total outlay of Rs. 3.847 crores, the outlay on power was Rs. 1,081 crores giving an increase of 28%. So, the hon. Members will realise that the States thought that it was more necessary for them to spend more money on power. Therefore the reduction, in so far as irrigation is concerned, was inevitable because the expenditure for other activities also had to be found.

In this connection, I would also like to point out that so far as measures for flood control are concerned, in the First Plan there was an expenditure of only Rs. 13.77 crores, in the Second Plan it was Rs. 42.15 crores and in the Third Plan period it was Rs. 25 5 cr-res. I have not been able to work cut the percentage but the percentage will

[Shri Fakhruddin Ahmed]

come to only 4 or 5 per cent of the total outlay in the States. How can a State, particularly a State like Assam, Bihar or Eastern UP, with not much resources, be in a position to undertake expenditure for the purpose of controlling floods with such small investment in those areas? These are matters about which we have to give serious consideration and take steps so that these defects can be removed.

In this context I would also like to take up the question which has been raised by hon. Members regarding the imbalance in development in various States. I realise that one of the fundamental principles and bases of our Plans is that we should try to remove these imbalances which exist in various parts of the country; but, in spite of our profession it has not been possible for us to adhere to the basic principles which we have accepted in our Plans. I find that so far as the States. which were fortunate enough to have industries and, as a result, were able to raise more resources, are concerned, it has been possible for them to spend more money both on power and irrigation. Take, for instance, the State of Madras or the State of Maharashtra. I find that, in spite of the fact that they are much ahead in power as compared to States like Assam, Jammu and Kashmir and other poor States, they are spending more percentage of their annual allocation on power, with the result that their per capita consumption of power is going up and the generation of power is also going un in those areas. How it is possible to remove these imbalances? That is enly possible if we take a decision that so far as States which have no resources are concerned, the Central Government will provide the expenditure for developing those areas not out of the State Plan ceiling but outside the Plan ceiling. The moment we try to incur expenditure under the Plan ceiling the State is confronted with finding out funds not only fer these projects but for many other projects with the result that irrigation;

flood control and power schemes have to suffer. When everyone is anxious that these three activities should be increased I know that I shall get the co-operation of this House in placing before the Planning Minister as also the Finance Minister that due importance should be given to this aspect so that the imbalances in our country may be removed by taking up such Central schemes as will be helpful in fair and equal development of the country.

It is true that these things have to be considered within the overall resources of the States and Central Government but I personally feel that the time has come when we should give a new thought and have a new approach to these various problems so that it may be possible for us to overcome the many difficulties with which we are faced. I have no doubt that in this effort I shall have the unstinted support of the hon. Members of this House.

So far as power is concerned, we have the potential to develop nearly 41 million kilowats of power. During the three Plan periods it has been possible for us to have as much as 10.5 million kilowatts of power. Though it is not sufficient-we would like to have much more power than we have -I think, that in this brief period of 15 years our progress is not insignificant. My colleague, Dr. K. L. Rao, said the other day that the average per capita consumption in our country is about 89 kilowatt hours. As compared to Japan it is nothing because in Japan it is nearly 1,500 and in some other developed countries in the West and the United States of America it is as much as 3,000 to 5,000 kilowatt hours, Compared to that, how backward are we?

Shri Sinhasan Singh (Gorakhpur): What about the rate of charges?

Shri Fakhruddin Ahmed. I will come to that. Compared to that, there is yet a good deal that has to be done and we are anxious to develop power in the country. But for that also we require resources and within our

limitation, I feel that what we have done in the course of the last 10 or 15 years is not insignificant

Now the question arises whether the time has come when we should think of change in our policy with regard to the supply of powers. In our country a vast majority of the people-the percentage, of course, varies from State to State; in some States it is 80 per cent while in others it is 70 per cent or 60 percent; but an overwhelming majority of our people are living in the rural areas and, therefore, the question arises whether we have to conceive of plans which will enable us in supply of power to a large number of people living in the rural areas. That is considered necessary not only for the purpose of helping them to increase agricultural production but also for the purpose of stimulating rural industries. No amount of expenditure in constructing big buildings, big dams and big roads will improve the economic conditions of our people unless and until we take such actions as will help in increasing the production and productivity of foodgrains and other crops with which a cultivator is concerned. If today we are in a position to help a cultivator earn five times more than what he is earning through his efforts, it means that he will have surplus funds for the purpose of purchasing consumer goods and with this surplus for purchasing consumer goods there will necessarily increase the demand for consumer goods in our country, that means, other industries will come up in our country and it will also solve the problem of unemployment. Therefore I consider that it is of vital importance to us that the power we generate should now be utilised to a great extent to electrify the rural areas both for the purpose of providing energy for our pump sets and for stimulating rural industries.

In this connection we have taken Before the First Five some steps. Year Plan only about 3 000 villages had electricity; now, the number has gone up to nearly 55,000 villages in the course of the last three Plan periods. But it will be fallacious to judge the development and extension of supply of electricity to the villages merely on the number of villages.

The other day, my colleague gave some figures and he divided villages into three categories

की रामेश्वरामस्य (करताल) : ग्रामों की संख्या कितनी है।

भी फर चव्दीन झहमद : घभी मैं बतसा रहा हं। भाप सुनिये।

He divided villages into three categories. There are villages which have a population of less than 500 people; there are villages which have a population between 500 and 1000 people and there are villages which have population of over 1000 people. If we consider our achievement having regard to the number of people in the villages who have been benefited-I was just considering the figures-we find that nearly 31 per cent of the people living in the villages have been given electricity. In regard to the number of villages, it comes to 9.6 per cent.

श्री रामेश्वरः नन्तः : वेवल 55 हजार गांत्रों को बिजली मिली है और ग्राप कहते हैं कि 30 प्रतिशत विजली मिली है। यह कौनमा हिसाब है।

Shri Fakhruddin Ahmed: According to the number of villages, our achievement is about 9.6 per cent. But according to the number of people who have received the banefit, our achievement is about 31 per cent. We are thinking of taking up a programme of providing electricity to 1 lakh of villages in the next three or four years and by the end of the Fourth Five Year Plan, we have a scheme under which nearly two-thirds of the number of people living in the villages will have the facility of electricity. So, while I agree that it is in this behalf that we have to divert our attention and do much more than what we have [Shri Fakhruddin Ahmed]

been doing in the past, it will not be correct for us to think that nothing has been done in this behalf by the Ministry or that we have ignored the necessity of providing electricity to the rural areas.

Dr. Ranen Sen (Calcutta East): Are the electricity rates going to be reduced for the rural people?

Shri Fakhruddin Ahmed: With this is linked up the question of providing electricity to rural people at a cheaper rate

We have been taking action in this behalf also. The hon, Member will realise that only recently we have taken an action under which the rate of over 12 p. will be subsidised by both the Central Government and the State Government-50 per cent subsidy will be given by the Central Government and 50 per cent subsidy will be given by the State Government. I think in the next year, nearly Rs. 60 lakhs by way of subsidy will have to be given by the Central Government under this scheme. The hon. Member is quite justified in saying that what has been done is not enough. It is my desire and my objective that clectricity should be provided even at a cheaper rate than 12 p. to the rural population. In some of the States which are lucky enough to have sufficient power and which have been having this power development for a large number of years, the power rate is about 8 p. I wish it was possible for us even to fix 6 p. and ask the States to supply power to rural areas at that rate. But that again will mean that if we put this burden on the State Governments, the future development will suffer. Therefore, for the present we have to concentrate on developing power in every State and also improving the transmission system and the regional gird system and if possible, the gird system throughout the country. It will therefore, be possible for us to examine the question of making the rate uniform not only with regard to agricultural purposes but also for other

purposes. That is the objective we must have before us and if we can do so—I am sure it will depend on what resources we are able to invest for this purpose—it will be possible for us to attain the objective which the hon. Membres have in view and I can have no quarrel with them that this should not be done. But the question is whether we have the means to do it.

Shrimati Renuka Ray (Malda): What has been done in regard to the raising of rate for industrial purposes

Fakhruddin Ahmed: I can deal with that question also. We cas certainly take up this question. But the question arises whether it will be possible for our industries also to bear the burden of increased rate. Member must remember thas we are in the infancy stage so far as our industrial development is concerned. It is not only necessary for us to provide consumer goods for ous country but it is also necessary fol us to produce the consumer goods and the other industrial goods in such a large number that we may be able to export them outside. It is only through exports that it may be possible for us to earn foreign exchange for our country which will be helpful in various other directions of development. Therefore, I would not like at this stage to put an additional burden on industries which they will not be able to bear. This is necessary not only for the purpose of internal consumption but also having regard to the export of commodities which these industries will be turning out.

I submit that so far as relieving the burden on rural sector is concerned, we have no difference with the observations made by the hon. Members but the difficulty is that today we are not in a position to do so. We shall make every effort in that directions and see to what extent we can further reduce the burden on the rural population and also increase the facilities of providing electricity to the people concerned.

Shri Sinhasan Singh: How far have you succeeded in fixing, uniform rates throughout the country? Even within a State there are different rates.

Shri Fakhruddin Ahmed: So far as the rates within a State are concerned, they have a number of categories, and I know action has been taken, and for one category they have fixed similar rates all over the State. The question is whether you have the same rate for all kinds of things for which electricity is supplied in a State.

For instance, there is a difference in the rate for agricultural purposes and for industrial purposes. It depends on the quantity of power consumed by a particular concern and so on. All these questions are involved. As I have already pointed out, we have various means through which power is being generated. There is the hydel power; there is the steam power; there is the power by diesel oil. All these and the cost of production varise from place to place. Unless and until it is possible for us to have such a system by which we can pool all the power generated in our country, it will not be possible for us to have a uniform rate for the States all over the country.

These are the general observations which I have to offer with regard to the very useful suggestions advanced by the hon. Members I will now take up some of the points raised by hon. Members.

Shri Kashi Ram Gupta (Alwar): I m making a suggestion....

Dr. K. L. Rao: Let the hon. Miniser finish.

Shri Fakhruddin Ahmed: I am corry Dr. Singhvi is not here. He had observed as follows-he was quoting a survey report; this is what he said:

"You are also aware that the Plan targets have failed miserably both in the field of irrigation and in the field of power. I would like you to read from a summary of the Report of the Programme Evaluation Committee which I think constitutes the severest possible indictment of the working of the Governmental plans in these two major sectors."

After I heard these observations, I was myself surprised and I wanted to have a look at the report of the Programme Evaluation Organisation. sent for it and also for the summary which is prepared by the Ministry and I found that the quotation which he had given did not find a place either in the report or in the summary. I do not know where from the hon. Member got the summary....

Shri Sham Lal Saraf (Jammu and Kashmir): He should be informed in writing.

Shri Fakhruddin Ahmed: I just wanted to ask him if he could help me in finding out this particular passage in either the report or the summary; that would have been very helpful to me.

In this connection I would also like to point out that this Programme Evaluation report, which Dr. Singhvi has mentioned, does not cover the power sector, and to that extent the hon. Member is not correct in basing his judgment on power projects. the field of major irrigation projects, the study pertains only to eight projects executed during the very first Plan. The report no where mentions anything of the type that the hon. Member has quoted. As far as as the Ministry of Irrigation & Power is concerned, the main interest in the report is with regard to utilisation of benefits. Of the eight projects discussed, my colleague has already mentioned about the peculiar circumstances of Kakarapar and I do not wish to add anything further on the subject. The total irrigation potential of the other six projects, leaving aside the Tungabhadra about which I shall speak later, is 18 lakh acres, and

[Shri Fakhruddin Ahmed]

of this I am glad to say that 93 per cent has, by now been utilised. This sizeable achievement has brought immense benefits to the people in these areas.

Regarding Tungabhadra, there has been some difficulty due to reorganisation of States. Sufficient funds were not available for this project. There has been some delay in building up the potential on the Left Bank Canal. Apart from the delay in building up potential, there has been difficulty in speading up utilisation also on account of the crop pattern envisaged in the project. Tungabhadra Project is designed for dry crop irrigation and since there was not sufficient experience in this field, it has led to delay in utilisation. With the new hybrid varieties of seeds that are now being developed, particularly of jowar and bajra, it is hoped that potential created by the Left Bank Canal would be utilised speedily.

In view of what I have placed before this House and the need for more irrigation and power projects in the successive Five-Year Plans, the activities of the Central Water & Power Commission have increased considerably and increasing demands are being made on the Commission for specialised serv ces. Besides, the Commission is called upon to provide technical assistance to friendly foreign countries. The Central Water and Power Commission may also have to function as Consultants to some of the State projects being financed through World Bank loans, etc. With the formation of the Indian Service of Engineers, the organisational structure of the Central Water & Power Commission wou'd have to be reviewed, at the same time taking note of the need to build up expertise for which continuity of knowledge and experience is essential. The procedures for technical scrutiny of projects received from the "State Electricity Boards Governments State have also to be streamlined so as to ensure expeditious action. In order to equip the Central Water & Power Commission to discharge its respoinsibilities adequately, it is considered expedient to review the functioning of the Commission. It is accordingly proposed to set up a high level Committee to go into this question and to recommend measure; to be taken. Dr. A. N. Khosla, Governor of Orissa, who had been long associated with the working of the Central Water & Power Commission and the Ministry of Irrigation & Power and who is one of the most distinguished engineers in the country, has at our request, very kindly agreed to accept the Chairmanship of this Committee. It is hoped that, on the basis of the recommendations of this Committee, it would be possible for the Central Water & Power Commission to play an even more useful role in the planning, execution and co-ordination of schemes relating to irrigation, flood control and power development.

Some of the hon. members have referred to one or two important things and I would like to take them up.

Shri Subodh Hansda has referred to the progress of work on the Farakka Barrage Project. Government attach great imprtance to the speedy completion of the Farakka Barrage Project which is primarily intended for the preservation of the Port of Calcutta. In addition, this Project will provide a vital throughcommuncation link over the Ganga between the districts of Malda and Murshidabad in West Bengal. Besides, the project provides a number of additional benefits, including dependable water supply to the metropolitan city of Calcutta and its environs, river transport in the Ganga-Bhagirathi throughout the year, lesser flood hazard by improved drainage, and so on. This matter has been considered by me. I knew that there was some difficulty on account of shortage of funds. I, on my own, have undertaken the responsibility of not slowing down the working of this project....

Shri Subodh Hansda (Jhargrain): Has the hon. Minister seen the press report dated the 13th April, appearing in all leading newspapers of Calcutta that his project will not be completed by 1975 because of the continued interference of the officials?

Shri Fakhruddin Ahmed: I have already said that, apart from the necessity of providing facilities to Calcutta Port, there are other questions involved, particularly the international question. I would not, therefore, like the work of this project to be slowed down. So on my own authority I have said that the work will not be slowed down. I shall take up the matter of providing further finances necessary with the Finance Minister in the month of June or July and I have no doubt that, with his help, it will be possible for me to find the necessary finances.

Then there are the inter-State problems like the Krishna, Godavari and Narmada. I would not like to go into details about them, but I would like to point out to the hon, members that, as soon as I am able to get away from the Parliament, I shall try to meet the Ch'ef Ministers of various States individually to acquaint myself with their problems and with their difficulties, and after that, bring them together in order to solve these problems. In this behalf I may point out that towards the end of this month I am meeting the Chief Minister of Maharashtra: after that I will be meeting the Chief Minister of Andhra Pradesh and the Chief Ministers of Madhya Pradesh and Rajasthan and I will try to bring them together. (Interruptions)

Shri Basapra (Tiptur): How about meeting the Chief Minister of Mysore?

Shri Fakhruddin Ahmed: I shall meet all the concerned Chief Ministers. An hon, Member: This is how they neglect.

Shrj Fakhruddin Ahmed: It is far from my mind to ignore any of the State. (Incerruptions).

श्री में प्रव्यादव : बिहार को भी न भूलिये।

Shri Fakhruddin Ahmed: I am going to Bihar day after tomorrow. (Interruptions).

Shri Jashvant Mehta (Bhawnagar): Narmada project requires top priority.

Shri Fakhruddin Ahmed: I hope I shall get the co-operation of the hon. Members and also of the Chief Ministers concerned. After all, we have to think of the country as a wno'e and whatever delay is made in this behalf will really stand in the way of our development. I personally feel that the time has come when it is necessary for us to take some major projets both for irrigation and and power, not within the State Plan ceiling but outside the Plan ceiling; they have to be p'anned and executed by the Centre and later on, if necessary, they can be handed over to the State Governments.

14 hrs.

श्री बज बिहारी मेहरोजा (बिल्हीर) : मैं मन्त्री महोदय का ध्यान रामगंगा के बांध की तरफ दिलाना चाहता हूं, जो कि दस बरस से बन रहा है। वह कब तक पूरा हो जायेगा ? कृपया बतावें 1

Shri Fakhruddin Ahmed: So far as Nagmada valley project is concerned, as hon. Members know, it is going to cost over Rs. 1,000 crores and it will be impossible for any State to undertake it. Even if a few States are interested, it will not be possible for them to find the resources within their plan celling. A projects like this will have to be taken up in a big way.

Shri Jashvant Mehta: I would like to seek one clarification from the hon. Minister. What is his approach regarding the finance for this project?

Shri Fakhruddin Ahmed: I cannot but refer to what has been stated by Shri Liladhar Kotoki from regarding Kopili Hydro-electric project. I would like to inform him that the project report on this scheme has been delayed because of the detailed studies which have to be carried out to determine the extent of the problem arising from the existence of a large number of caverns and sinkholes in the lime-stone terrain and the ramelial measures necessary overcome this difficulty. The State Electricity Board have taken up further exploration and drilling work on the lines recommended by Board of Consultants and the Yogoslav experts. The Geological Survey of India has to carry out geo-mapping and groun i-water survey. The project report can be finalised by State Electricity Board only completion of detailed investigations. Though they are anxious to include this project in the Fourth Five Year Plan, it now seems that the report will not be available before the end of next year. What further can be taken will have to be considered only after this report is ceived.

In this connection, I would like to inform the hon. Members that so far as the Flood problem is concerned, recently one expert from the U.S.A. has come-Mr. Wheeler. In fact, will be going to Assam in about two. three days' time and he will spending there not only about two. three months but also undertake serious studies of the erosion problems arising out of Brahmaputra and other rivers in our country. I hope after he submits his reports to # will be possible for us to undertake in a big way some of the schemes which will help in stopping erosion from rivers.

Mr. Dwivedy is not here and so I will not refer to the points raised by him, Mr. Gajraj Singh Rao is also not here. Mr. Yadav referred to the Bagmati Project in North Bihar. Project Report has recently been received by the Central Water Power Commission. The State ernment have proposed the scheme for inclusion in the Fourth Five Year Plan. Shri Yadab also referred Mahadev Nallah irrigation Recently this has been discussed with the State authorities and a report is awaited from them.

श्री रामेश्वरानन्व : उपाध्यक्ष महोदय,
मैं भी कुछ पूछना चाहता हूं। (व्यवधान)
माननीय सदस्य क्यों बोलते हैं ? क्या केवल
उन्हीं को बोलने का श्रधिकार मिला हुग्रा
है ? उन को लज्जा ग्रानी चाहिए । मन्त्री
महोदय ने दक्षिण भारत के बारे में सब कुछ
बताया है श्रीर प्रश्नों के उत्तर दिये हैं। क्या
हम को कुछ पूछने का ग्रधिकार नहीं है ?

श्री म० प्र० भावव : चेयर से पूछ कर बोलिए।

श्री रामेश्वरानम्ब : मैंने उपाध्यक्ष महोदख से ही पूछा है, परन्तु माननीय सदस्य वया होते हैं ?

श्री मृत्याल राव (महबूबनगर) : स्वामीजी होते हुए भी उनको लज्जा नहीं है। दूसरों को वह कहते हैं कि लज्जा मानी चाहिए।

Shri Fakhruddin Ahmed: Before closing, I would like to share with you our ideas with regard to the future planning for Irrigation and Power projects in this country. The area which can be ultimately irrigated by major and medium irrigation schemes is assessed at 112 million acres. Out of this 24 million acres had been developed by 1951; the schemes undertaken since the First Plan will, on completion, bring an additional 44 million acres under irrigations.

gation. This would leave another 44 million acres to be exploited future. It is my intention that should frame projects and grammes in such a way that these 44 million acres are exploited the course of the next 20-25 years. In other words, we should undertake new schemes to benefit about 10-11 million acres in each succeeding Plan period. The long-term Plan that I have in mind is to bring in the entire trigation potential of this country under major and medium projects by about 1985. This alone, I feel, would lay sure foundations for the growth of a sound agricultural economy. Investigations on a number of projects which may be undertaken have already been carried out. I propose to initiate action to identify the remaining projects and to carry out detailed investigations in order to achieve the targets I have mentioned above.

With regard .to power programme. unless planning is done sufficiently in advance, the benefits cannot be realised to cope with the load development. Further, long-term planning is necessary to ensure the most cconomic pattern of generation, transmission and distribution in the country. In this context, it is necescary to have a perspective planning for a period of 20-25 years. work has already been done in this direction and the surveys conducted o far indicate that by 1980-81, the demand will go upto about 64 miltion KW. The power plan in future has to be fitted in the potential available in the various parts of the country in respect of hydro, thermo and nuclear power. It has been estimated that the total hydro-electric potential in the country is 41 million KW. In order to ensure full exploitation of this potential, action has already been initiated regarding investigation of echemes. Under the United Nations Special Fund Assistance for 62 Hydel Projects, investigations of 50 projects have already been taken in hand. Investigations of the remaining projects are proposed to be undertaken shortly. In regard to Thermal Projects,

preliminary studies are being made in the light of the recommendations of the Energy Survey Committee.

Though the time allotted to was 45 minui to have already taken more than one hour and I would nut like to encroach upon the time of the other Demands. I may submit in this connection that many of the points raised by the hon. Members regarding schemes which are in the Flan and also which are not in the Plan will be given my nersonal attention and whatever is possible in the context of what I have scaled will be done. I shall give them my personal consideration and see how we can utilise them in increasing our activities to cover wider areas.

Shri R. S. Pandey (Guna): I want to ask something about the Narmaia Valley Project.

Mr. Deputy-Speaker: We cannot convert this into a question The hon. Minister has taken than one hour to explain the things. There are a dozen Members standing.

Shri R. S. Pandey: I have not participated in the debate. Only one quesion about Narmada Valley Project.

Mr. Deputy-Speaker: I cannot allow.

श्री रामेइटरानन्व : उपाध्यक्ष महोदय, मुझे एक प्रश्न पूछने दिया जाये।

उपाध्यक्त महोदय : ब्राईर, ब्राईर ।

श्री रामेश्वरानन्व : मुझे एक मिनट दीजिए । यह बढ़ा महत्त्रपूर्ण प्रश्न है । मुझे केवल एक प्रश्न पूछने का ग्रवसर दीजिये।

Some hon, Members rose-

Mr. Deputy-Speaker: I will allow only Swami Rameshwaranand.

भी बलकेत सिह (उना) : उपाध्यक्ष महोदय, इस मन्त्रालय के मातहत वक्फ

[श्री ःलजंत सिंह]

बोर्ड प्राता है, है जिन उसकी चर्चान सदन में हुई है और न मन्त्री महोदय की तरफ से उसके बारे में कुछ कहा गया है। मैं इस बारे में कुछ जानकारी चाहता हूं। पाकिस्तान में प्रीर यहां बक्फ बोर्ड इने हैं। पहले जो रिलिजन श्राइन्य पाकिस्तान में थे, उनके इबजाने में हिन्दुस्तान में रिलिजन श्राइन्य पाकिस्तान में थे, उनके इबजाने में हिन्दुस्तान में रिलिजन श्राइन्य को, जैसे शिरोमणि गुरुद्वारा प्रबन्धक कनेटी प्रमृतसर को, जाय-द्वार और जमीन दी गई थी। फिर उनसे वह खमीन वी रह वापस लेकर वक्फ बोर्ड बना दिने गये।

उराध्यक्ष महोवय : ब्राइंर, ब्राईर ।

श्री वलर्ज त सिंह : मैं इसके मुताल्लिक भर्ज करना चाहता हूं...

Mr. Deputy-Speaker: I have not called the hon. Member, He should resume his seat.

श्री बलजीत सिंह : शिरोमणि गुरुद्वारा प्रबन्धक कमेटी ननकाना साहब के लिये सेवादार रखती है, उस पर खर्च करती है जो कि तकरीबन एक लाख रुपये साल है, जबकि ननकाना साहब के गुरुद्वारे की प्रामदनी 10 लाख रुपये साल है, लेकिन पाकिस्तान गवनंमेंट उसकी मरम्मत श्रीर प्रबन्ध के लिये कुछ खर्च नहीं करती है।

Mr. Deputy-Speaker: The hon. Member is going on even when I have asked him to sit down; he may please sit down.

श्ची वनकां त सिंह : मेरी विनती है कि वह एक लाख कारे सालाना का खर्च या तो यहां का वक्फ बोर्ड दे या पाकिस्तान गवर्नमेंट से लेकर उनको दिया जाय जो कि पाकिस्तान में खर्च होता है।

Mr. Deputy-Speaker: Order, order. How can we go on like this?

श्री रामेश्वरानम्ब : मन्त्री महोदय ने जितनी योजनाम्रों का वर्णन किया है, बाढ़ नियन्त्रण के बारे में या सिचाई के बारे में, वे सब की सब प्राय: दिक्षण भारत के सम्बन्ध में हैं। मैं सिर्फ इतना जानना चाहता हूं कि इस जमना नदी की बाढ़ से भी बहुत बड़ा इलाका तबाह हो जाता है, क्या इस पर भी कोई बांध बनाने का विचार है, चकरौता भादि में, ताकि जनता को बिजली मिल सके और पानी उचित माता में मिल सके। पाकि-स्तान बन जाने से भाखड़ा का पानी भी काट दिया जाता है, तो क्या ऐसी कोई योजना सरकार के विचाराधीन है?

Dr. K. L. Rao: May I answer on behalf of the h:n. Minister in charge? A dam on the Tons river, a tributary of the Jumna is under very serious consideration, and it is very likely that it will be taken up.

Shri R. S. Pandey: May I ask only one question?

Mr. Deputy-Speaker: I am very sorry. If I allow the hon. Member. I shall have to allow half a dozen others.

Shri Priya Gupta (Katihar): I want to ask one question. We have not spoken at all on these Demands.

Shri Muthyal Rao: I seek your permission to ask one question.

Mr. Deputy-Speaker: If the hon. Member is going to set the ball rolling, then everybody would take it up.

आं बलजीत रिहा : मैं एक बात कहना चाहता हूं कि ग्रहारा प्रबन्धक कमेटी का जो एक लाख रुपया खर्च होता है, वह इस वक्छ बोर्ड से दिया जाय।

Mr. Deputy-Speaker: Order, order.

I shall now put cut motions Nos. 7 to 21 to the vote of the House.

All the cut motions were put and negatived.

Mr. Deputy-Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper, be granted to the President, to complete the sum necessary to defry the charges that will come in course of payment during the year ending the 31st day of March, 1967, in respect of the Heads of Demands entered in the second column thereof against Demands Nos. 67 to 69, 132 and 133 relating to the Ministry of Irrigation and Power."

The motion was adopted.

[The motions for Demands for Grants, which were adopted by the Lok Sabha, are. reproduced below—ED.]

DEMAND No. 67-MINISTRY OF IRRIGA-TION AND POWER

"That a sum not exceeding Rs. 23,97,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Ministry of Irrigation and Power'."

DEMAND No. 68-MULTI-PURPOSE RIVER SCHEMES

"That a sum not exceeding Rs. 1.34,37,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Multi-purpose River Schemes."

DEMAND No. 69—OTHER REVENUE EX-PENDITURE OF THE MINISTRY OF IRRI-GATION AND POWER

"That a sum not exceeding Rs. 6,00,01,000 be granted to the President to complete the sum 192(Ai)LSD-6.

necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Other Revenue Expenditure of the Ministry of Irrigation and Power'."

DEMAND No. 132—Capital Outlay on Multi-purpose River Schemes

"That a sum not exceeding Rs. 17,95,24,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1967; in respect of 'Capital Outlay on Multi-purpose River Schemes'."

DEMAND NO. 133—OTHER CAPITAL OUT-LAY OF THE MINISTRY OF IRRIGATION AND POWER

"That a sum not exceeding Rs. 8,80,20,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Other Capital Outlay of the Ministry of Irrigation and Power'."

MINISTRY OF HEALTH AND FAMILY - PLANNING

Mr. Deputy-Speaker: The House will now take up discussion and voting on Demand Nos. 41 to 43 and 127 relating to the Ministry of Health and Family Planning for which 4 hours have been allotted.

Hon. Members desirous of moving their cut motions may send slips to the Table within 15 minutes indicating which of the cut motions they would like to move.

DEMAND No. 41-MINISTRY OF HEALTH
AND FAMILY PLANNING

Mr. Deputy-Speaker: Motion moved;

"That a sum not exceeding Rs. 20,72,000 be granted to the

[Mr. Deputy-Speaker]

President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Ministry of Health and Family Planning'."

DEMAND No. 42—MEDICAL AND PUBLIC HEALTH

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 13,49,24,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Medical and Public Health'."

DEMAND NO. 43—OTHER REVENUE Ex-PENDITURE OF THE MINISTRY OF HEALTH AND FAMILY PLANNING

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 40.27,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of Mareh, 1967, in respect of 'Other Revenue Expenditure of the Ministry of Health and Family Planning'."

DEMAND NO. 127—CAPITAL OUTLAY OF THE MINISTRY OF HEALTH AND FAMILY PLANNING

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 9,75,78,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Capital Outlay of the Ministry of Health and Family Planning'."

Shrimati Gayatri Devi (Jaipur). The Report of the Ministry of Health and Family Planning is such a vast one that covers so many subjects that it is impossible to speak about them all. So, I shall confine myself to about six or seven points which I consider to be of vital importance to the health of our people.

To begin with, I think I am correct in saying that in the USSR there is approximately one doctor to every 500 persons, in the UK there is one doctor to every 1000 persons, in the USA there is approximately one doctor to every 600 persons, and in Europe there is approximately one doctor to every 1000 persons, In our own country we have one doctor to every 5600 persons, And yet in our towns and cities there is approximately one doctor for every 600 persons, which is not at all a bad average. But then what happens to the people who live in the villages? What happens to the 80 per cent of our people who live in the villages? This is a very vital problem and a very important problem. This problem should be tackled immediately.

We have in our villages primary health centres and yet not even 40 per cent of them are manned by doctors. This must be remedied immediately if we want to improve our national health. There are several ways of doing this. One is to attract the practising doctors to go into the villages, by providing them with better remuneration, better accommodation and better facilities for living in the villages, by providing them with adequate accommodation not only for themselves but for the nurses that will have to go with the primary health centres. At the same time, a special allowance should be given to those doctors to educate their children because it is obvious that their children will not be able to be educated in the villages but will have to be educated far away from them; so, they would need extra money

this. At the same time, it could be made more or less compulsory for doctors to do a term of service in the villages first before they go to the district. I feel that this could done without much difficulty. 1947, we had only 18 medical colleges in this country, but now we have 85 of them. So, I would like to suggest that when our post-graduate students graduate and become full-fledged doctors, they should do a term of service in the villages. In this way we can ensure that these primary are manned by qualified doctors. After all, the villages are important part and parcel of our development schemes.

Despite all this talk about socialism and raising the standard of living, it seems always that the poorer sections of society in this country get neglected. I am horrified when I tour the villages in Rajasthan to see children sore eyes with with their stomachs sticking out of malnutrition: at one time I saw a little child whose fingers had been eaten off, not due to any disease but due to a sore that had spread because there was medical assistance available in vicinity. At another time in a village I met a young boy about 20 or 21 years old who was there as a health visitor; and he had had ten days' training only. I think that this is a crime, and something must be done about this. The primary health centres must be manned by qualified doctors.

As I have said already, we talk so much about socialism and about raising the standard of living of the poorer sections, and yet we do nothing for those poorer sections of society. If you have the time and go round the hospitals in India, you will find the corridors stair-cases and every available spot cluttered up with the relatives of patients; there is no place for them to stay and there are no adequate waiting rooms. Several of the larger hospitals in our country, as, for instance, especially the All India Medical Institute at New Delhi, have

guest houses to patients' relations who can pay for them but nothing for the poorer people. For instance, in Delhi, the All India Medical Institute is there; it is a specialised institute and it is a reference institute, and people come from all over India to consult the doctors here and to have serious operations and, naturally, with them come their beloved ones, and the patients have their friends and relations with them. The richer people can find some accommodation somewhere, but the poorer people have absolutely nowhere to go.

So, I would like to ask the Health Minister if she would consider sympathetically the question of putting up a dharmasala in this institution where the poorer sections of society could pay a nominal fee and stay. The institute buildings are not ready yet, and I think that some more buildings have to go up and vast sums of money will be spent on this. This institution is a pride to India and it could be further improved if this tiny little thing could be done for the poorer sections of society. I think it should not cost us very much. These people come all the way to Delhi but it is not possible for them to find accommodation in this capital of ours where the things are very expensive.

As we are on the subject of the majority of the people in our country. that is, the poorer sections, I should like to say a word on another vital subject, namely the population explosion in this country. While about Rs. 13 to 14 crores have been allotted for this important subject, I find that quite a lot of money gets wasted on seminars and on exhibitions. What is really needed is door-to-door propaganda so as to really reach the people. Every home should be visited; to explain ways and means of conrolling birth is not so vital as to explain why it is necessary for the future of India that this should be done. In the villages, women could be selected to explain the subject properly and to explain why it is so [Shrimati Gayatri Devi]

vital for our country, and once conunderstands it one would be ready to co-operate and fall in with the scheme and thereby help all of us to solve this tremendous problem. Supposing we do that; the question is whether we would be able to implement it and whether we have the means to do so.

In Lucknow, I believe there is a factory producing the IUCD. Its production could be, and should be, doubled. Similar factories could be started all over the country. Once this programme has been put into force, it should work in a constructive manner. The utmost vigilance is needed for this.

During the time of the British, there were two services in India which commanded tremendous respect throughout the districts, one the ICS and the other the IMS. While the ICS has been changed into IAS, it is a pity that the Indian Medican Service has been done away with altogether. I quite appreciate that the States cannot afford this sort of service, but surely the Centre could do something about it. I would ask the hon. Minister to kindly consider whether or not it is feasible to restart this service, because I feel that the standard of medical supervision all over the country should be uniform. Today what we find is that in some States doctors are paid higher, in others it is less; some States have better medical facilities, others have less. This is not quite fair. There should be uniformity of standard all over India. Therefore, if the hon. Minister would kindly consider whether it is possible to start this service again, I think it would go a long way in improving the standard of health in our country.

There are, besides government health schemes, government hospitals and government health institutions, industrial health schemes. The Employee's State Insurance Corporation regularly gives money for building and maintaining hospitals.

This is a regular source of income which cannot possibly dry up. But it seems an absolute crime that Rs. 13 lakhs of money so given has not been utilised. This is not, of course, the fault of the Health Ministry, because the money is lying with the Labour Ministry. I wonder if something could not be done to transfer this money over to the Health Ministry because this is after all, a subject for the Health Ministry.

Then ther are also private hospitals run by different industries. They could maintain a very high standard because they have no dearth of money, as is the case with government hospitals. Therefore, they can always be well-staffed and well-equipped and can develop.

Another aspect which cannot, and should not, be neglected is the research branch. After all, research is the foundation of evrything. It is only through research that we can improve our methods; it is only through research that we can find out exactly what is wrong and try to improve matters. Research is a very very important branch. I believe this year the All India Institute of Medical Sciences wanted Rs. 1.60 crores, but their budget has been cut down to Rs. 1 crore. I feel that this branch of the medical science, namely, research, should not be stinted of money I hope the Health Ministry would see that it is not stinted of money, because after all, it is most vital for our occuntry to advance in the field of research and not remain static; this can only be done through research.

A word about our post-graduate medical education. The hon. Minister knows, and so do most Members, that even in England, in their national health scheme, the doctors who

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man the scheme are mostly Indians and Pakistanis. How does this happen? Why cannot we have the services of these brilliant young men in our country? Many members have referred to this before. 70 to 75 per cent of them are there. When we speak against Great Britain or any other country, why cannot we look at this problem and examine why this is I think we should look happening into our pay scales. These people go abroad for post-graduate studies because the foreign degrees count for more than our own degrees. There is a different standard of post-graduates degrees. One judges a medical student by the degrees that he has got.

We should have a uniform standard in this country in this matter. Maybe we could consider having in India, in Delhi perhaps, a University for post-graduate students. This, I think, should be attached to the All India Institute of Medical Sciences.

Another suggestion was made to me that all the different universites which have medical colleges should be united and the best of them could form the nucleus for a post-graduate college. I do not think this would work, but I think the All India Institute of Medical Sciences could do this.

Then there is another thing. The Maharaja's Medical College, in Rajasthan, for instance, had under graduates and post-graduates. But this college has been degraded into a post-graduate one and shifted to the University. There is no need to degrade college; like this. Here in the All India Institute, we have undergraduates studying with post-graduates. This should become the nucleus for forming such a University that would award degrees comparable with any abroad.

The under-graduates could study in colleges like the Lady Hardinge and others and the post-graduate students, who will be more concerned with the research and other higherlevel work, could remain in this new University which I propose. would raise the standard of post-graduate teaching and I think the students would be content to have their post-graduate courses here rather than to go abroad for such degrees.

we have to improve the Then facilities we give to our medical profession. We must raise their scales of pay; we must raise the standard of their living accommodation. We must give them far more facilities than they have today. Otherwise, one cannot blame them for wanting to go abroad and living in another country where there is far better respect shown to their profession which is an honourable one, but which, I am very sorry to say, is not regarded as such here because they become government doctors and come under the service conditions of the Government and the Ministry. That should not be. This is a very honourable profession, and it should be honoured as such.

The same thing about the nursing service. There is a dearth of nurses in the country. We must explore the reasons for this. We must have extracurricular courses in nursing in higher secondary schools. This profession should be made attractive to the young ladies of our society who are now more and more coming out and seeking jobs. I hope this aspect would also be given some consideration.

Now I would like to say a word about water, because this also comes under health. It is rather extraordinary to me to see that in Andhra Pradesh, Puri . . .

Shri Ranga (Chittoor): Puri is in Orissa.

Shrimati Gayatri Devi: Puri means 'plenty' in Bengali (Interruptions).

Shri C. K. Bhattacharyya (Raigani): I am grateful to the Maharani that at least she has remembered Bengal.

Shrimati Gayatri Devi: Thank you very much.

An hon. Member: She is Bengal's daughter.

Shrimati Gayatri Devi: I wanted to say that the Rs. 20 lakhs given to Rajasthan is very little. When you consider that Maharashtra is also given Rs. 20 lakhs, this becomes all the more glaring as in Rajasthan one has to go for miles and miles to fetch some drinking water. I believe a lot of money has been donated to India, to the Food Ministry, to help us out of our difficult food situation-I believe Italy alone has sent Rs. 4 crores. I wonder if the Health Ministry cannot lay its hands on this or some other available avenue of resources for blasting rocks and boring wells in Rajasthan where water is available at deep levels. In Rajasthan itself there is a vast area without any water at all, but there is not adequate machinery for boring these wells and for getting this water. Here also, the Ministry of Health only deals with piped water in these areas, but I would like to say that in the deserts of Jaisalmer and similar places-and some of the hon. Members have seen it-once a well is bored and water comes out, all around it becomes absolutely green, but this water goes out by a small, narrow channel, and most of it evaporates. If the Minister can get hold of this money and lay water pipe lines, I am sure the evaporation of the water will be minimised, and this will be greatly beneficial, and drinking water will become available to these areas as also water for irrigation.

I have nothing more to say. This is a very big subject. All I hope is that the hon. Minister will take note of some of my suggestions.

Mr. Deputy-Speaker: Dr. Chandrabhan Singh. Congress Members will take ten minutes.

Dr. Chandrabhan Singh (Bilaspur): While speaking on this subject, I am reminded of a very old proverb: तन्द्रस्ती हजार नियामत ।

Sound health is a thousand blessings. While offering my encomiums to the Health Minister and Ministry for their performance in many fields, particularly for more than achieving the plan targets in malaria units, institutional beds. doctors. nurses. annual admission medical colleges, number medical colleges, hospitals and dispensaries I feel constrained to say that control and eradication of smallpox, leprosy, filaria, trachoma, cholera, plague and enteric should also be tackled once for all. This is a very important point, and I feel that vide publicity by various media of air, papers, pamphlets, lectures, slides and going deep into the villages, must be vigorously carried out. I feel that the villages have not been approached from this point of view.

The second important point I want to mention is rural water supply. It is a very tragic condition that inspite of our independence for the last 18 or 19 years, rural water supply still remains a very difficult problem in the whole country. Rural water supply is important because of the diseases I just mentioned. Probably it is not well known that 80 to 90 per cent of the diseases which are common in the rural areas and among the poor people are the result of waternborne diseases. Dysentery, ache, headache and a majority other ills are due to poor water supply. The water that the villager drinks from the wells, ponds and tanks is not worth drinking at all. So far, although the Ministry has been trying its very best to meet the demand, the demand has not been met successfully for want of proper facilities, and proper facilities from the point of view providing funds itself.

I feel that this rural water supply, as just now pointed out by the Maharani, is suffering from certain difficulties. There are two sets of powers which control this, one for the

piped-water supply and the other is for water supply from wells, tanks etc. This is a very anomalous position. Recently we had a discussion with the Minister of Social Welfare on this problem. The time has come when both aspects of rural water supply must be taken up by one Ministry, and this must be vigorously tackled.

understand that the scheme presented by the Health Ministry for rural water supply has been drastically cut down by the Finance Ministry and the Planning Commission. This is a very sad policy. They all feel that the medical department is a spending department. Let me point out that the medical department is not a spending department, that the medical or health department is really a producing department. If you have not got good health, if your brain is not well, if you are not healthy, what can you produce? But the moment it comes to cutting down expenses, the medical department is the first to come under the cut as every one knows, and second comes education. It is such a strange thing, but this has been happening day in and day out.

From their own estimates we find that they have cut down more than Rs. 520 lakhs from the health schemes in one year. This is the figure that the Finance Minister gave us. This is a very important point, and I feel that this cut must be done away with.

I feel that this problem of runal water supply must be given preference even over our defence, if you please. I am advisedly saying this. We are all talking about defence orientation, and I quite agree that defence must be given first preference, but I believe that rural water supply must be given preference even over defence because to defend our country, our borders, you must have healthy people, and to have healthy people, pure water supply must be made available to the country. So, I feel that this rural water supply scheme must be a prerequisite. Drinking water definitely . is at the very root of health, and

funds, facilities and favour must be given to this rural water scheme.

In Madhya Pradesh alone, a recent survey of an area predominantly inhabited by the Adivasis and tribes has disclosed that there are no actisfactory sources of water supply for more than 13,000 villages. Although there are 17,000 villages. Although there are 17,000 villages where the water supply is difficult, 13,000 villages are such where pure water supply must be immediately given. They are very difficult areas, and the public there is suffering greatly for want of this. The Planning Commission must be prepared to provide funds to meet the needs of rural water supply.

The next important point is family planning. This is a very important point. What is the cause of the shortfall in our plan? The shortfall is the result mainly of increasing population. If you go through the figures, you will find that man was a rare creature 500,000 years ago. At the beginning of the Christian era, the world population was 20 to 25 crores. In the year 1,600 i.e., Akbar's time, it was 50 crores; by 1,900, i.e., Quecn Victoria's time, it was 100 crores. In 1960 the world population was 300 crores. At this rate of growth, by the end of this century, i.e., by 2,000 A.D., the world population will be between 600 and 700 crores. This is a stupendous figure. You do not realise what difficulties there are. As somebody who is good at mathematics pointed out, if you compute the world population for the year 2,400 A. D. at this rate of growth it will be such that you will have only four yards of space to stand on for each individual. So, this is a very important problem.

The Cabinet has got its own special committee. The Ministry has got its own family planning directorate, and the whole thing is going on. The Prime Minister has got a set-up. Recently the Ministry has got a Special Commissioner appointed for that. A retired General, doing very good work, has been appointed, and there

... ...

[Dr. Chandrabhan Singh] are six regional offices in charge of Assistant Directors General, and in addition there is the Central Family Planning Council. What have they all been doing? I personally feel that they have not been able to touch even the fringe of the problem. The greater part of the money is being spent on equipment, appliances etc., and where does it all end? It ends in the upper strata, the middle strata, the upper middle class, but not the lower, poor class, the poor people in the villages who constitute 82 per cent of our population. They know nothing about this at all, they have not been touched. I want to say to this great House that we have got to be very serious about it, very conscious about it, and each Member must feel his responsibility to do something about this family planning.

I have gone round factories, labour colonies, villages and camps and I am sorry to say that the consciousness and the sense of urgency are not apparent. They have only touched the upper and middle class in the urban area.

To put it figuratively, the apex of the pyramid is getting heavy, and the base is sinking down with hardly any root. I have advocated a village-wise approach. Every hamlet should be a place of pilgrimage by the local social worker which you always find. The daylight motor travelling convoy which returns to headquarters by night will not solve the problem. of ten methods of family planning, there is place for every one of them. Do not place all your eggs in one basket. Recently, there was a hue and cry about the intra-uterine contraceptive device, IUCD. A large number of people have talked about it as the panacea for all our evils. Let me say that this is not the panacea at all. This is only a method of control. We have to bring down the birth rate and for those already having three or more than three children operative interference with an incentive of about Rs. 100 per case may be used. Otherwise the problem will not be solved. The urgency and the consciousness with motivation, if felt by everyone in the House . . .

Mr. Deputy-Speaker: The hon. Member's time is up.

Dr. Chandrabhan Singh: I have not spoken for even five minutes.

mr. Deputy-Speaker: You have spoken for ten minutes. Only two hours and twenty minutes are available for the Congress Members and I have got twenty members to accommodate.

Dr. Chandrabhan Singh: I have got to make my contribution. It is easy for me to sit down. I have just touched a difficult problem. Let me be given some more time.

There is a common complaint about the shortage of doctors. The Health Ministry has planned to open thirty medical colleges in the next plan. There are 90 medical colleges in the country and although the number of intake of students is 10,000, the number of medical graduates coming out is 6,000; and they become doctors. Somebody mentioned that the medical colleges should be situated in rural areas. I am reminded about the Mayo clinic; it was started by Mayo Brothers in America in a small village; it is the topmost clinical centre in the whole world; its population is 45,000. Facilities must be given to start medical colleges in the rural areas. The new medical colleges should be started there. Last year, we went to Naga-land, NEFA, Manipur and Assam and there was a great demand from these areas that there should be medical colleges. Although the population is not enough, there should be a medical college in that area. One of the medical colleges proposed should be in M.P., if not two. Somebody said the number of medical colleges in U.P. is small. U.P. with its population of 7.5 crores must have 15 medical colleges;

it has only six now; it should have 9 more. With 5 crores of population Bihar has only six colleges while it should have ten. This is the proportion in which medical colleges should be developed. There is a tremendous shortage of teachers. Last year, we found that it was about 4,000; by the 4th Five Year Plan the shortage will go up to about 7,000. Without good teachers how or what or whom can you teach? Last time I proposed that 2,000 scholarships of Rs. 250--300 be given to graduates in 50 odd medical colleges; each college will get about 40 scholarships. In three years' time they will come back as junior teachers and they will start as house surgeons and they will come as tutors, demonstrators and registars and in three years' time they have their degree and they will be able to fill up these appointments in several universities and you will have teachers in this country.

The All India Institute of Medical Sciences was started with a fanfare. This was supposed to provide teachers all over the country. But in fact it has taken them away from the country! No teacher has gone out from the institute to fill posts in the medical colleges. If anything, it has been working in reverse gear. It is doing good work otherwise. It is taking 50 under-graduates and less than 200 post-graduate students but the amount of money it spends is enormous; it spends about a crore of rupees. This has to be cut down.

From every corner, there is a big cry for research and research. Those who are not post-graduates are doing research and the research in medical science is not of the order expected. The majority of those who are doing research work are those who are either looking for a bigger and better job and quite a number of research workers have been given the job of administrators. They were good scientists, good physicians and good surgeons and they have become directors because of the privileges and powers of directors; everyone wants to become a director. This tendency must be cut

down and the research cadre must be there; the research worker must go on and on till he reaches the highest cadre and he should get more than the pay of the director.

Mr. Deputy-Speaker: You must close now.

Dr. Chandrabhan Singh: One last word about the pay scales. The pay scales in Bihar, U.P. and M.P. medical colleges were the same as fixed in 1935; we are in 1966. We know how the cost of living has gone on by 400 or 500 per cent. But their pay still remains the same. Except in the All India Institute and some colleges such as in Chandigarh, the majority of the medical colleges in India are suffering from a low grade pay and they are in a very bad condition. They do not want to work as trade unionists. They do not bring forward applications; they do not start demonstrations because they belong to a different cadre and as such they have been neglected. So, I plead that their pay scales must be improved.

In the recent war with Pakistan, the medical services have done a good job. I went to the military hospital in Delhl and I was told that whoever was brought from the base hospital to the HQ hospital, there was not one case of tetanus. It is an important point. The majority of those who came survived and were brought back to their own work. The medical department officers and the services deserve all credit for looking after the jawans so well.

Dr. U. Misra (Jamshedpur): Mr. Deputy-Speaker, Sir, I do not know whether I will do any justice, with my imited vocabulary and the limited time, to this subject. The way that only four hours are allotted to this subject, itself gives a very bad picture that health is not important in the vow of the Government.

Shri Sham Lai Saraf: His speech will be much more important.

The Minister of Health and Family Planning (Dr. Sushila Nayar): The Government does not fix the time. The House fixes the time and the leaders of all the parties fix the time.

Dr. U Misra: It depends upon the insistence of the Government as to how much time should be fixed. However, thanks to science, many of the diseases which used to take a large number of lives in our country, have been conquered, such as Cholera and Malaria. But due to the change in the socio-economic conditions and due to industrialisation, due also to the rapid urbanisation and other developments, many other diseases which were not so dangerous diseases-have now crept One such disease is tuberculosis. I think there has not been a proper survey of the incidence of tuberculosis. In my opinion, tuberculosis is spreading both in the urban areas and in the rural areas and especially in the industrial areas, and particularly in the coal mines where the living conditions are not good. Tuberculosis is spreading very rapidly in those areas, and it will one day become a very grave problem for our nation. Though oral medicinediscovered chemo-therapy-has been now for the treatment of tuberculosis patients, yet, we have not gone to the villages to treat the disease. We have not got the facility for X-ray, that is, mobile X-rays for the villagers so that we can spot out early cases and treat the patients with chemo-therapy that is available to us. In my opinion, the Government should not lay so much stress on BCG. It is a controversial thing; from the experience gained in the Scandinavian and other countries, it is still a controverial thing. much stress should not be laid on this. In my opinion, stress should be given on national nutrition and mobile X-ray and chemo-therapy which should be made available in the villages.

Another danger is that nefarious disease, leprosy. In my opinion, in some arease it is spreading among people even having a high living standard may be due to quick transport; and more so among the common people this

disease has also become dangerous. There are drugs which are available. Chemo-therapy is available to cure this discase, but it cannot reach the poor people in the villages. If some these patients can be trained they may be able to treat other patients under good supervision of a doctor. I think it will go a great deal to check the spread of this disease if we find such personnel from among the patients. Another disease which is showing off as a new danger is virus encephalitis especially among children.

Then there is the miserable aspect, and that is, mental disease. With the stresses and strains in our social life. more and more mental cases are appearing in the country. It is a sad sight to see when a violent mental case is refused in the hospital and the people are helpless. I suggest that the Ministry should provide more and more beds for mental patients in the mental hospitals, and in every district hospital, a ward should be set apart for mental cases so that the patients of till beds are can be taken care hospital for mental available in diseases

As some speakers have already pointed out, our hospitals are in a very miserable condition. In some of them, the conditions are a disgrace to humanity. I have seen one of the hospitals—I would not name it—where the manner in which a helpless patient was having his diet was so disgraceful. The patient and a dog were eating from the same plate. They were eating together. It is a disgrace on the part of our hospitals. In some districts there are no hospitals worth the name.

For example, in my district, or in my town—Jamshedpur—which has a population of four lakhs, till recently there was no district hospital worth the name. Now, after so much of agitation, a hospital has been opened there. But the X-ray equipment which has been supplied is out of order throughout the year! There is a hospital belonging to the Tata Company; it is a first-class hospital worth the name, but the charges there are prohi-

bitive for the non-employees. It is a private hospital meant for the employees of the company and so, the charges being prohibitive, an ordinary person cannot approach it.

Let us take the hospitals in Delhi which should be our showpiece. What is the condition? There is much overcrowding. The Willingdon Hospital has got only 19 beds for obstetrics and gynaecology. Even the nursing home and the CGHS services are very inadequate. If Delhi cannot be a piece, cannot have a good hospital, where else can it be done? In a colony 10 miles away from Connaught Place -I am speaking on the strength of a newspaper report-five children die every day as reported by a reporter in a Delhi newspaper dated 15th July, 1965. This is the condition.

In the Safdarjung Hospital, which is one of the good hospitals, I read in the newspaper that a patient was attended for an injury which was considered as a miner injury and he was therefore discharged. The patient went home and died suddenly and the post-mortem revealed that it was an injury to the spleen. I wrote to the then Depuly Minister in the Ministry of health I did not get even a reply. Such is the callousness.

I will only touch the points. So, please do not ring the bell.

Mr. Deputy-Speaker: As soon as the time is over, I shall ring the bell.

Dr. U. Misra: About medical colleges and doctors' education, there is something wrong somewhere. Of course, as Shrimati Gayatri Devi pointed out, we have got a less number of doctors according to the population. We cannot compare our conditions with the USSR or the USA. But there is something wrong in our Government as well as in society. Wherever you go, they say that doctors are clustered in the urban areas. But doctors say that there is no employment; and the Government says that there is a dearth of doctors and it does not have doctors to

man the health centres. As the former speaker has said, most of the primary health centres go without a doctor. Why? Doctors can be made available. As a Member of Parliament, I have gone to the block development centres and the primary health centres. There, in the block development centres or elsewhere, a graduate who is the block officer, an executive officer, is placed above the doctors, and so the doctors feel insulted; the doctor does not get the jeep for his visit, and so he gets annoyed. That is why no doctor wants to go to those places. The conditions of service must be improved. alone one can get doctors even in the existing conditions.

About medical coileges, of course, Government should start new medical colleges.

15 hrs.

But, if the private citizens want to raise any medical college, there are so many obstacles for getting recognition for that medical college. I may quote as an example about a medical college in Jamshedpur. In Jamshedpur, there is Gandhi Memorial Medical College. First of all, we could start it only with a great deal of labour. But, we are now meeting with all sorts of obstructions. In fact, the Central Government should have certain regional medical colleges in different places just like the Regional Engineering Colleges. Jamshedpur should be one such place for a regional medical college. domicile problem which is a very irritating one-for getting an admission into the medical college, you need a domicile certificate—can be avoided. So many of the students are now deprived of admission into the medical colleges. If the Government upgrade some of these colleges or take over some of them and make them regional Medical Colleges, then the domicile question also might be solved.

Reference has been made to the doctors who are living outside this country. They are qualified doctors. It is a wrong notion that because the doc-

[Dr. U. Misra]

tors are getting better facilities and comforts there they do not want to come over to our country with less pay or less comforts. It is wrong to think so. In 1963 I had been to London and met some of the doctors. I asked them as to why did they not want to go back to India. 75 per cent of the health services in Britain is manned by Pakistani and Indian doctors. I told them that we may not be able to give them such luxuries as they were getting there. We could, of course, give them luxuries which are not available to many of our people. Some of them threw a challenge that they want to come there with Rs. 300 to 400 and not more than that. They do not want more than that. But, could they be assured of being given facilities for the utilisation of their scientific knowledge. You cannot expect an orthopaedic surgeon to go round and distribute paludrine. Can you give him a room to practise or use his orthopaedic knowledge of science? They want Rs. 300 only for this purpose. Such challenge was thrown to me. So, it is not correct to say that they do not want to come back.

Coming to other services, I find that doctors are going on a strike. This is an insult to our country as well. We do not like that doctors should go on strike; doctors also do not like it. Hospitals are like temples. So, why should there be hunger strikes as in the factories and other places There is perhaps a hunger strike in the All-India Institute of Medical Sciences which is one of the best institutes.

Dr. Chandrabhan Singh: It is not by doctors.

Dr. U. Misra: Of course, it not by doctors but by other employees. They are also part of the temples. Under the present the terms and conditions, the doctors and other personnel are driven to such actions. Then we also find that he C.H.S. has not got all specialists like orthopaedics.

Mr. Deputy-Speaker: The hon. Member's time is up. Dr. U. Misra: I want a little more time as this is my subject.

Mr. Deputy-Speaker: You should know that others also would like to speak.

Dr. U. Misra: Comming to the drugs and medicines, they are not available. Some of the medicines are not even imported. Not only that. Here I am referring the Patents Bill This Bill is lying for the last six months or so. I am told-I saw that in the papers alsothat the interested parties like the Governments of U.S.A. and the U.K. in support of the big capitalist firms of those countries are putting pressures on our Government. I do not know whether it is for the Minister to reply. By putting pressures, the Patents Bill may be delayed or it may be watered down. This is a very important thing.

Another thing that I want to mention is about the food adulteration.

Dr. Sushila Nayar: Let me mention that the Bill is before the Select Committee. Hence, Government does not come into the picture.

Dr. U. Misra: But, is it not a fact that pressure is being put by the other Governments from outside?

As regards Food Adulteration Bill, I want to know as to how it is working. It is only the inspectors who are proliferating. Each Inspector is earning thousands of rupees in this regard. I got hold of one inspector who was taking the samples; I forced him to take the samples of Agmark. When the Bill was passed I expressed this apprehension about adulteration. When the sample was taken, it was found that it contained 20 per cent vegetable product.

Shri Sham Lal Saraf: Is it about Agmark?

Dr. U. Misra: Yes. But, this poor retail seller was prosecuted for no fault of his. I think it is not working satisfactorily. I think that the Ministry should look into that.

I should mention one more thing. Many things have been said about rural safe water. We find that water also is being polluted by industries. Such industries should be shifted elsewhere. Here I am speaking about the paper industry at Brajrajnagar and another paper industry at Choudwar near Cuttack. The same is true as regards industrial areas in Calcutte.

Another thing that I want to mention is this About indigenous drugs. so many things have been said. Government have increased the Ayurvedic Colleges; but, there is a complaint about the unani medical institutions. It is reported that the Tibbia Colleges were closed after independence and there is not much scope for development of unani medicines: no encouragement is being given to the unani system of medicines. I was told that only a small piece of land was given to Hamdard Dawakhana for research work but that a bigger plot earlier given to them was taken away.

Mr. Deputy-Speaker: Now, the hon. Member must conclude.

Dr. U. Misra: Only two sentences about Family Planning and then I will close.

About family planning, I should be very clear to the House. We should not go by centiments. Family planning is a socio-economic problem and it is not a health problem. To that extent, family planning is a failure. Family planning and population control are not one and the same problem. Family planning has failed to control the population because, only those people who would have voluntarily taken to family planning only have been reached by you. But you have not reached those classes of peaple who have not taken to family planning to control the population. I personally think that the population increase is a real danger to this country. There is no doubt about this. As far as I am concerned, I have got seven children and I am proud to tell you that all the seven are serving this country in one capacity or the other.

वी मॉकार लाल बेरवा (कोटा) : उपाध्यक्ष महोदय, मुझ से पांच कम हैं— मेरे बारह हैं।

Dr. U. Misra: All of them are serving as "productive" forces in society in one capacity or the other. Why should I practise family planning? No doubt population control is needed because the rapid increase in population has become a grave thing. But, it should be solved not by a medical approach but through a socioeconomic approach.

Mr. Deputy-Speaker: Dr. Melkote, (Interruption).

Shri Shinkre: Why can't you accommodate those Members who want to go out? Why should they wait?

Mr. Deputy-Speaker: I have already called him. They should wait and take their turn.

Hon Members may now move the cut motions to the Demands for Grants relating to the Ministry of Health and Family Planning, subject to their being otherwise admissible.

Shri Yashpal Singh (Kairana): I beg to move:

"That the demand under the head Ministry of Health and Family Planning' be reduced by Re. 100."

[Need to improve the working of the Central Government Health Scheme (1)]

"That the demand under the head Ministry of Health and Family Planning' be reduced by Ret. 100."

[Need to provide adequate drinking water to the inhabitants of the Capital (2)]

"That the demand under the head Ministry of Health and Family Planning' be reduced by Rs. 100." [Shri Yashpal Singh]

(Need to assist the Ayurvedic system of medicine (3)]

"That the demand under the head Ministry of Health and Family Planning" be reduced by Rt. 100."

[Desirability of accelerating the schemes for provision of drinking water in rural areas (4)]

"That the demand under the head Ministry of Health and Family Planning' be reduced by Rs. 100."

[Need to set up Medical College; and make adequate provision for doctors in rural areas (5)]

"That the demand under the head Ministry of Health and Family Planning' be reduced by Re. 100."

[Desirability of establishing an All India Institute for the development of Ayurvedic system of medicine (6)]

Shri Bade (Khargaone): I beg to move:

"That the demand under the head Ministry of Health and Family Planning be reduced by Rr. 100."

[Need to open more CHS Ayurvedic dispensarion in the Capital. (7)]

"That the demand under the head Ministry of Health and Family Planning" be reduced by Rs. 100."

[Need to provide adequate staff and medicines in the CHS Ayurvedic dispensaries in Delhi. (8)).

"That the demand under the head Ministry of Health and Family Planning" be reduced by Rr. 100."

[Need to provide adequate facilities to the staff employed in CHS Ayurvedic dispensaries at being provided in alonathic dispensaries. (9)]

"That the demand under the head Ministry of Health and Family Planning' be reduced by Re. 100." [Need to provide residential accommodation to the Physicians and other staff employed in the CHS Ayurvedic dispensariq: near their place of duty. (10)]

"That the demand under the head Ministry of Health and Family Planning be reduced by Rt. 100."

[Need to promote the Ayurvedic and Unani Systems of medicine. (11)]

Mr. Deputy-Speaker: The cut motions are also bfeore the House.

Dr. Melkote (Hyderabad): Sir, Dr. C. B. Singh has spoken about many things and instead of taking over them again, I wish to say that I entirely subscribe to whatever remarks he has made. Water-supply is very important in the people's life. After nearly 20 years of independence, even today in the rural sector and in many urban sectors also, we have not been able to supply good potable drinking water, particularly to the Harijan sector of the pouplation. Government, of course, does not recognise any caste distinctions and they are doing their very best. But in spite of this, we have not been able to give them adequate quantitier of water. I read yesterday in the papers that for lack of water supply. people in many towns were holding up the trains to take water. This is a very serious situation and something has got to be done immediately to overcome this difficulty. In 1969. we will be celebrating the centenary of Mahatma Gandhi, by which time we would have been independent for 22 yean:. Even then if we are not able to supply the Harijans with adequate quantities of water, it speaks something wrong and bad of our planning itself. By then we would be in the middle of the fourth plan and I hope at least by that time everybody would have adequate quantities of water.

Coming to family planning, I am aware the Health Hinistry have been

and are doing their very best. During the past 10 or 15 years infectious diseases like malaria, cholera, typhoid and many other diseases have been greatly overcome. We do not epidemics of these diseases. Naturally, therefore, life span has gone up and population has been increasing. Death has been overcome to a large extent and the birth-rate has gone up. This is creating numerous problems in the country. By trends and developments in family planning devices, we expect to control the birth rate a good deal. I hope the citizens of the country would cooperate with the government in this regard. It is said that people in the rural sector are not cooperating. I have visited a number of places and I find that amongst the labour sections, the ladies are willing to take to family planning, but it is the men folk who are coming in the way. We on our side, from the labour unions, offer our fullest cooperation to the health department and we request the health department also to cooperate with the different unions different places, so that this may become a succes:

There is the All-India Institute of Medical Sciences, of which I was a member a few years back. We have spent Rs. 10 crores to Rs. 12 crores in establishing this institute. something like a university. Every year they are taking 50 students and there are numerous post-graduate research workers, numbering about 200. It is one of the premier institutions in the country. It has taken 10 years to establish it; still it is not They are pleading complete. more money. I only hope until today there has not been any cut in sum allotted for this and if there is a cut, it should be restored and more money should be given to it.

With regard to the All India Institute of Medical Research of which I happen to be a member, I should say with pride that the work they have turned out in the past 5 or 6 years has been good. They have been doing a good amount of research work. So

far they were getting Rs 1.60 crores. Whether it is peace time or war time, science o together; soldier and people and science go together. In this, modern research plays a very that important part. I understand nearly Rs. 60 lakhs have been curtailed for research this year. It is a very serious matter. If there is to be cut, it should be elsewhere and not in research. I hope the cut will restored and more money will given to them, so they will be able to give a good account of themselves.

Coming to avurveda, for the past 20 years I have been speaking and speaking about it, and saying that it should be given the necessary encouragement. After 20 years if we look back and see what has been done in ayurveda, it is a very sorry tale to tell. Recently I had been to Varanasi and saw the research institute ayurveda in the Banaras Hindu University. In the course of the three yean, since it was set up, it is giving an exceedingly good account of itself. read the speech of the Minister there for the three years. It along is very encouraging. It is those lines that ayurveda has to be developed if it is to give a good account of itself. If ayurveda is good, why chould it be good only for people in the villages? Why should it not be good for people in the cities? If it is good for us in the cities, why should it not be good for people in the whole world? If it is good, it has to be given necessary encouragement. is bad. let it be given Why should and for all. up once we allow a lot of money to go down the drain? After this is a certained that it is good, plenty of money has got to be given to it. A certain amount of money has been earmarked ayurveda, but there has been a shortfall in the expenditure. I do not know why. I feel plenty of money should be given within the next 5 or years. We should be in a position to take a decision once for all whether we are going to encourge ayurveda and if so, it should be not merely good for ourselves, but for every one in the [Dr. Melkote]

world and therefore, it should come to the forefront. When this graduate research centre in Varanasi was started, they promised that they would give the M.D. degree. is one candidate who has parsed M.B.B.S. who is doing research here. The Health Survey Planning Committee under the chairmanship of Dr. Lakshmanaswami Mudaliar recommended that those students who have got a degree from the university who take up this port-graduate study in ayurveda should be given M.D. That was the recommendation of that committee, of which I was also a member. Now I understand they are going to give some other name to the whole affair. If there can be an M.A. in English, Economics and so on, I do not see why there should not be an M.D. in ayurveda. If the Medical Council comes in the and says that M.D. would be mistaken then I ask, why not the medical men the words "M.D. in Modern Medicine"? Why should this anomaly exist? I hope the minister will not succumb to any such pressure in this regard.

Again, the amount of remuneration that is being given to post-graduates in ayurveda are not of the same level as is given for post-graduate and fellowship in other universities or in the same university. The students are feeling sorely about this distinction. They feel like going on strike. Is this the way to treat studenu: who after taking a degree from a university come into this institution for post-graduate work? This kind of treatment will put ayurveda instead of encouraging I hope the Minister will not succumb to any such pressure and will do adequate justice to ayurveda,

In the Indian Council of Medical Research, a decision was taken and a sub-committee was set up to go into the question of ayurveda as well as Yoga. If I know a little of both these things, I should say that it in-

volves application of fundamental physical problems. The properties of physical matter have not changed during the millennia. Whatever language might have have been used, they have got a definite purpose, a definite meaning and a definite scope. ting up a probe into the brain and investigating is not yogo at all. You have got to understand science behind it. Many people who are doing some experiments in this do not study Ayurveda and they do not understand the science behind it. Though they define some useful drugs their investigation has not been done from Ayurvedic point of view. They must understand the science behind it and make experiments on Ayurvedic lines.

In this connection, I would like to point out that in the Banaras Hindu University they are doing good research work in Ayurveda. They have found out an ancient method of curing fistula. They put a thread into the fistula and tie it up. In the course of three weeks the whole thing gets healed up and the patient during this period is also not bed-ridden. It has succeeded very well. There is no surgery; there is no cutting and the patient is free after a period of three weeks. Such experiments which are being conducted there must be given encouragement by the Health Ministry. I hope the Health Ministry will give greater consideration to this and also give more money to them for conducting such experiments.

I have been closely watching the development and trends in this direction in the whole country. A number of Medical Colleges have been opened and a greater number of students is also being admitted. The work is being done by the Ministry and the Directorate is exceedingly good. It is not a question of time. 20 years are nothing before the country. The planning is extremely good. But the country is vast and the health problems facing the country are also very

great. While keeping this in view, the work which this Ministry is doing is extremely good and I commend the Demands of the Ministry to the House.

Shri Dinen Bhattacharya (Serampore): Mr. Deputy-Speaker, Sir, I want to take this opportunity to express certain feelings which are prevailing in the country about the health speet and the performance of the Government in respect of health conditions in the country. The general feeling is that even after 19 years of Congress Rule the general condition of health of our country is getting wrose.

Sometime back a survey was undertaken in Calcutta of primary schools and there it was found that than 70% of the students were suffering from malnutrition. Most of these students were not getting proper food which they should get. So in respect of the health of the children of our country the Government is not taking any serious action. They assured some time back that they would try to supply free tiffin to the school children. In my p'ace I have seen that the children of the solvent class who can pay get tiffin in the schools and the boys of poor people do not get anything because their parents cannot pay. This is the action taken by the Government in respect of health of our children.

Then, coming to the conditions of the hospitals, something has been said here. The can tell from my own experience that in my place in Serampore, which is a sub-divisional town, there is a hospital. It is running from British days and the condition is same as it existed thirty years back. There, the picture that has been given here by Dr. Mishra that the dogs enter the hospital and take away the food that are kept for the patients can be seen if anybody visits Serampore hospital: it is very near Calcutta. Such is the condition there.

I have seen in my district, Hooghly, that there are some hospitals in the viliages but no Doctors, Complaints have been made several times about this, but the Government takes the plea that they are not getting sufficient number of Doctors to go and serve in the villages. But, if you ask any Doctor, whether he is prepared to go to a village and serve the people there, he will say that he always ready to go to a village the Government creates such conditions as to stay in the villages. After 19 years of rule, the Government could not make some minimum provisions for these Doctors whom they want to go and serve the people in the villages. I do not know what use is there in speaking all these things because these questions have been raised several times here but nothing has happened.

In the Report it is mentioned that malaria has been eradicated. I do not know to what extent the credit must go to the action on the part of Government. There are some diseases which can be prevented, but the Government is not at all serious. Today morning there was a question and I put a Supplementary Question also. If the Minister wants to contradict me, I am ready to corroborate it from newspaper cuttings and from other facts that there is shortage of lymph for the small-pox. Even after repeated requests, the Government says that they have no stocks, here the Central Minister says there is no shortage. Whom are to believe? In the meantime, small-pox is spreading in an epidemic form in Calcutta and its suburbs and also in the villages. The same is the case in respect of Cholera. Cholera inoculation could not be given cause of the preventive medicines. There is shortage of these preventive medicines. Who is responsible for the supply of these medicines? I make the Central Government responsible for it, because if they do not supply the State Governments cannot have these things. Then, in respect of

[Shri Dinen Bhattacharya]

prevention of filaria, nothing has yet been done. There is only one hospital in Calcutta, the Tropical Medical Institute where the filaria patients are treated. For the whole area there is practically one hospital and this cannot be sufficient to treat all the patients. There is so much crowd and so much rush that it is possible for the patients to get the treatment there; they have to stand in queue for a long time and get themselves treated. Filaria is such a disease and it is spreading in such dimensions in Calcutta, something must be done immediately, especially in these industrial belts.

Then I will come to another important aspect, which comes under the Health Ministry and that is water. Even where there is water, there is every chance of pollution. In cutta even small snakes were found in the water pipes and worms too. The effluent from the factories on both sides of Hooghly river, which is the main source of water for the Calcutta people and in surrounding areas has not yet been stopped. there is every chance of pollution. Secondly, even though there is resource of water, there are places where there are no water works. In Midnapore and Jhargram more than 20,000 people are there and it was assured by the Government that where there is more than 20,000 population they will undertake to construct water works for the supply of sweet water. In Jhargram it has not yet been done. In this way there are many places I know where, in spite of the requisite number of population for which a modern water works is to be installed, it has not been done.

In this way, Sir, the rural areas are still the worst affected. This is not only the case with West Bengal. Reference has been made just now by Dr. Melkote to the fact that due to scarcity of water the people in a

particular locality rush to stop trains so that from the engines they can get some water. Only day before yesterday there was a news item in the paper that this was the situation in Hyderabad. That in Hyderabad when trains pass through that area people rush to get some water from the engines. I have seen it with my own eyes in the Hardwar area, hundreds of people came to the railway line to get some water from the railway engines. There was no arrangement for giving drinking water to the people.

Shri D. C. Sharma: (Gurdaspur): In Hardwar there is the Ganges!

Shri Dinen Bhattacharya: The people want pure water to drink. There was no pure drinking water at that time in the Ganges at Hardwar.

In the villages, in Bihar, in the Tribal Development Blocks, though many things have been said, so many reports have come and so many committees have been set up to go into the conditions of the tribal people and the adivasis, I know there are some places like the Mosaboni T.D. Block, the Tonto T.D. Block, the Kuchay T. D. Block, the Bandgoan T. D. Block and others, where the people have to go three or four miles to get a bucket of water. Same is the situation in the West Bengal villages also. There are so many place; where there should be at least a tubewell. But even after so many representations the people do not get it. Wherever they get, the panchayats have to contribute something. Still the same old system continues, that if you contribute something you will get a tubewell. Is this the welfare State? I do not know. In their bulky reports many pages have been covered to show that much achievement has been done by the Health Ministry to arrange for the supply of drinking water to the rural population. I will only say that even the fringe of the problem has not yet been touched by the Government.

15.33 hrs.

[SHRI SHAM LAL SARAY in the Chair]

I will refer only to two or three aspects more. In Calcutta there the C.M.P.O. I know they have brought out so many plans. I have seen in the report an item about coordination, between municipalities and corporations. I do not know what purpose will be served by the Calcutta Metropolitan Organisation and when they will supply and arrange water works and provide sanitary arrangements. In the meantime they are bringing out report after report. I do not know who is going to implement those reports and carry out their recommendations. Therefore. the people of Calcutta have been tired of this C.M.P.O. Something must immediately be done regarding supply of water to areas in Calcutta and Greater Calcutta for which the C.M.P.O. has undertaken responsibility. Something must also be done to provide the necessary sewerage system etc., so that the pressure on the municipalities and the corporation may be to a certain extent lessened and they may devote their attention to take care of the people in other respects.

I will refer to only one more thing, over which there is a great amount of agitation in Calcutta and its suburbs, as that also comes under this Ministry of Health. I am referring to the discrimination that is made by the Ministry of Health in respect of Central Government employees posted or stationed in Calcutta but residing in the suburbs. If I am an employee of the Central Government serving in any Central Government office in Calcutta and if I reside in Calcutta itself, I get the benefit of going to any registered doctor and getting any prescription from him because both the fees for the registered doctor and the cost of the prescription will be reimbursed to me. But. if I work in a Central Government Office in Calcutta and I reside in a

suburb, I do not have the privilege to go to any registered doctor. I have to go either to a District Surgeon or a Sub-Divisional Surgeon. I do not have the option to choose my doctor and to get a prescription from him, because in that case I will not get the cost of the medicines and the fees paid to the doctor. Why is I have there this discrimination? already drawn the attention of Minister of Health to this aspect. I have requested her that this discrimination must be removed. I know the Minister will say that she is not responsible, the Government of West Bengal is responsible. She has to direct the Government of West Bengal to remove this discrimination. If she wants to stop this facility that is enjoyed by such people residing in Calcutta, then some new problems will be created, some new agitations will be there. She should not, therefore, stop this facility which they have been enjoying for quite a long time now. It is better to extend this facility to the other people, people residing in the suburbs, who have been deprived of this facility. Do not create This is my request. problems. When you solve any problem, at least do not create any new problem. That is my request and I hope the Minister of Health will look into it.

बीनती बयाबेन शाह (ध्रमरेली) :
समापित महोवय, पहले तो मैं हैस्य मिनिस्ट्री
को घ्रन्यवाद देना चाहती हूं कि उन्होंने जो
भी काम किया है वह बहुत प्रच्छा रहा है।
फिर भी मैं यह कहना चाहती हूं कि हमारा
ज्यादातर ध्यान क्योरेटिव साइड पर रहता
है जो कि प्रिबेन्टिव साइड पर रहना चाहिये।
ध्रम तक तीन प्लैन्स बस्म हो चुकी हैं फिर
भी बहुत काम बाकी रह जाता है। बैसा कि
भीर भी माननीय सदस्यों ने बतलाया है
रोगों की जो जड़ है वह पानी है। ब्रिकिंग बाटर
फैलिन्टीज के बारे में ध्राम तक काफी
सोचा गया है लेकिन मेरे ख्याल में हमको
जितना कार्य करना चाहिये था उससे ध्राधा
भी नहीं किया गया है। पहले सोचा गया था

[श्रीमती जवाबेत शाह]

कि तीसरी प्लैन के दम्यांन में सारे देश में पीने के पानी की फैसिलिटीज़ हो जायेगी, बाटर बोर्ड भी बने, सब कुछ होता रहा है, लेकिन मुझे कहने में थोड़ा दुःख होता है कि हमारे देश की हैल्य के लिये जो सबसे बड़ी प्राब्लेम हैं उसके बारे में हम बहुत कम काम करते हैं। मैं ग्राणा करती हूं कि ग्रगली प्लैन में इस के बारे में जो टागेंट बनाये जायेंगे उनको पूरा किया जायेगा। वैसे टागेंट तो हम हमेशा बनाते रहे हैं लेकिन इस बार उसके लिये कुछ ग्रधिक पैसा निश्चित करके हम इस समस्या को कुछ हद तक साल्य कर लें यह ग्रावश्यक है।

ग्राज हमारे देश में कितने ऐसे गांव हैं
जहां पर लोगों को गन्दा पानी पीने के सिवा
कोई चारा ही नहीं है। वह उसके लिये
मजबूर हैं। इसलिये इस प्राब्लेम को सोचे
बगैर काम नहीं चल सकता है। हम सोचते
तो हैं लेकिन जब तक हम उसको इम्प्लिमेंट
नहीं करेंगे तब तक हमारे लिये हैल्य की प्राब्लेम
को साल्य करना बहुत मुश्किल है।

दूसरी मावश्यक स्कीम जो है वह स्लम क्लिमरेंस की है। यह बहुत म्रच्छी स्कीम है। इसके लिये बहुत से नये नये प्लैंस बनते हैं फिर भी मैं कहना चाहती हूं कि जो हमारे देश की टाउन प्लैंनिंग की प्राब्लेम हैं वह सारे देश के लिये बड़ी प्राब्लेम हैं। हमारे यहां सही तरीके से टाउन प्लैंनिंग नहीं होती है। जो भी प्लैंनिंग इसके लिये होती है उसका इम्प्लिमेंन्टेशन बहुत मुश्किल है।

डा॰ सुझीला नायर: टाउन प्तैनिंग का काम झब हम से बाहर चला गया है और झरबन डेवेलपमेंट वालों का काम है।

सभापति महोदय: मन्त्री महोदय कहते हैं कि टाउन प्लैनिंग का काम उन की मिनिस्ट्री से चला गया है।

भीमती जयाबेन शाह : उस को टाउन प्लैनिंग या धरबन प्लैनिंग चाहे जो नाम दें लेकिन इस मिनिस्टी की तरफ से प्राविज्न कार एस० एस० जी० स्केम्प्र इन वि कोर्च प्लैन एण्ड खबर थिंग्स के बारे में जो नोट हमें दिया गया है उसमें यह बात है। जब तक इस की ग्रोर ध्यान नहीं दिया जाता तब तक कुछ नहीं हो सकता है। ग्राप कलकत्ता गहर की देख लें, बम्बई शहर को देख लें, इसी तरह धौर जो बड़े-बड़े शहर हैं उनकी क्या हालत है। जनमें नये-नये ग्रम्पताल बनाते जायं भीर गार-बैज के कचरे के ढेर लगाते रहें जिससे कि बडी गन्दगी हो जाती है जो मैं यह जानना चाहती हं कि हम किस तरी के से हैल्य प्रावलम को सौल्व कर सकेंगे ? इसलिए जरूरत इस बात की है कि इस बारे में हम प्रीवैन्टिव मेजर्स लें ताकि बीमारियां पैदा ही न हो सकें। यह कहा भी गया है कि भी बेंजन इक बेटर बेन क्योर । यह सही है कि भाज हमने बहुत से रोगों पर विजय पाई है लेकिन फिर भी कुछ बीमारियां भ्रपना सिर ऊंचा कर रही हैं। स्मोल-पौक्स भाज हम देखते हैं कि बहुत से बड़े बड़े शहरों में तेजी से हो रहा है। कालरा के बारे में क्या स्थिति है कलकत्ते में देखिये । ग्रब ग्रहमदाबाद उतना बड़ा शहर नहीं है वहां भीर जो दूसरे बड़े-बड़े शहर हैं उनमें क्या स्थित बन रही है ? वहां भी सीवरैज का बाटर ठीक से डिस्पोज नहीं हो पाता है भौर फलस्वरूप गन्दगी फैलती है। शहरों में जो पानी धौर सफ़ाई ग्रादि की प्रीलिमिनैरी चीजें हैं उनका भी हम माकुल इन्तजाम नहीं कर सकते हैं। जब तक पानी भौर सैनीटेशन भादि की बनियादी भावश्यक-ताझों का गहरों में माकल बन्दोबस्त नहीं कर पाते हैं तब तक हम चाहे जितनी मेहनत के साथ दूसरी स्कीमों को चलायें जो परिणाम हम पाना चाहते हैं वह वांछित परिणाम हम नहीं पा सकेंगे।

भाधी इस मिनिस्स्री के साथ लगती है भौर बाक़ी की होम मिनिस्टरी के साथ लगती है फिर भी जहां तक इस मन्त्रालय का उसके साथ ताल्लुक है स्कैबैजिंग सिस्टम के बारे में तो मेरा कहना है कि जहां पानी का बन्दोबस्त किया जाता है उसी के साथ-साथ सैनोटेशन की घार भी देखना चाहिए। इस तरह से जैसे कचरे के ढेर रे ढेर लगे रहते हैं वह नहीं लगे रहने चाहिए। सफ़ाई की व्यवस्था के बारे में मुझे दुःख के साथ कहना पड़ता है कि इतने साल बीत जाने के बाद भी हम उस विशा में बहुत कम काम कर पाये हैं। जितना पैसा इस काम के लिए प्लान में रखते हैं उतना खर्च भी नहीं कर सकते हैं। धव जैसे कि हैल्य मिनिस्टरों के नीचे यह सफाई घोर सैनोटेशन की व्यवस्था है तो सफ़ाई के लिए, लैट्टोंस की मफ़ाई के लिए जो इस्प्लीमेंट्स देने की एक स्कीम बनी है मेरे इयाल में वह हैस्य मिनिस्टरों से चली गई है...

डा० स्प्रीला नायर: वह हैस्य मिनिस्टरी में कभी थी ही नहीं।

सभापित महोदय : मन्त्राणी महोदया प्रपने जवाद के समय इस चीज को साफ़ कर दें।

भीम ही जयाबेन काह : धब जब मन्त्राणी जी यह कह रही हैं तो मझे मानना ही पडेगा हालांकि इसके बारे में मैंने पहले हैल्थ मिनि-स्टरी के प्रफसरों के साथ बातचीत की है। चंकि समय मेरे पास कम है इसलिए और विस्तार में न कहते हुए संक्षेप में छोटी-छाटी बातों पर मैं घाती हं। घाज देश में डाक्टरों की कमी है। हैल्थ मिनिस्टर भी इसके बारे में बड़ी उदार हैं लेकिन हालत यह बन रही है कि माज यह जो इतने नये-नये मस्प-ताल बन रहे हैं. चैरिटेबल इंस्टीटयशस्स भी **प्रस्पताल बनाते हैं धौ**र गवनंमेंट की घोर से भी बनते हैं. लेकिन फिर भी बहां डाक्टर्स जाने के लिए तैयार नहीं हैं। एक दफ़े हैल्य मिनिस्टर माहब ने बतलाया था कि मधी 18 परसेंट वैकैसीज हैं ग्रब वह 18 परसेंट हों या 30 परसेंट हों फिर भी यह समस्या हमारे देश के सामने है कि डाक्टरों को कैसे हम करल ऐरियाज में भेजें ? हमारे डाक्टसं

लोग गांवों में घरपतालों में नहीं जाना चाहते हैं। हमने ज्यादा तादाद में मेडिकल कालिजेज खोल दिये. काफ़ी पैसा खर्च कर दिया और इस तरह से काफी संख्या में बाक्टर्स तैयार कर दिये लेकिन इसका क्या इलाज है कि वह वह पढे-लिखे डाक्टर लोग भाम तौर से रूरल एरियाज में जाना पसन्द नहीं करते हैं। प्रव जहां तक हमारे देश का ताल्लक है यहां ज्यादातर रूरल ऐरियाज ही हैं। यह भी कहा जाता है कि बहुत से हमारे डाक्टर परदेश में चले जाते हैं। ग्रव मैं इसके झंझट में नहीं पडना चाहती फिर भी हमारे देश में एक ऐसी विद्यमान है कि परदेश में रहना ज्यादा लोगों को पसन्द है लेकिन मेरा कहना है कि उनको जाने भी दिया जाय तो भी हमारे देश में बहुत से डाक्टर्स रहते हैं भौर जो कि धपने देश में रह कर सेवा करना चाहते हैं तो वह क्यों नहीं गांवों में इस कार्य के लिए जाते हैं ? इस प्रावलम के बारे में सोचना पडेगा भौर भ्रपने यवक डाक्टरों को रूरल एरियाज में भेजने के लिए कुछ इंसेंटिव भी देना पड़े तो वह भी हमें देना चाहिए । माज रूरल एरियाज में टाक्टर्स भौर समवित चिकित्सा व्यवस्था की शहरों की प्रपेक्ता प्रधिक जरूरत है। रूरल एरियाज में प्रच्छे डाक्टर्स धौर धच्छी दवाइयों की व्यवस्था बहुत मावश्यक है । उनकी हैल्थ ज्यादा गिरी हुई है। घाज उनको पीने को साफ़ पानी भी नहीं मिलता, खाना भी ठीक नहीं मिलता है इसलिए वहां धिषक त्यान दिया जाना चाहिए।

यह एक स्टेट्स कर सबजैक्ट है फिर भी सेंटर को इस भीर ज्यान देना चाहिए और इसके लिए ऐडीजनल गांट्स दी जायं और तब मैं भाजा करती हूं कि रूरल एरियाब की हैल्य की समस्या को माप किसी कदर काबूपा सकेंगे।

सभापति महोदय: माननीय सदस्या का समय समाप्त हो गया है।

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श्रीमती जयाबेन शाह : इस पर समय बहुत थोड़ा रक्खा गया है ग्रीर कांग्रेस के एम० पीज को तो बोलने के लिए बहुत ही कम समय दिया जाता है बहरहाल मैं एक दो मिनट में घपनी बात समाप्त कर दंगी।

D.G. 1966-67

मैं कुछ लेडी हार्डिंग मेडिकल कालिज के बारे में निवेदन करना चाहती हं जिससे कि मेरा सम्बन्ध भी रहा है। श्रव उसका स्टेटस भीर उसकी हालत न गवर्नमेंट की है न ही वालेंटरी संस्थाओं जैसी है. बीच की मी कुछ बन कर रह गयी है। मैं उस ग्रस्पताल के ऐडिमिनिस्ट्रेटिव बोर्ड में रह चकी हं भौर माज भी हुं। उसके बारे में गवर्नमेंट को सोचना पहेगा कि उसकी क्या स्थिति रक्खी जाय ? या तो उसका टस्ट बना कर बिल्कुल वालेंटरी बेसिस पर चलने दे या तो गवर्नमेंट उसे ले ले तो भी कोई हर्ज नहीं है लेकिन भाज जो उसमें एक भनसर्टेन्टी की हालत है उससे काम जिस तेजी भौर जिस भच्छे तरीके से चलना चाहिए वह नहीं चल सकता है।

एक बात मैंने देखी है भौर खद बहुत से शहरों में हर जगह देखती हूं कि जहां तक धस्पतालों के होने का सवाल है यह बात भी सही है कि जितने ग्रस्पताल होने चाहिएं उतने नहीं हैं, जितने डाक्टर्स ग्रीर नर्सेज होनी चाहिएं, वह नहीं हैं। 600 के ऊपर एक डाक्टर चाहिए ग्रव हमारे देश में तो वह दिन बहुत दूर है कि यह सब भा जायेगा लेकिन मेरा कहना है कि भावश्यकतानसार डाक्टर्स मिलें या न मिलें, घ्रस्पताल मिलें या न मिलें क्योंकि जितना पैसा सूलभ होगा उसी के हिसाब से तो यह काम होगा बाक़ी देश के लोगों के स्वास्थ्य को ठीक रखने के लिए इस मन्त्रालय को ज्यादा से ज्यादा जिम्मेदारी से घपने कर्तव्य का पालन करना चाहिए ।

खास तौर पर मैं चाहती हूं कि मैटरनिटी प्रस्पतालों की व्यवस्था

जाय । मैंने खद देखा है कि डेलीवरी हए एक दिन हुआ है, पेशन्ट को बैड पर जगह नहीं मिलती है फिर उसको नीचे ही सूला देते हैं। मैं भ्रपनी मन्त्राणी महोदया का ध्यान इधर माकृष्ट करते हुए कहना चाहती हुं कि कम-से-कम मैटरनेटी बार्ड्स में पर्याप्त पलगों की व्यवस्था होनी चाहिए और रश होने के कारण भगर मौजदा पलंग नाकाफ़ी हों तो कुछ ऐक्सटा बैडम रखें ताकि इस तरह से जच्चाद्यों को नीचे फर्श पर न सुलाया जाय। ग्रब गरीब से गरीब ग्रादमी भी होता है तो भी वह ग्रपने घर पर जैसे भी हो जच्चाको पलंग पर सुलाता है इसलिए जच्चाओं के लिए पलंगों की व्यवस्था ग्रस्पतालों में प्रचश्य होनी चाहिए । यह हालत भौर भ्रव्यवस्था केवल बाहर के ग्रस्पतालों में ही नहीं है भ्रपित यहां राजधानी में भी है। लेडी हाडिंग में भी यही हालत है। बस मैं भीर ज्यादा न कहते हुए ग्रुपनी बात समाप्त करती है। समय के लिये धन्यवाद ।

सभापति महोबय : जहां तक कांग्रेस मेम्बर्स का ताल्लक है धगर वे 10 मिनट से ज्यादा न लें धौर उसी के धन्दर रहते हए बोलें तो मे ी समझ में ग्रधिक माननीय सदस्यों को मैं बला सक्या। इसलिए मेरी अर्ज है कि वे दस मिनट से ज्यादा न लें।

दूसरी बात यह है कि शर्मा जी ने एक स्लिप भेजी है तो मैं उनसे जानना चाहता हं कि वे क्या कुछ सवाल पूछना चाहते हैं ?

भी दी० चं० शर्मा : वह धगले डिस्कशन के बास्ते है।

सभापति महोवय : श्री राम सहाय पाण्डेय ।

भी रामेश्वरानम्ब : श्रीमन्, प्रव के तो बलाये जाने की मेरी बारी बी?

सभापति महोदय : यह उन को जानना चाहिए कि कांग्रेस पार्टी को सब विरोधी दलों के मुकाबले में डबल टाइम है धौर उसके भनुसार उनको टाइम मिलना है। बाक़ी पाण्डेय जी चंकि शहर से भ्रभी बाहर जा रह हे हैं इसलिये मैंने उनको पहले बोलने का मौका दे दिया है।

भीमती सहोवराबाई राय (दमोह) : जिनको मौका नहीं मिला है उनको देना चाहिए लेकिन हो यह रहा है कि जो चार-चार दफ़े हाल में बोल चके हैं उन्हीं को फिर भाज बलाया गया है।

सभापति महोदयः बहन जी धीरज रक्खें उन्हें भी चांस मिलेगा।

श्री राम सहाय पाण्डेय : प्रधिष्ठाता जी, स्वास्थ्य मंत्रासूय का प्रतिवेदन भीर जो मांग सदन के साक्षी स्वास्थ्य मन्त्रालय ने प्रस्तुत की है मैं उसकी समर्थन करता हु धौर धनुभव करता हं कि भपने सीमित साधनों की परिधि में जो भी कार्य कर सकना सम्भव या वह उसने किया है भीर इसके लिये वह मन्त्रालय भीर मन्त्री महोदया बधाई की पाला हैं।

श्रीमन्, स्वास्थ्य के सम्बन्ध में एक, दो, तीन योजनामों के माध्यम से जितना भी कुछ कार्य हमा है वह चाहे थोड़ा कहा जाय लेकिन उसकी एक प्रगति हुई है। जनजीवन की प्रवधि भी बढी है। स्वास्थ्य का विकास भी हमा है । मैडिकल कालिजेज भी बढ़ाये गये भौर डाक्टर्स भी बढ़े। यह दूसरी बात है कि देश के स्वरूप को देख कर उस की धावश्यकता को देख कर उसकी मांग को देख कर यह भी हो मकता है कि जो कुछ भी हम देपा रहे हैं वह कम है। लेकिन जहां तक उसकी प्रगति का सम्बन्ध है, मैं समझता हूं कि हम धारो जारहे हैं।

धाज देश के सामने एक भयंकर समस्या है जनसंख्या की भौर परिवार-नियोजन की। मैं जसी समस्या पर धपने भाषण को केन्द्रित

करना चाहता हं। युनाइटिड नेशन्त की एक विज्ञप्ति में कहा गया था कि झगर सारे संसार की सम्पूर्ण जनसंख्या को 100 का श्रंक दिया जाये, तो उसमें से 60 भूखे लोग हैं भौर उन 60 में 10 भारतीय भन्ने हैं। इसी प्रकार संसार की तमाम भिम में से 3 प्रतिशत भूमि हमारे पास है भौर संसार की सम्पूर्ण जनसंख्या का 18 प्रतिशत हमारे देश में है। माज इस 3 प्रतिशत धरती भौर 18 प्रतिशत जनसंख्या का ताल-मेल बिठाने का भार हमारे कपर है।

हमारी कल्पना थी कि ततीय पंचवर्षीय योजना में हमारे यहां 100 मिलियन टन भनाज होगा, जो कि केवल 74, 75 मिलियन तक सीमित रह गया। भाज संसार भर में हमारे लोग अधिक दुवंस और भृषे भी हैं। जो देश हमको धपनी धावश्यकता पूरी करने के लिए सहायता के रूप में घनाज देते हैं, वे हमसे यह प्रश्न पूछते हैं कि हमारे यहां प्रतिवर्ष जनसंख्या में जो 120 लाख की वृद्धि हो रही है, जिस का धर्य यह है कि एक हालैण्ड या एक स्विटरजरलैण्ड या एक सीलोन हर साल हमारे देश में बढ़ जाता है, उसके बारे में हम क्या उपाय कर रहे हैं।

हमें यह भी स्मरण रखना चाहिए कि दुर्बल दुर्बल को पैदा करता है। धगर लोगों के गरीर स्वस्य हों, खाने को खब हो भीर धरती भी बढ़ी हो, तब जनसंख्या के बढ़ने पर कोई बात नहीं है। लेकिन संसार के बड़े देशों की तुलना में हमारी धरती कम है और जनसंख्या प्रधिक है, जिस का परिणाम यह है कि जो साधन जुटाए जाते हैं, वे हम को चोड़े दिखाई देते हैं। इसका कोई क्रान्तिकारी भौर रचना-त्मक उपाय हम को इंडना पडेगा, प्रन्यथा जिस धनपात से हमारी जनसंख्या बढ़ती जा रही है, उसका परिणाम न जाने क्या होगा ।

जहां तक दूसरे देशों का सम्बन्ध है, जापान और स्कैडेनेवियन कंट्रीय में एवार्चन श्री राम महाय पाण्डेय]

को लीगेलाइज कर दिया गया है, क्योंकि वे देश प्रपने साधनों को जानते हैं। जिस देश की धरती ग्रपने लोगों को पूर्ण रूप से भोजन प्रदान नहीं कर सकती है, उसको ग्रपनी जनसंख्या के विस्तार पर कोई न कोई ग्रंकुश रखना होगा।

एक माननीय सबस्य : ग्रब तो लूप ग्रागयाहै।

श्रो राम सहाय पाण्डेय: वह तो रिसर्च का काम है।

पहली पंजवर्थीय योजना में परिवार
नियोजन के लिए 65 लाख रुपया दिया
गया, जिसका 22 प्रतिगत व्यय किया गया।
द्वितीय पंचवर्थीय योजना में इसके लिए
495 लाख रुपया दिया गया, जिसका
43 प्रतिगत व्यय किया गया। इसी प्रकार
तृतीय पंचवर्थीय योजना में 2,698 लाख
रुपया, प्रधात् 27 करोड़ के करीब रुपया,
इस काम के लिए दिया गया, जिसका 95
प्रतिगत व्यय किया गया।

नौथी पंचवर्षीय योजना में परिवार नियोजन के लिए 95 करोड़ रुपया रखा गया है। इसका धर्ष यह है कि सरकार चौथी पंचवर्षीय योजना में परिवार-नियोजन के सम्बन्ध में एक व्यक्ति पर वो रुपये खर्च करना चाहती है। 1966-67 केवजट धनुदानों में परिवार-नियोजन के लए केन्द्र की धोर से 13 करोड़ रुपये धौर राज्यों की धोर से बेढ़ करोड़ रुपये धौर राज्यों की धोर से बेढ़ करोड़ रुपये का प्रावधान किया गया है। देश में 1700 स्टर्लाइजेशन यूनिट खोले गए हैं, 42,125 ट्रेन्ड कार्यकर्ता परिवार-नियोजन का काम कर रह हैं धौर 13,33,000 धापरेशन हो चुके हैं।

ये सर्व धांकड़े प्रकट करते हैं कि हमधीरे-बीरे उस घोर जाना चाहते हैं, जहां जनसंख्या का नियोजन है। लेकिन यह समस्या इतनी बड़ी है कि मैं सोचता हूं कि कैसे हम जनसंख्या को रोक सकेंगे। धगर हर साल धाबादी 120 लाख के हिसाब से बढ़ेगी, तो हम धपने लोगों के लिए भोजन कहां से लायेंगे?

मरा निवेदन है कि सबसे पहले भावश्यकता इस बात की है कि हम प्रारम्भ से ही. प्राइमरी स्टेज से ही. भ्रपने बच्चों पर भ्राधनिक विचारों भीर की छाप डालें। ग्राखिर मानव-मत्यों हमारा देश पूराना है, सनातन है भीर इसकी धारणायें, मान्यतायें ग्रौर पर-म्परायें भी पूरानी है। श्रीर ये धारणायें भीर परम्परायें बनती कैसे हैं? एक भादर्श को जब सैकड्डों बार कान में फूंका जाता है, तो वहीं क्लिया बन जाती है। जैसे, भगवान् के नीम पर, संस्कृति के नाम पर, "ईश्वर देता है", इस नाम पर, "हम तो निमित्त मात्र हैं", इस नाम पर हमारे देश में बच्चे होते चले जाते हैं। लेकिन माज का संसार .का वैज्ञानिक दृष्टिकोण हमको बताता है कि हम निमित्त मात्र नहीं है, हम विवेक मात्र भी हैं, हममें सोचने-समझने की जिजासा भी है भौर फेकल्टी भी सामने जो चित्र है, हम उसको देख सकते हैं भौर दीवार पर क्या लिखा हमाहै, हम उसको पढ सकते हैं। हमका कोई न कोई ऐसा कदम उठाना पड़ेगा, जिससे हमारे विचारों, मान्यताम्रों भ्रौर धारणाम्रों में एक क्रान्ति-कारी परिवर्तन हो सके।

उदाहरण के लिए रेडियो एक ऐसा ऐपेरेटस है, जो घर-घर तक पहुंचता है। मंत्री महोदय सूचना धौर प्रसारण मंत्रालय से कहें कि वह एक घंटे का समय निर्धारित करे, जिसमें लोक-गीतों के रूप में या धामीण कार्यक्रम के घन्तर्गत दश के गांव-गांव एक जनसंख्या के नियोचन की विका पहुंचाई जाए। जनसंख्या कहां बढ़ती है?

—जहां पर शिक्षा कम है, जीवन के प्रति
धनुराग कम है, चेतना धौर जागृति कम
है, वहां धारणाओं, मान्यताओं धौर
परम्पराधों के प्रभाव के कारण जनसंख्या
धिक होती है। शिक्षा धौर वैज्ञानिक
दृष्टिकोण के धमाव के कारण देहान में
धिक जनसंख्या होती है। इस स्थित
में परिवार-नियोजन के सम्बन्ध में
वृत्तिव्व, डाकुमेंटरीज बनाई जायें धौर
उनको प्राजेक्टर के द्वारा गांवों में
दिखाया जाये, तो बहां रहने वाले लोगों
पर इसका कुछ न कुछ प्रभाव धवण्य
पड़ेगा।

वीषी पंच-वर्षीय योजना में परिवारनियोजन के लिए 95 करोड़ रुपये का
जो प्रावधान किया गया है, उसको बढ़ा कर
300 करोड़ • रुपय किया जाये। बेचारी
डा॰ सुशीला नायर क्या करेंगी, जब कि
इस काम के लिए चौषी पंच-वर्षीय योजना
के पांच वर्षों के लिए केवल 95 करोड़
रुपये रखे गए हों? हमें धपने देश में
नये मानव-मल्यों को निर्धारित करना है,
देश के भाग्य का निर्माण करना है, लेकिन
धगर हम धपनी जनसंख्या को रोकने के
लिए 95 करोड़ रुपये के स्थान पर 300
करोड़ रुपये का प्रावधान नहीं करेंगे,
शो हम सफल नहीं हो पायेंगे।

यह भी स्थवस्था की जानी चाहिए कि देश के हर एक ब्लाक में कम्पलगरीमी, प्रनिवार्य रूप से, परिवारनियोजन सेंटर खोले जायें। प्रावश्यकता इस बात की है कि देश में एवेकिनिंग, कानशैसनेस, चेतना घीर जागृति के माध्यम से एक ऐसा वातावरण बनाया जाये कि धाज धारणाधों धौर परम्पराधों के धनुसार चलने का समय नहीं है, बिल्क हमें ऐसी स्थित उत्पन्न करनी चाहिए कि हमारे जितने वच्चे हों, हम उनका ठीक तरह से पालन-पोचण कर सकें। हम छोटे धौर

बड़े बच्चों को, कालेज के लेवल के स्नातकों कोउन का दायिख समझायें।

धभी विरोधी दल के एक सदस्य ने कहा कि परिवार-नियोजन फेल हो गया है धौर फिर कहा कि उनके सात बच्चे हैं। इस पर माननीय सदस्य, श्री धौंकारलाल बेरवा, ने कहा कि मेरे बारह बच्चे हैं। यह हाल है हमारे संसद् के सदस्यों का ! भगवान् चिरंजीव रखे उनको, लेकिन मैं समझता हूं कि हमारा कत्तंब्य है कि हम देश के सामने एक उदाहरण रखें। मैं समझता हूं कि परिवार-नियोजन के सम्बन्ध में हमको रचनात्मक काम करना होगा, तभी हम सफल होंगे।

श्री रामेश्वराणम्बः न तद् रक्षांमि न पिशाचास्तरस्ति देवानामोजः यं ग्नं प्रथमजं रूपेतत्। योविभितिदाक्षायणंहिरण्यं म देवेषु कृणृते दीर्षमायुः स मनुष्येषु कृणृते दीर्षमायुः ।

थी राम सहाय पाण्डेय : जय हो।

श्री रामेडकरानम्ब: माननीय सदस्य इस तरह ग्रध्यक्ष का ग्रंपमान करते हैं। मैंपहले भी कह चुका हूं कि मंत्र के बीच मेंनहीं टोकना चाहिए। उनको सज्जा नहीं ग्राती? उनको क्रिक्षा दी जानी चाहिए।

भी वी० चं० झर्माः उनको संस्कृत नहीं भाती।

भी राजंडचरानन्य : मैं घापके सामने स्वास्थ्य के सम्बन्ध में कहना चाहता हूं। स्वास्थ्य के साथ परिवार-नियोजन जुड़ा हुधा है। मेरी समझ में नहीं घाता कि परिवार-नियोजन घोर स्वास्थ्य का क्या सम्बन्ध है और क्या सोच कर उनको एक हुसरे के साथ जोड़ा गया है। स्वास्थ्य के साथ यदि ब्रह्मचर्ष जोड़ा गया होता, स्थायाम को जोड़ा

[श्रीरामेश्वरानन्द]

जाता, योगाभ्यास को लगाया जाता, उचित खान-पान की शिक्षा दी गई होती, तो कोई बात बन सकती थी। इस पुस्तक में पूरी रिपोर्ट नहीं है। सन 1961 से 1965 के धन्त तक लगभग धरबों से ज्यादा रुपया खर्च किया है इस परिवार नियोजन पर। दिसयों हजार डाक्टर और नर्स तैयार किये हैं, किस बात के लिये तैयार किये हैं? इसमें प्रशंसा की है कानपुर की एक फैक्टरी की, जो लगभग बीसियों हजार लूप तैयार करती है, छल्ले तैयार करती है और धभी धाप विवेन्द्रम में एक करोड़ रुपया लगाकर एक इस प्रकार का कारखाना खोलने जा रहे हैं जो लाखों लूप तैयार करेगा।

16 hrs.

एक मानतीय सदस्यः लूप नया होता है?

श्री रामेश्वरानम्य : मैं नहीं जानता, भाष उनसे पूछ लीजिये।

सभापति महोबय: स्वामी जी, म्राप उस तरफ देख कर न बोलिये।

भी रामेक्बरानम्बः मैं तो प्रापकी बात सुन लंगा लेकिन ये नहीं सुनते हैं। इन पर प्रापको प्रधिकार होना चाहिये।

सभापति महोदय : इन पर मधिकार है।

श्री राजेडबरानम्ब: मैं कह रहा या कि हमारे देश को जो यह लूप की शिक्षा, बन्ध्यीकरण की शिक्षा दी जा रही है, यह सब देश के लिये विघातक ह। मैं घापसे पूछना चाहता हूं, कि जब घापका राज्य नहीं था, तब क्या होता या, तब जनसंख्या क्यों नहीं बंदी। घाज इस संसार को पौने दो घरव वर्ष होने जा रहे हैं.. मंत्री जी तो यहां हैं नहीं, मेरी बातों का उत्तर कौन देगा ।

सभापति महोवय : डिप्टी मिनिस्टर है।

D.G. 1966-67

श्री रामेडबरानम्ब: मैं कह रहा था कि एक तरफ तो आप कहते हैं कि अण्डे खाओ, मांस खाओ, जिनसे उत्तेजना बढ़ती है, दूसरी तरफ आप कहते हैं कि परिवार नियोजन होना चाहिये, कैसे हो सकता है? आप परिवार नियोजन करना चाहते हैं तो वस्तुत: आपको पिछला मार्ग अपनाना होगा।

मभी एक सदस्य कह रहेथे कि जो बह्मचर्य नहीं रख सकता, उसके लिये उपाय क्या है। उसको उपवास करना चाहिये, इससे देश का ग्रन्न भी बचेगा, उसको कुछ लम्बा उपवास करना चाहिय। यदि माप चाहते हैं कि भगवान की सुष्टि से उत्पन्न पदार्थों को खाकर अर्थ रज वीर्य का नाण करेंगे तो पाप के भागी होंगे। बढ़ती हुई जनसंख्या को रोकने का ब्रहमचर्य साधन है भाप उससे बच सकते हैं, उसके लिये ब्रह्मचयं की शिक्षा दी जानी चाहिये। मैंने भापकी सारी पुस्तक को पढ़ा है, लेकिन इसमें कहीं भी व्यायामशालाम्यों का वर्गां नहीं है, कहीं भी व्यायामशालायें नहीं खोली गई हैं। स्वास्थ्य का ब्यायाम से सम्बन्ध है, स्वास्थ्य का भोजन से सम्बन्ध है, स्वास्थ्य का योग से सम्बन्ध है, लेकिन बन्ध्यीकरण से इसका कोई सम्बन्ध नहीं है। यदि भाप चाहते हैं कि देश स्वस्थ हो, तो भापको पुराना मार्ग भपनाना होगा।

धाज भाप कहते हैं कि मलेरिया को खरम कर दिया है, कैसे खरम कर दिया है ! मलेरिया तो भव भी चौमासे के दिनों में होता है। कोई रोग कभी बढ़ता है कोई कभी बढ़ जाता है। भव भाप कहने लगे हैं कि मच्छर रहेगा लेकिन मलेरिया नहीं रहेगा, लेकिन इन बातों से क्या मलेरिया रुक सकता है। धगर बीमारी नहीं होती तो उसका श्रेय धाप ले लेते हैं, धगर हो जाती हैतो कहते हैं कि प्राकृतिक चीज हैं। धाप पढ़ें बेदों को, उस में स्पष्ट लिखा है ——

ब्रह्मचर्येण तपसा राजा राष्ट्रं विरक्षति ।

बह्यवयं धौर तप के द्वारा राजा राज्य की रक्षा कर सकता है, न कि लूप लगवाकर, न कि छल्ले पहना कर । मैं पूछना चाहता हूं कि राष्ट्रपति के परिवार में कितने लोगों ने लूप लगवाया है, प्रधान मंत्री, स्वास्थ्य मंत्री, ग्रन्थ मंत्रियों, प्रान्तीय मंत्रियों में कितने लोगों ने लूप लगवाया, है, कितने लोगों ने बन्ध्यीकरण करवाया है—

यद्यदाचरति श्रेष्ठः तत्तदेवेतरो जनः

जब तक ग्राप इस कार्यक्रम को नहीं भ्रपनाते, तब तक दूसरे क्यों भ्रपनार्ये। यदि बन्ध्यीकरण भच्छी चीज है, तो पहले माप उसे भपनाइये, इस सदन के लोग ग्रपनायें, तब दूसरे भ्रपनायेंगे । मैंने भ्रख-बारों में पढ़ा था कि हमारे स्वर्गीय प्रधान मंत्री श्री लाल बहादूर शास्त्री के 12 बच्चे हैं। मैंने समाचारपत्नों में पढ़ा था, जैसे पढ़ा वैसा यहां पर कह दिया बच्चे वैसे ही पैदा नहीं हो जाते, जब बच्चों की मावश्यकता होती है तब स्त्री-पृश्व के सम्पर्क से बच्चे पैदा होते हैं, न कि बैसे ही पैदा हो जाते हैं। जब राष्ट्र को बच्चों की जरूरत हो तब घापको वण्यों को देना चाहिये. ब्रह्मधर्य का पालन करना जो माल बाजार में पहले ही बहुत सारा पड़ा हो, उसको भीर ज्यादा तैयार करते चले जाय, यह ठीक नहीं है। भापको बाजार को देखकर माल को पैदा करना चाहिये। इस समय एक मिनट में 15 बच्चे पैदा हो रहे हैं और चार मरते हैं, इस तरह से 11 बच्चे रहते हैं। 35—40 लाख जनसंख्या बढ़ती चली जा रही है, इस खाख समस्या का समाधान कौन कर सकता है. किसके हाथ में शक्ति है जो इसको कर सकेगा, यह धापको स्वयं करना होगा। किसने धापको प्रेरणा दी है कि भाप बच्चे पैदा करें, क्यों बढ़ाते हो जन संख्या कां, यह तो धापको ध्रपने हाथ की चीज है, इसको रोकने के लिये धापने उपर नियन्त्रण करो।

इसी तरह से देशी भौषधियों के सम्बन्ध में मुझे निवेदन करना है। जब मुसलमान यहां पर नहीं घाये थे, तब यहां पर युनानी नहीं थी, जब संग्रेज नहीं साये बे, तब एलोपेबी नहीं बी, तो क्या यहां केलोग दवानहीं जानते थे? मैं गारन्टी के साथ कह सकता हुं, निश्चित रूप से कह सकता हूं, निविवाद कह सकता हूं उस समय 100 वर्ष से पहले कभी व्यक्ति मरानहीं करता था। अब इस प्रकार के तपस्वी ब्रह्मचारी राजे महाराजे यहां पर राज्य करते थे, मलेरिया होता नहीं या। म्राज जो इस देश में हो रहा है, वह सब भापकी कृपा से, भापकी दया-दृष्टि से हो रहा है। यदि भाप देश को सही रास्ते पर ने जाना चाहते हैं तो स्यायामशालायें खलवायें, एक भरव रुपया याजितना भी धन लगे, व्यायामशालाघों के बोलने में लगाइये। प्रत्येक नगर में, प्रत्येक मुहल्ल में, प्रत्येक गांव में, इसकी शिक्षा दी जाय, भोजन के लिये लोगों को जिला दी जानी चाहिये। भोजन साथे बिना घादमी जल्दी नहीं मरता, लेकिन भोजन बाकर जल्दी मर मकता है। एक सेर पानी भूझे देते रहिये, 90 दिन तक नहीं मरूना, एक सेद पानी के ब्राधार पर 90 थिन तक जिल्हा रह

[श्री रामेश्वराननः]

सकता हूं, लेकिन घोजन करके जल्दी मर सकता हूं। लोग कहते हैं कि हमको खाना उचित नहीं मिलता। पशु को देखिये, तूड़ा खाता है, घास खाता है, उसको खाकर कितना बलवान हो जाता है, कितना शक्तिकाली बन जाता है, घापकी घपनी जो शक्ति है...

सभापित महोबय: स्वामी जी, ध्रापका समय हो गया है, लेकिन दो मिनट ब्रौर दे रहा हुं।

श्री रामेश्वरानम्बः ग्रपनी पार्टी की तरफसे मिर्फर्मैं ही बोल रहाहं।

सभापनि महोदय ग्रापकी पार्टी के ग्राठ मिनट हैं।

भी रामेडबरानम्बः मैं जल्दी समाप्त करूंगा ।

खांच ग्रप-मिश्रण की समस्या ग्राज बहत बड़ी समस्या देश के सामने है। हम स्ति हैं परमेश्वर ब्यापक है, परमेश्वर चाहे व्यापक न हो लेकिन खाद्य व्यापक है। प्रत्येक प्रपमिश्ररा पदार्थ में झाज यह व्यापक रूप से फैली हर्द है लेकिन यह मंत्रालय इसको रोकने में सर्वेषा झसमर्थ रहा है, इसको रोक नहीं पाया है। एक सदस्य कह रहेथे कि 150 रु मासिक पानेवाला इंस्पैक्टर हजारों रूपया लेकर घर में घुसता है। जब भी कभी जांच होनी होती है, वह पहले से बता देता है कि भाज बड़ा भफसर **धाने वाला है।** उसका हर जगह से माह-बार बंधा हुन्ना है, मंत्री महोदय को इस बात का पता है कि इन लोगों का हर जगह बंधा हवा है, लेकिन कोई समाधान इस समस्या का नहीं हो पाया है।

पानी के सम्बन्ध में मैं मंत्री महोदया को बताना चाहता हूं। मेरी बहन, इस समय पानी की समस्या इतनी भयंकर है कि जिसका कोई हिसाब नहीं। मैं घापको राजस्थान धौर सारे हरियाना में से चस कर दिखलाऊं, कूमों की वहांपर बहुत कमी है। मीलों दूर पर कूएं हैं, स्नीर साप यह जानती हैं गांवों में पानी खीचने भीर भर कर लाने का काम दिवयों का है, तो साप देख लीजिये, कि सापके मंत्री बनने का क्या लाभ उनको हुसा है।

मैं एक ग्रन्तिम बात भी र कहना चाहता हं कि हरिजनों को पानी का जितना दख है . उतना किसी भौरको नहीं है। बहुत सारी जगहों पर ग्राज भी कथों पर चढकर पानी खींचने की उनको इजाजत नहीं है। वे बेचारे बैठे रहते हैं इस तपती हुई धुप में। कोई दया कर केपानी देजाय तो दे जाय नहीं तो प्यासे रह जाते हैं। मैं घापको बतलाना चाहता हूं कि करनाल केंडी० सी० को मैंने तीन गांवों के हरि-जनों के प्रार्थना-पत्र दिये---- विन्मल, खुखनी भीर बजीदा (जाटां)। एक वर्ष हो चुका दस बार हरिजन कल्याण विभाग में जाचुका है, बस यही कह देते हैं कि अब के मिलेगा, कुछों की मरमत के लिये, गरीबों के लिये जो पैसा है, वह उनको नहीं मिलता, उसको मोटे-मोटे हरिजनों की सभायें खा जाती हैं।

सभापति महोबय : श्रव खत्म कीजिये ।

डा॰ सुशीला नायर : हरिजन कल्याण विभाग स्वास्थ्य मंत्रालय में नहीं है।

श्री राजेश्वराजन्य: मैं प्रान्तम निवेदन करना चाहता हूं कि प्राप देसी, प्रौषधियों की जिला दें। प्राप विदेशी प्रौषधियों मंगवा कर महंगों न दें। प्रत्येक स्त्री-पुल्य को देहातों में जड़ी-बृटियों की शिक्षा मिले तो प्रापको इतने कालिज खोलने की जरूरत नहीं पड़ेगी। कालिज खोलकर चाहे एक एक व्यक्ति के साथ एक एक डाक्टर धूमता रहे इस समस्या का समाधान नहीं हो सकेगा। देशी जड़ी बृटियों की धाप प्रस्थेक व्यक्ति

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को शिक्षा दें।स्वास्थ्य तोसबका है. उसकी शिक्षा होनी चाहिये । ऋत् भनकल भोजनकी शिक्षा हो, स्यायाम की शिक्षा हो, इस तरफ म्रापको ध्यान देना चाहिये। यह जो बहुत सम्बा-चौड़ा कार्यक्रम प्रापने बनाया है, यह सारे का सारा व्याचे है।

Dr. P. Srinivasan (Madras North): Mr. Chairman, Sir, I must thank you for giving me an opportunity to speak on the Demands of the Health Ministry.

I must congratulate the Health Minister on the achievements of the Malaria Eradication Programme which is something probably unique in the history of India. In that connection I would like to point out that while malaria has been eradicated, his cousin-brother filariasis has been ten times on the increase. I am told that there is a National Filaria Scheme, but I want that it should be Filariasis National Eradication Scheme; if it could be taken up at that level, then, if not today, at least after some time that would give some results, and the Ministry could be congratulated then, if not by Srinivasan by at least his successors who come to this Parliament.

Aз regards medical colleges. must congratulate the Ministry for having given us 87 medical colleges.

An Hon. Member: It is 90 now.

Dr. P. Srinivasan: Of course, the report gives the number as 87. But if the number is actually 90, then T must thank the Ministry for that. In the Fourth Plan, there is the proposal for the establishment of new medical colleges including five regional colleges. I shall come to the question of the regional colleges a little later.

As regards family planning, the whole House has approved of it ex-

cept perhaps my revered friend Swami Rameshwaranand who may not agree with us. But I would like to remind the Swamiji that all of us here are not Swamijis; we are all grihasthas belonging to the materialistic world. So, family planning has become the sheet-anchor of the whole Even in the President's of India. Address to Parliament, family planning has figured prominently. Our beloved Prime Minister Shrimati Indira Gandhi speaks fervently about that and the Health Minister and the Health Ministry also are tackling it at the highest level.

Knowing as I do about family planning, I would like to point out that there are certain conventional methods of family planning. But which is the one that we are going to adopt? Probably sterilisation for a man or for a woman will be the idea! But is it practicable in the longer context? Therefore it is, I think, and rightly so, that the loop or the IUCD has been accepted. After the IUCD has been introduced I would like to know whether it has ever been seen by the so-called rural population who form about 80 per cent of our total population. In this connection, i would like to read out a few lines from an article in the A.I.C.C. Economic Review in which no less a person than Prof. Galbraith, a former Ambassador of the U.S.A. in India has this to say. The article says:

"As regards population control, Professor Galbraith recently made a speech in Harvard in which he said that there is nothing wrong with India's population control programme except that it has to be taken out of the hands of those who can talk about it and placed in the hands of those who can do something about it."

That is what Prof. Galbraith has to say. The article further goes on to Say:

"The 320 districts of India are divided into 5400 development [Dr. P. Srinivasan]

blocks; if we add the urban areas we have to deal with roughly 6000 units; if we can organise only 100 insertions of the IUCD loops per month per unit (which is entirely acceptable to our rural as well as urban population), then we can do 1200 per year per unit or 6000 per unit in 5 years, i.e. a total of 36 million which is about 40 per cent of our adult women population who are child-bearing women. It has been calculated by the U.N. team of experts who recently visited India that if we can accomplish this in 5 years (and it is entirely feasible) we can reduce the rate of growth in population by 8 million per year. Then only the problem of food production will assume manageable proportions.

To do this job we need 6000 mobile motor vans fitted both as an ordinary dispensary and for the IUCD work and the service should be taken unobtrusively to the doors of our women from village to village and should be made free from all fuss and bother and should cost them not a paisa. With each vehicle we need a team consisting of two graduate doctors (one woman and one man) . . ."

-I shall come to the need for one woman doctor later on-

"....two trained nurses, and four women social workers. We have in India 75000 medical graduates and we produce every year 2000 women graduates and 4000 men graduates; we require only 2 year_s crop. It is no problem to gather together those teams if we are prepared to pay reasonable salaries."

You will kindly mark that the salaries are also important.

"This is not a health problem; this is a problem of organisation. There is no reason why this vital job of far-reaching significance which will very largely determine our survival as a free democracy should be treated as a little appendage to a Health Ministry which is already overburdened with the responsibility of looking after the medical and rublic health problems of this vast country with a population of 470 millions. The subject of ropulation control requires a whole time Ministry and a Minister who is one of our ablest administrators and a man of exceptional ability and drive.".

Shrimati Renuka Ray: Why only 'a man'?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandaran): 'Man' includes 'woman' also.

Dr. P. Srinivasan: If I may be permitted to mention something personal, before I came to attend the budget session of Parliament, I had written a personal letter to the Prime Minister, with a copy of it to the Health Minister in which I had pleaded that with all our eloquence and all our three Five Year Plans we had failed miserably. Two parallel lines will never meet. The food problem is always acute.

Shri D. C. Sharma: How many children has my hon. friend produced during these three Five Year Plans?

Dr. P. Srinivasan: I can easily answer my hon friend Shri D. C. Sharma

Mr. Chairman: The hon. Member's time is fleeting.

Dr. P. Srinivasan: I am coming to the subject proper.

During one of our talks, I suggested to the Health Minister that the admissions to the medical colleges should be at least 50 per cent of girls, because the girls would be more useful and more effective in the context of the IUCD. The House knows this, I am sure. and the House would surely agree with me when I say that no woman will ever go to a man for the introduction of the IUCD.

Therefore, my submission is that if more women are given admissions to the medical colleges, and if they could be trained and given facilities and all opportunities, and if a guarantee could also be taken from them that they will serve the rural population for five years, then we could solve the knotty problem of food shortage and equally the problem of family explosion which is going to cost us much.

I shall now pass on to another point.

Mr. Chairman: That should be the hon. Member's last point and then he should conclude.

Dr. P. Srinivasan: I would request you to kindly give me some more time.

Mr. Chairman: I am sorry that is not possible. There are a number of other hon. Members waiting.

Dr. P. Srinivasan: I have just completed one subject, and I am now passing on to the next subject.

Mr. Chairman: He can take one minute more and then conclude.

Dr. P. Srinivasan: As regards postgraduate medical education centres, it has been stated that there is a proposal to start five or six colleges all over India, Madras is fortunately one among them where 200 acres of land have been acquired near Advar and given by the Madras Government; it is up to the Central Government to give all the aid to them to start a regional post-graduate medica! education scheme which will solve the of medical problem education. Though we have 90 medical colleges today, there are many colleges where we do not have efficient men to teach the students about the purpose of medicine, surgery and midwifery. That is what Dr. Chandrabhan Singh has rightly said and I would like to emphasise it.

The last point. I am a member who comes from Madras City. In 1962, I raised this point about how even in an urban city like Madras you cannot get drinking water at the tail end, I belong to that tail end where I cannot get a pot of drinking water. Even today, in 1966, I do not get the Corporation filtered water; I can have only well water. That is my fate. I do not grumble because my constituents are also taking water, and as the humble representative of the dumb millions, I share that difficulty.

Look at the position of other rural populations, where, as some of my colleagues have rightly said, men and cattle drink the same water. After 18 years of independence, is this the achievement? Is this the achievent of achiement of Government? Is this the achievement of the Health Ministry? I am afraid this is cutting a sorry figure. I request that the Planning Commission, rather the whole Cabinet, should do some thinking on this and give that precious water which we 'Men never knew what water is worth till taught by pain'-that was Byron. That precious water for which people are yearning, the dumb millions, either in the rural or areas, should be given to them. Then they can get rid of bowel diseases like typhoid, enteric, colitis, dysentry. For this, they will be grateful to Health Minister and the Central Government.

बीनती सहीवराबाई राव : सभापति महोवय, मैं घपनी बहन को बघाई देती हूं कि पहले से इस देश के स्वास्थ्य में बहुत धन्तर पढ़ा है घौर इस सम्बन्ध में काम काफी घण्छा हुया है ।

यहां पर माननीय सदस्यों ने जो सुझाव रखे हैं वे सब जहरों के बारे में रखे हैं। मैं

[श्रीमती सहोदरावाई राय]

देहातों के सम्बन्ध में सुझाव रखंगी । बम्बई, कलकत्ता, दिल्ली, मद्राम ग्रादि में तो मेडिकल कालेज हैं, ग्रस्पताल हैं, घर घर में प्राइवेट डाक्टर जा सकते हैं इसलिये इन जगहों के लोगों को कोई तकलीफ नहीं है। ग्राप को देहातों की घोर ज्यादा ध्यान देना चाहिये जहां पर ग्रस्पताल नहीं हैं। दस, दस गांवों के बीच में एक एक ग्रस्पताल होना चाहिये क्योंकि वहां पर न जाने कितनी महिलायें डिलिवरी के समय बेमौत ही मर जाया करती हैं। वहां पर उन के स्वास्थ्य का ध्यान रखने के लिये कोई मुविधायें नहीं होतीं। मैं मंत्री महोदय से प्रार्थना करती हं कि ऐसे घादेश होने चाहियें कि जहां पर देहाती बसते हैं. किसान रहते हैं. जो कि हमारे लिये गल्ला पैदा करते हैं, मजदूरों के दल होते हैं. जो कि हर समय हमारे राष्ट्र को मदद देते रहते हैं. वहां पर ग्रस्पताल खोले जायें। शहर से दस बीस मील दूर जहां पर जंगल हैं, देहाती एरिया हैं, जहां पर किसानों की महिलायें स्वास्थ्य साधनों से विचत रहती हैं. ग्रस्पताल खोलने की योजनायें बननी चाहियें, वहां पर लेडी डाक्टर, नर्से धौर मिड वाइफ वगैरह रहनी चाहियें।

पुरुषों से महिलायें नरम होती हैं काम करने में धौर दूसरों से काम लेने में । भाज पुरुष लोग गहरों में देहातों में नहीं जाना चाहते हैं क्योंकि यहां पर हर प्रकार के भानन्द्र के साधन मिले हुए हैं। वह भन्मर सिनेमा जाया करते हैं। महिलायें ऐसा नहीं करती हैं। वह भ्रपना काम ज्यादा जिम्मेदारी से करती हैं। देहात वाले भी उन महिलाभों की भ्रष्किती तरह रक्षा करते हैं। वे कामों में उन का हाथ बटाते हैं भौर हर तरह की मदद देते हैं, मकान रहने के लिये देते हैं। ऐसा नहीं है कि जो गरीब लोग हैं वह उन की मदद नहीं करते। पुरुष डाक्टर इस लिये देहाों में जाना पसन्द नहीं करने कि शहर का जीवन दूसरी तरह का है। वे थोड़ो देर

तो घ्रस्पतालों में काम करते हैं, बाकी समय बाहर के मरीज देखते हैं धौर खब पैसा कमाते हैं। ग्रस्पतालों में जो दवायें होती हैं वह वे बाहर के मरीजों को देते हैं ग्रीर 20, 25 रु० फीस लेने के धलावा उस का दाम भी लेते हैं । ग्रस्पतालों में वे दवायें बेच ली जाती हैं। ग्रस्पतालों में इंजेक्शन की शीर्श नहीं बच पाती है। कोई मरीज जाता है तो पानी ले कर पिला देते हैं घौर कहते हैं कि चले जाम्रो ग्रीर इंजेक्शन ले कर ग्राम्रो । माज जो भी गरीब जनता है उस को ग्रस्पताल से दवायें कम मिलती हैं। जो डाक्टर झौर नसें होती हैं वे उन को वहां से निकाल देती हैं भौर वहां पर उन के लिये कोई बन्दो-बस्त नहीं होता है। भ्राप को गरीब लोगों के हक में कदम उठाना चाहिये ग्रीर ग्रस्पताल में ही गरीबों को दवायें मिल जायें धीर इंजेक्शन वगैरह लग जायें, इस का पूरा बन्दोबस्त होना चाहिये । डाक्टर लोग सोचते हैं कि कोई भी उन का कुछ बिगाड नहीं सकता है। कभी कोई बात होती है तो कह देते हैं कि जाम्रो रिपोर्ट करो । डाक्टरों की एक यनियन सी बन गई है ग्रीर नीचे श्राया से ले कर ऊंचे में सिविल सर्जन तक उस में हैं जो किसी की सुनते नहीं हैं। धगर लिखा पढी की जाये तो झगडा होता है।

पाज देहात की महिलायें जब घस्पताल में जाती हैं तो उन से कह दिया जाता है कि चारपाई नहीं हैं। डिलिवरी के केस घाते हैं तो उन के लिये पलंग नहीं होते हैं। शहर वाली घौरतों को तो घादेश दे सकते हैं कि वह घपनी चारपाई ले घायें घौर वापस जाते समय उन को लेते जायें। लेकिन देहात के डिलिवरी केस जो घाते हैं उन को तो कभी कभी जमीन पर ही डाल दिया जाता है घौर घक्सर केसेज वे मौत ही मौत के घाट उत्तर जाते हैं। मैं मंत्री महोदय से प्रार्थना करना चाहती हूं कि दूसरी जगहों पर पैसा खर्ष न कर के देहातों में स्वास्थ्य की मुविधायें ज्यादा बढ़ा दी जायें भ्रौर महिलाभ्रों की व्यवस्था खास तौर से की जाये। महिला ही महिला की तकलीफ को जान सकती है भ्रौर हमारी मंत्री जी भ्री महिला हैं।

मैं मंत्री महोदय से यह भी प्रार्थना करना चाहती हं कि देहातों में जो हरिजन मादिवासी मादि हैं उन को पानी की बडी क़लीफ होती है। उन के लिये पानी की कोई व्यवस्था नहीं है। उन को पीने का पानी मिलना चाहिये । ग्राज भी देहातों के भन्दर छत छात चलती है। जो ब्राह्मण हैं, दूसरी ऊंची जाति के लोग हैं वे जब पानी लेने जाते हैं तो छोटी जाति के लोग पानी नहीं भर सकते हैं। वे उन को कूंग्रों पर चढने भी नहीं देते हैं। खास तौर पर हरिजन ब्रादिवासी महिलाबों को तो बड़ी ही तकलीफ होती है। उन को दिन दिन भर कूंघों पर बैठे रहना पडता है । जब एक बहुन भर लेगी तो दूसरी बहुन भरेगी । हमारे हरिजनों तक में यह है कि भगर चमार पानी भर रहा होगा तो वह मेहतर को नहीं चढने देता ग्रीर ग्रगर मेहतर भर रहा होगा तो वह दूसरे को नहीं चढ़ने देगा । भगर मेहतर भर चुका होगा भीर बांसोर भर रहा होगा तो वह गडरिया को नहीं चढ़ने देगा । यह स्थिति है इसलिये देहात के हरिजनों ग्रीर भादि-वासियों की इस समस्या को ग्राप को दूर करना चाहिये । जहां गांवों में हरिजन रहते हैं, कहीं पर 200 हरिजन होते हैं, कहीं पर 400 हरिजन होते हैं, ऐसी जगहों पर कूएं खोदे जाने चाहियें जिस से इस कच्ट से उन सोगों की रक्षा हो सके।

मैं यह भी प्रार्थना करना चाहती हूं कि इस मंत्रालय को पुरुषों के बजाय महिना नसें, लेडी डाक्टर ज्यादा भरती करनी चाहियें क्योंकि वह देश की सेवा करने के लिये ज्यादा तैयार हैं। धाज पुरुषों को जगहों की कमी नहीं है और वह धा भी जाते हैं तो धपना प्राइवेट काम ज्यादा करते हैं। इसलिये पुरुषों से पहले महिलाओं को जगह मिलनी चाहिये। पुरुष तो धाज कल डाक्टर बनने के 192(Ai3LSD—8.

बाद प्रमरीका चले जाते हैं, जापान चले जाते हैं, इधर उधर घूमते रहते हैं लेकिन जो 'गरीब महिलायें पढ़ कर लेडी डाक्टर बनती हैं, मिडवाइफ बनती हैं, उन के लिये कहीं जाने का कोई साधन नहीं हैं। इसलिये इन स्थानों पर जहां तक हो सके महिलाओं को लिया जाना चाहिये। धौर उन को ध्रस्पतालों में जगह देनी चाहिये।

इस के साथ साथ मैं यह कहना चाहती हं कि ग्रस्पतालों में ऐसे ग्रादेश हों कि जो गरोब मरीज माते हैं उन्हें जरूर भरती किया जाये और उन के लिये पूरी व्यवस्था की जाये। हम ने सक्सर देखा है कि डाक्टर लोग उन को निकाल देते हैं। उन को बहां रखते नहीं हैं क्योंकि देहात के जो लोग होते हैं वह समझते नहीं हैं। उन के पास पैसा तो होता नहीं है इसलिये हर जगह लेडी डाक्टर भी उन की नहीं सुनती हैं। इसलिये धाप को कलकत्ता धौर बम्बई जैसे बडे-बडे शहरों को छोड़ कर देहातों की तरफ जाना चाहिये जहां पर स्वास्थ्य सेवा का मधिक विकास नहीं हम्रा है। महरों में तो प्राइवेट डास्टर हैं, लेडी डाक्टर हैं, सिविल मर्जन हैं जो कि घर घर जा सकते हैं। गहरों को ग्राज ग्रधिक ध्यान की ग्रावण्यकता नहीं है। भाज भाप का ध्यान देहात की ननता की तरफ जाना चाहिये क्योंकि वहां के लोग ग्रशिक्षित हैं। गहरों में तो सिर्फ 20 प्रतिशत लोग ही रहते हैं। देहात के लोगों को शिक्षा देने की ज्यादा भावश्यकता है। # ने परिवार नियोजन के सम्दन्ध में देखा कि उसकी लेडी डाक्टर हमारे यहां **मार्ड**'। हम ने चार पांच गांवीं की महिलाओं को इकटडा किय । लेकिन मध्किन से चार भौरतों ने लप लिये। वहां की भौरतें कहती हैं उन को डर लगना है ऐसा करने में। रगर देहातों के हक में यह योज स बतानी है तो दस गांबों के बीच में घाप एक लेडी डाक्टर और नर्स रिखये जिस में कि परिवार नियोजन का काम सहज और सञ्चे हप संचले।

[Shri Shinkre]

Shri Shinkre: In the first place, I want to submit that the time allotted for the demands of the Ministry of Health and Family Planning is very inadequate. The magnitude of problem both regarding health and family planning is such that even a ten hours debate would not be sufficient and adequate to discuss all the important aspects of this problem. Therefore, I would submit most respectfully, and I would plead before you, to seek the sense of the House to see whether the House would like to extend it by a few hours. I know we are very much in arrears regarding so many demands, but still let us discuss these demands which have already come on the calendar properly, and leave the remaining ones which have not appeared or will not be appearing on the calendar or will be guillotined.

Mr. Chairman: Let him take care of his time.

Shri Shinkre: To begin with, this year's report is fairly decent and good, and I am glad the Ministry has tried to cover as many points and as many problems as possible and given very valuable data regarding all such problems. But I feel that if some more careful revision had taken place, some of the minor mistakes would have been definitely avoided and averted.

At page 140, on the last two lines, it is mentioned:

"The next meeting of the Central Council of Local Self-Government is proposed to be held some time in January, 1966."

The Ministry ought to know that this report would be circulated some time in March, 1966. Under the circumstances, this statement of something which took place or may have taken place two months earlier has no justification in this report. That is to say. some little careful correction would have definitely averted this sort slipshods.

Going through the report, it is true that from page 58 onwards there is a

chapter on indigenous systems of medicine, but broadly speaking, I want to submit that the treatment given to these indigenous systems is very much stepmotherly, because, according to the admission of the report itself, out of the plan allocation of Rs. 1 crore for the Third Plan, they have spent only Rs. 56 lakhs during the first four years, and they intend spending the remaining Rs. 44 lakhs in this year of the plan. This sort of haphazard manner of spending the plan allocation itself either shows a gross neglect of the problem, or an improper co-ordination of the planning itself

Dr. M. S. Aney (Nagpur): Both.

Shri Shinkre: It may be both, but want to say that it is more the neglect that plays here part. Otherwise I do not understand why, after our late Prime Minister Nehru laid the foundation stone in 1962 of the Institute of History of Medicine that the Hamdard National Foundation of Delhi wanted to start here, four years have lapsed before this Ministry could see to it that some land is allocated to this institution. And the land that they require is only 100 acres. I do not think in the surrounding or neighbouring places of Delhi, there is shortage of such land that can be allocated to this institution to come into being. So, this long lapse of four years makes or compels me to say that there has been or there is some sort of stepmotherly treatment on the part of this Ministry regarding the indigenous systems of medicine.

The other thing in this connection that I want to refer to is what my hon. friend Dr. Mishra had passingly referred to. It is regarding the Unani colleges. I want to know from the Ministry how many colleges they have been able to add to the Unani system of medicine ever since independence, and how many which existed at the time of independence have disappeared in part or in whole.

The other point that I want to cover within the short time at my disposal is that something should be done regarding these indigenous systems of medicine to give them some incentive and official recognition. Otherwise, there will not be enough people coming up. I would suggest that in the service cadres of CGHS also Ayurvedic medical professionals or medically qualified men should be given a chance, a certain quota together with the qualified personel of the Allopath system, so that people would feel a definite incentive and would go increased numbers for the indigenous systems of medicine.

There is no doubt about the great development that these indigenous systems of medicine had in our country in the past ages. Especially, speaking of medicine as such, one canthat they had not deny seen big heights, and there is no point now in lessening the importance of the indigenous systems of medicine and only attaching added importance to western system of medicine, because there are so many problems of this country, especially in the region of health and family planning, that we might not be in a position to tackle them through this western system of medicine which requires resources which the country may not be in a position easily to lay hands on.

I think that several importance diseases have not deserved the necessary attention on the part of the Ministry.

Mr. Chairman: His time is up. will give him two more minutes.

Shri Shinkre: One important disease that is increasingly proving one of the greatest killers, and most treacherous killers, of mankind nowdays is cancer, and regarding this disease I do not see much that the Ministry has been doing. It is true they have referred in the report that in the Safdarjung Hospital there are about 60 beds for cancer, but that is not enough, and I would submit most respectfully that

every metropolitan town of our country must be provided with one cancer institute of the type of the Tata Memorial Institute, so that proper research facilities as well as medical attention are available to these patients, because cancer patients are such that if the disease is not detected in good time, they mostly become fatal cases, and we know very well how soon cancer develops to a stage where no cure is normally possible.

This time factor is so important that one does not know what to say and what not to say.

Mr. Chairman: The hon. Member may mention this and this should be done.

Shri Shinkre: Anyway, I would also submit to the hon. Health Minister that the time has come to think of some sort of compulsion regarding medical facilities in rural areas and endorsing the idea partially advanced by one of the hon. Members, namely that admission to our medical colleges should be subject to a bond signed by every student that after graduation he would spend at least five years in rural areas, and the Government should see to it that these people who go to the rural areas, who work as medical men, are given proper amenities besides hospitals and such other centres where they could employ their talents usefully.

Another two minutes?

Mr. Chairman: No.

Shri Shinkre: Thank you.

स्रीमती लक्ष्मीबाई (विकाराबाद) : माज लेडीज को बोलने का मौका मिलना बाहिए ।

सभापति महीदय : सब को मिलेगा ।

Shri A. N. Vidyalankar (Hoshiarpur): I do not want to be too critical and uncharitable or unchival-rous to the lady Health Minister by criticising too much or confining my [Shri A. N. Vidyalankar]

observations to the negative side of the Ministry's work. I have all the appreciation for the positive achievements of the Ministry. Because of the shortage of time, I will confine my observations only to negative side and to what has not been achieved. Health and education are two fields that are most necessary develop if we want our country to reconstruct and regenerate itself. So far as the health conditions are concerned, what is the perspective? What is the overall picture before us? Ac hon, friends have stated, we have so far laid more emphasis, I would say the most emphasis, on the curative side of the task. The preventive side has remained entirely neglected. Many of us had expected that our Health Minister who has a passion for service and had closely worked with Mahatma Gandhi knows how Gandhiji was deeply concerned about preventive aspect of health, especially rural health. We had expected that she would be able to infuse her enthusiasm and her passion for service into the other members of the Ministry. I find that the dynamism which is expected of this Ministry is so far lacking. It goes on with the routine and real enthusiasm and fervour are lacking. Many hon, Memben; referred to lack of sanitation, water shortage, pure water not being available, food adulteration and other matters. For instance, we thought that in the rural areas the problem of removal of garbage and nightsoil would be solved; we have not been able to solve these problems even in the cities. When the Jamuna water is supplied for gardening purposes, we find most foul sme!l coming out; the drains are emptying into the Jamuna river and that polluted water is being distributed emits foul smell. The filth is drained into the Jamuna. Many of us have that experience daily. If you go to the hotels and restaurants, you see insanitary conditions prevailing there. I do not know whether it is not the duty of the inspectors and officers to see to all these things. The health and education people perhaps do not realise or appreciate the harm that is done by the contaminated food served in the shops with the flies. Nobody looks into that. These shops are dirty and foul. These are elementary needs. These conditions will never be tolerated in any civilised country. In our country these things are being tolerated. We claim that there is a Health Ministry, and we are trying to eradicate many diseases. But these diseases are spreading. I think we are not paying full attention to these matters.

Then, what is our attitude towards Ayurved and Unani systems? The Indian Medical Association holds much influence with our Ministry. The attitude of this Medical Association can be judged from the speech that Dr. Shivpuri, the President of the organication, recently made before the members. He stated that the Ayurvedic system should be abolished; because it is an unscientific system, it should be altogether abolished. And these persons who have no faith in the indigenous system are practically directing, guiding and controlling the policy of the Ministry in respect of Avurveda and Unani systems. I am not a blind admirer of Ayurveda or Unani or any other indigenous system of medicine. But I should think that a person with a scientific attitude will try to find out the truth and he would approach the problem with a sense of humility. But the observation or the declaration that the system is unscientific, that it is bogus should be abolished altogether gives me an impression that the persons who made such remarks themselves lackattitude. ed scientific approach and That statement cannot be expected from any modern scientist. So, I think this attitude should change.

I would suggest that there should be some radical change in the attitude of this Ministry, and I would also suggest that a separate Ministry or at least a separate section in the Ministry should be created for Ayurvedic and Unani systems. A separate section should be created for dealing with matters and policies concerning Ayurvedic, Unani and other indigenous systems of medicine. They should manage hospitals and arrange also for the research in those systems, because I have lost faith in those who were blind admirers of the allopathic system and who just declare that the indigenous system was useless. I do not expect that such people can take care of the indigenous systems.

Now, let us judge the attitude of the Ministry. In the fourth Five Year Plan, we are opening 30 new medical colleges, but so far as the Ayurvedic colleges were concerned or the Unani institutions were concerned, the entire task has been left with the State Ministries.

Dr. M. S. Aney: The Ayurvedic College of Allahabad University has been destroyed.

Shri A..N. Vidyalankar: 1 know what the conditions in the State Ministries are and what influences work there. I think this attitude should change. My hon, friend Dr. Melkote was referring to the M.D. degree in Ayurvedic and other indigenous systems of medicine. I totally agree with him. Why should there be such discrimination between one system and the There should be absolutely other? no difference between one system and the other in this matter. I know that the Health Minister knows very well that Gandhiji was so much concerned about the cheapest medicine reaching the poorest person. He thought always in terms of the poorest person in the street, and he directed Dr. Satish Chandra Dasgupta to compile a dictionary of such medicines that the poorest people could use at home, and as to how these cheap medicines could be made easily available to them. Shri Dasgupta prepared a book under the guidance of Gandhiji. Much should be done on this line. But what is the Ministry doing in that tion? The cheapest medicine could be made available to the average person. Nothing is being done. Most of the socalled medical men-I say so because I have seen what unscientific attitude they have adopted—just think that these indigenous systems are of little use. They only ridicule them and scoff at them. This attitude should change, and I hope that the hon. Minister would take care of this and that she would work in the same spirit as Gandhiji wanted, for the reconstruction of our country.

Shri D. C. Sharma: I would like to know who Dr. Shivpuri is, who made that outrageous statement.

Mr. Chairman: Who is this Dr. Shivpuri?

Shri A. N. Vidyalankar: He presides over the Indian Medical Council.

Dr. Chandrabhan Singh: It is wrong information. He is not the President of the Indian Medical Council. It is entirely wrong information.

Dr. Sushila Nayar: If any individual gives an opinion, how are we concerned with it? How are we responsible for an individual's opinion?

Mr. Chairman: Shrimati Akkamma Devi.

Shrimati Akkamma Devi (Nilgiris):
Si:, I congratulate the Minister for the successful implementation of the malaria eradication programme and also small-pox eradication programme. I do hope that her practical approach and her call to the people of Delhi, when she inaugurated the family planning week, for a five year holiday from babies, would be implemented leading to a happy India.

The other day, inaugurating the two-day conference of State Chief Ministers and Agriculture Ministers, our Prime Minister said:

"Unless we achieve agricultural production rapidly, control our [Shrimati Akkamma Devi]

population and thus achieve selfsufficiency in the next few years, we will have forfeited the right to call ourselves a free country, let alone a great country."

However much we increase our production without controlling the population, we have to face repeated crises in finding food for our teeming millions. Family planning which lead to welfare of the family, is as important as food production. By solving the population problem through family planning we will be solving the food problem which leads to self-reliance and self-sufficiency in food.

Our population has exploded. According to the latest information given to us, I am quoting:

"India has only 2.2 per cent of the world's land, but as much as 12.8 per cent of the population. The population was 439 million in 1961 when the last ten-year census was taken. Between 1951 and 1961, it went up by 78 million. Population is going up at 2.5 per cent a year. At this rate, it would be 650 million in 1975-76 and 880 million in 1985-86."

Dr. Chandrasekhar, Director of the Indian Institute of Population Studies held that the big spurt in population is responsible for the deteriorating economic standard in India and India's population was expected to cross the 100 crore mark by the 2000's, whereas it had taken a 100 years for the world population to become 100 crores by 1830 and another 100 years to cross the 200 crore mark.

I am glad our government has launched many schemes. A network of family planning centres have been started both in urban and rural areas. Publicity and propaganda work has been undertaken. Also, the latest IUCD introduced in 1965 has produced good results, helping about 541746 women. But somewhere something is wrong. We have not implemented our family planning programme successfully. I do understand it is a delicate problem which has to be handled with care

and caution. If we want a happy and self-reliant India, if we want to look after the welfare of the women and children, this must be implemented.

I would like to give a few suggestions to implement the family planning programme. Firstly, there should be tull co-operation between the official and non-official workers, at levels right from the village to the State level. The ratio between official and non-official workers should be 1:2. Secondly, preference should be given to women workers with experience, because women understand women better. They win the confidence of women and they know how to handle the problem with patience and success. Thirdly, we should encourage voluntary institutions which come forward to take up this work. From the government, I find out of a total expenditure of Rs. 1096.63 lakhs for 1965-66 only Rs. 92.39 lakhs has been given as grant-in-aid to voluntary institutions. Encouragement is very necessary and incentives should be given to institutions. Only then these institutions will come forward to take up family planning work.

Fourthly, as Dr. Srinivasan and other hon. Members have suggested, just as we have a certain percentage of seats reserved for the weaker sections of our population, I request the hon. Minister to see that a certain percentage of seats in the medical colleges are reserved for girls alone, that too from the villages. When they complete their courses we will be able to utilise their services in the rural areas. They will be able to handle the problem carefully and help our family planning programme.

Another point is, we find from the report that in so many States there are hundreds of primary health centres without doctors. When such is the position, I request the hon. Minister to see that auxiliary nurses and

experienced midwives be trained in this IUCD programme so that this programme could be implemented during their domicilliary visits.

While speaking about admissions to medical colleges. I am just reminded about the Emergency Expansion Programme started during the Third Five Year Plan. I am happy that about 30 new medical colleges are coming up in the Fourth Plan period. This scheme is very useful. I am happy to see that it is being continued in the Fourth Plan. From the Report I find that out of 87 colleges-the hon. Minister just now said that the number is 90about 60 have additional admission facilities ranging from 100 to 200 and the rest ranging from 50 to 100 students. But the allocation to this expansion scheme is only Rs. 30 lakhs. This is very inadequate. I request the Minister to see that this amount is raised substantially to that all the 90 colleges in the country take up admissions ranging from 200 and above. This scheme is very useful. It not only helps deserving students seeking admissions to medical colleges, it will also help to solve the problem of dearth of doctors in the country.

Sir, in this limited time one does not know which point to take up and which to leave.

Mr. Chairman: She can pass on her points to other hon. Members of her party.

Shrimati Akkamma Devi: I take up only one more point and that is about water supply which is really very important. The working group has suggested an allocation of Rs. 300 crores for rural water supply schemes and a similar allocation is provided in the Plan for piped water supply to scarcity areas. The Special Investigation Divisions have also estimated an outlay of Rs. 600 crores for rural piped water supply in scarcity areas. But in the Fourth Plan the allocation has been brought down to only Rs. 371 crores. Out of this Rs. 246 crores is for urban

and Rs. 125 crores for rural areas. Out of this Rs. 125 crores for rural areas. Rs. 45 crores is earmarked for well construction programme. After these deductions are made, we have only Rs. 80 crores for water supply which is a necessity of life. You go to villages, go to adivasi areas, go to slum areas, you can see women with empty pots in queues. In the adivasi areas the surface of wells is green. It is really a problem in those areas. Sir, I come from a hill station. We are non-availability of suffering from drinking water. The season has just started. In Ootacamund we have no drinking water. When this is the position in hill stations you can just imagine the lot of people in other areas. Other hon. Members have also referred to the fact that for getting a cup of drinking water people rush to railway engines. My only request to the Planning Minister is not to cut this Let him re-consider the matter and give Rs. 600 crores water supply.

Sir, I have many more points. But as my time is up, I thank you for giving me this opportunity to speak on these Demands.

17 hrs.

Mr. Chairman: Shri Mohan Swarca

Shri S. M. Banerjee (Kanpur): Is the Minister likely to reply today?

Mr. Chairman: Not today.

श्री श्रोहन स्वष्ट्य (पीलीशीत) :
सप्तापित महोदय, हमारे सामने स्वास्थ्य श्रौर
परिवार नियोजन की मांगें हैं । स्वास्थ्य
का मतलब यह है कि भादमी दीर्घाय हो श्रौर
जब तक जीये तब तक सुख से जीये, सम्पन्न
रहे भौर खुनहाल रहे । यही स्वास्थ्य का
मतलब होता है । स्वास्थ्य के क्क्रे एसपैक्ट्स
हैं, एक क्योरेटिव भौर दूसरा प्रिवेटिव ।
जहां तक प्रिवेटिव एसपैक्ट का तास्थुक है
हमारे देश की सब से बड़ी मुसीबत यह है
कि इसकी भावादी दिनोदिन बढ़ती वा

श्री मोहन स्वरूप]

रही है। 1961 में इसकी माबादी 439 मिलियन थी जोकि 1971 में 555 मिलियन हो जायेगी श्रौर 1981 में 719 मिलियन हो जायेगी । जहां तक स्वास्थ्य का सम्बन्ध है हमारे सामने एक बहुत बड़ा सवाल यह भी है कि हमारे देश में डाक्टरों की बड़ी भारी कमी है। दसरे दवाओं की भारी कमी है और तीसरी चीज यह है कि ग्रस्पतालों में जगह की बड़ी कमी है। हर तरफ हमें कमी का सामना करना पड रहा है। 44 करोड़ की म्राबादी पर हमारे पास एक लाख डाक्टर हैं। ग्रगर एक हजार के लिए एक डाक्टर रखा जाये तो भी एक लाख चालीस हजार डाक्टर हमें चाहियें। उसी के साथ साथ कम्पाउंडरों भौर दूसरी तरह से जो भादमी हैं उनको मिला कर हमें 13 लाख 20 हजार मादमी भौर चाहियें।

सभापित महोदय : घच्छा हो जिन प्वाइंट्स पर प्रकाण डाला जा चुका है, उनको घाप टचन करें क्यों कि समय कम है।

श्री मोहन स्वरूप: जहां तक दवाओं का सम्बन्ध है बड़ी भारी कमी है। हमारे पीलीभीत में जो डिस्ट्रिक्ट भ्रस्पताल है उस में दस हजार रुपये दवाओं के लिए रखे जाते हैं। उसकी भावादी पच्चीस हजार है। यह भावादी सिर्फ शहर की है भीर छ: लाख भावादी उस सारे जिले की है। भ्रब भ्राप देखें कि दस हजार रुपये से क्या होता है। इस वास्ते मेरा निवेदन यह है कि एमें उम्मके लिए ज्यादा रुपये की व्यवस्था करनी चाहिये।

प्रथम पंचवर्षीय योजना में तकरीबन 140 करोड़ रुपये हमने खर्च किया, दूसरी योजना में 225 करोड़ और तृतीय योजना में 3418 कर्ते । यह रुपया हमारी धावण्यकताओं के हिसाब से बहुत कम था। मैं समझता हूं कि हमें भ्रब इसके लिए ज्यादा रुपया रखना चाहिये। धाप यह भी देखें कि जो लोग ध्रस्पतालों में जाते हैं, वहां बड़ी भीड़ रहती है मरीजों की भौर डाक्टर उनको ध्रच्छी तरह से एटेंड नहीं कर सकते हैं। स्टेट्समैन में पांच किस्तों में एक घ्राटिकल निकला था। उस में पूरा दिल्ली के ध्रस्पतालों का हाल था और बताया गया था कि कितनी ध्रमुविधा और परेशानी का वहां सामना करना पड़ता है।

Mr. Deputy-Speaker in the Chair.

1961 में 118.5 प्रतिदिन मरीज उनको देखने पड़ते थे। मैं समझता हूं कि प्राज 1966 में वह संख्या और भी बढ़ गई होगी। जब डाक्टरों के पास मरीजों की इतनी बड़ी भीड़ हो तो प्रच्छी तरह से वे उनको देख भी नहीं सकते हैं। इस वास्ते ग्राप को डाक्टरों की संख्या में बढोतरी करनी चाहिये।

खुणी बात है कि मैडीकल कालेजों की संख्या धापने बढ़ाई है। धाप ने 31 नये मैडीकल कालेज खोलने की चौथे प्लान में व्यवस्था की है। इससे डाक्टरों की संख्या बढ़ेगी धीर शिक्षण की ज्यादा सुविधायें उपलब्ध होंगी।

यूनानी, श्रायुर्वेदी भौर एलोपैथी के सिलसिले में एक कंट्रोवर्सी चलती है। एक किताब है "हैल्य इन इंडीपेंडेंट इंडिया"। इसका फोरवर्ड जवाहरलाल जी ने लिखा था। उसी से मेरे जो इसके बारे में विचार हैं, वे व्यक्त हो जायेंगे। मुझे श्रीधक कहने की जरूरत नहीं रह जायेगी। उन्होंने लिखा था:

"There is much controversy often about the place of the Ayur-vedic and Yunani systems. There can be no doubt that both these ancient systems of India have an honourable history and that they had a great reputation. Most people know also that even now they

have some very effective remedies. It would be wrong and absurd for us to ignore this accumulation of past knowledge und experience. We should profit by them and not consider them as something outside the scope of modern knowledge."

इससे साफ जाहिर हो जाता है कि इस सिलसिले में उनके विचार क्या थे। धायुर्वेदी धौर यूनानी को तरक्की देने का जहां तक सम्बन्ध है, हमारे मंत्रालय धौर मंत्राणी जी की नीति इससे बिल्कुल भिन्न है . . .

भी यद्मपाल लिह: मुद्ध भायुर्वेद को वह तरक्की देना चाहती हैं।

भी मोहन स्वरुप : हमारे सामने जो रिपोर्ट है उस में लिखा हुमा है :

"Instead today we have the Central Health Council's Resolution."

इसका सैशन महाबलेश्वर में हुआ था। इसको मैं पढ़ना नहीं चाहता हूं। यह बहुत लम्बा है। लेकिन इस में शुद्ध प्रणाली पर जोर दिया गया है। दूसरे यह कहा है कि इस प्रणाली से जो लोग शिक्षित होंगे वे कोई दूसरी दवायें इस्तेमाल नहीं कर सकेंगे, एलोपेथिक या दूसरी दवायें इस्तेमाल नहीं कर सकेंगे। यह एक खास बात इस में दी गई है। चार रिकोमेंडशंच हैं। मैं समझता हूं कि मंत्राणी महोदया खुद ही नहीं चाहती हैं कि आयुर्वेदी और यूनानी सिस्टम्स आगे बढ़ें और तरककी करें। मैं चाहता हूं कि इस तरह की जो चीज है, जो भिन्नता विचारों में है वह दूर हो और एक शुद्ध और मज्छी नीति इन प्रणालियों को प्रति झपनाई जाये।

हमारे उत्तर प्रदेश में चार घायुर्वेदिक कालेज हैं, एक हरिद्वार में है, एक पीलीभीत में है धौर दो धौर हैं। लखनऊ के छात्नों की घभी हाल में भूख हहताई हुई थी। उन्होंने इसको मांग की थी कि उनको किसी युनिवर्स्टी से सम्बद्ध किया जाये। साथ ही दो या चार लाख रुपये जो उनको मिलते हैं वे इस काम के लिए बिस्कुल नाकाफी हैं। पता नहीं उत्तर प्रदेश की मुख्य मंत्राणी या वहां के स्वास्थ्य मंत्री ने उनको क्या घाण्यासन दिया है। लेकिन मेरी मांग है कि ये जो घायुर्वेदिक कालेज हैं इनको यूनिवर्स्टींख से सम्बद्ध किया जाये। पूरे देश में इनको यनिवर्स्टींख के साथ सम्बद्ध किया जाये ताकि उनका विकास हो सके, समुचित व्यवस्था उनकी कोई हो सके।

एक चीज है जिस पर रोशनी नहीं डाली गई है। एयर एंड बाटर पौल्युशन के बारे में कुछ नहीं कहा गया है। यह हमारे देश की काफी बड़ी समस्या है। पौल्युशन चई चीजों से होता है। हवा का पौल्यणन कल कारखाने जो हमारे यहां चल रहे हैं उन से होता है। टांसपोर्ट में बद्धि हो रही है, उससे भा पौल्यशन हो रहा है। धमां जो निकलता है उससे हवा द्रवित हो जाती है। न्युविलयर ए⊹र्जी के कारण भी फाल घाउट होता है घीर उससे हवा दूषित होती है। इससे तरह तरह की बीमारियां फैलती हैं, क्षय रोग फैलता हु। यह समस्या तमाम जो वडे वडे शहर है जैसे कानपूर है, बम्बई है, कलकत्ता है, दिल्ली है तथा दूसरे शहर हैं, उनकी है। बहां पर कई प्रकार की बीमारियां बढ़ रही हैं। क्षय से लोग पीडित होते हैं। साथ ही साथ कंजेस्टिड हाउमिस हैं। उन में रहने की सुविधा नहीं होती है। मैं चाहता हं कि जोन बन जाने चाहियें ताकि जहां तक इंडस्ट्रीज का सम्बन्ध है या जहां पर धर्में का काम होता है, वे माबादी से दूर स्थापित की जा सकें। साथ ही साथ साइट सिलेकजन का काम भी होना चाहिये ताकि इंडस्टीज धाबादी से दूर स्थापित की जा सकें धौर पूर्ण से लोगों के स्वास्य पर जो बुरा ग्रसर पडता है, जो हिन पहुंचती है, बह न पहुंच सके, बुरा धसर न पय सके । उसी की साथ-साथ स्मोक कंटोल एरिया का फार्मेशन श्री मोहन स्वरूप]

होना चाहिये। य० के० भीर य० एस० ए० श्रादि देशों में एयर एंड बाटर पौल्युशन के मुताल्लिक कानुन हैं। लेकिन हमारे देश में इस तरह का कोई कानून नहीं है। यहां पानी नालियों में भरा रहता है। वह सड़ता रहता है। इसके झलावा फैक्टीज में से जो गंदा पानी निकलता है वह निदयों में जा कर पानी को गंदा कर देता है जिस को पीने से मछलियां भ्रादि मर जाती हैं। उस में से बदब भाने लग जाती है। उसको न जानवर श्रीर न श्रादमी पी सकते हैं। नदियों का सारा पानी खराब हो जाता है। इस वास्ते मेरा निवेदन है कि मंत्राणी महोदय का ध्यान इस भ्रोर जाना चाहिये भौर एयर भौर वाटर पौल्यशन के सिलसिले में कोई व्यापक कानन बनना चाहिये।

प्वाईट्स तो बहुत से हैं लेकिन समय न होने के कारण मैं समाप्त करता हूं और भाशा करता हूं कि इन बातों की भ्रोर जो मैंने कही हैं, घ्यान दिया जायेगा ।

Mr. Deputy-Speaker: How much time does the hon. Minister want for her reply?

Dr. Sushila Nayar: One hour.

Mr. Deputy-Speaker: The debate on the demands of this Ministry began at 1-13 P. M. and it should be over by 5-31 P. M.

Shri Sham Lai Saraf: There are a number of hon. Members who want to speak on these demands. She may reply tomorrow.

Mr. Deputy-Speaker: That means the time for other demands will be cut.

Dr. Sushila Nayar: I am in your hands, Sir. If some more hon. Members like to speak today, I may reply tomorrow.

Mr. Deputy-Speaker: What is the opinion of the Government? No whip is there.

श्री नि प्रव्यादव : इसके लिए समय बढ़ाया जाये ।

श्रीमती लक्ष्मीबाई: सेहत का विषय तो बड़ा महत्वपूर्ण विषय है ग्रीर इस पर तो बोलने का हमें ग्रवसर मिलना चाहिये।

Mr. Deputy-Speaker: Then, the time for other demands will be cut. I would like the Minister to begin her reply today. There is no time.

Shri Rajaram (Krishnagiri): My Party has not been given any chance.

Mr. Deputy-Speaker: Every Party cannot get a chance. Only four hours time is allotted. The time allotted for the Opposition Parties has already been spent.

Shri Rajaram: Some time is allotted for my Party also.

Mr. Deputy-Speaker: Every Party cannot get time.

Dr. Sushila Nayar: May I make a submission? The Chairman, before you, had indicated that a little more time would be given to Members to speak. If you have no objection, u few more hon. Members might be given time. In any case, my speech will be cut in the middle today. So I can answer tomorrow.

Mr. Deputy-Speaker: I shall call the Minister at 5.30 p.m. today. Shrimati Laxmi Bai.

श्चीमती लक्ष्मीबाई : उपाध्यक्ष महोदय, मैं भ्राप को धन्यवाद देती हूं कि भ्राप ने मुझे इस मंत्रालय की मांगों पर बोलने का मौका दिया । इस मंत्रालय को भी मैं धन्य वाद देती हूं कि उस में बड़ा भ्रच्छा काम हुमा है । जहां बहनें होती हैं वहां भ्रच्छा काम होता ही है । श्री सुरेन्द्रनाथ द्विवेदी (केन्द्रपाड़ा) : बहन को तो प्राइम मिनिस्टर बना दिया, ग्रीर क्या चाहती हैं।

श्रीमती लक्ष्मीबाई: जहां वहनें होती हैं वहां वह दिल लगा कर काम करती हैं। वह दूसरा साइड विजिनेस नहीं करती हैं। यह उनकी फितरत होती है, नेचर होता है, इस से भ्राप इन्कार नहीं कर सकते।

मैं ने यहां पर बहुत बहुस सुनी । सब लोग ठीक ही बात कहते हैं । हर साल हमारे यहां पांच, छः हजार डाक्टर बनते हैं फिर भी हमारा काम ठीक से नहीं चलता है यह बड़ी सीरियस बात है। जैसे माज मन्न की दिक्कत होती है भ्रीर हमारी समझ में नहीं भ्राता कि क्या करना चाहिये, उसी तरह से डाक्टरों की हम को ग्रावश्यकता है। भाज हम देखते हैं कि जो डाक्टर बनता है वह बाहर ही बाहर रहना चाहता है। चौथी प्लैन में हम 30 मेडिकल कालेज खोल रहे हैं। उन पर करोड़ों रुपये खर्च करने वाले हैं भीर उन में 11 हजार लोग हर साल ऐडमिशन लेंगे । लेकिन उस से फायदा क्या होगा । कुछ नहीं। मैं ने हैदराबाद में देखा है कि एम० डी॰ पास करने के पहले ही लोग दूसरी जगहों में चले जाते हैं। यह बहुत बुरी बात है। डाक्टरों के ऊपर ध्राप को कुछ रोक थाम करनी चाहिये। उन को कम से कम बारह वर्ष कहीं नहीं जाना चाहिये। ग्रगर जाते हैं तो उन को सारा खर्च बापस करना चाहिये । यह कानून बन जाना चाहिये भीर हर एक स्टेंट में यह कानून लाग होना चाहिये नहीं तो हमारा काम नहीं चल सकता है।

प्राप के मंत्रालय में बड़े बड़े लोग होते हैं, पढ़े लिखे होते हैं, तजुबेंकार होते हैं। वह क्यों कानून ऐसा नहीं बनाते हैं। गांवों में प्राज स्थित यह है कि प्रायुर्वेदिक को प्राप पसन्य नहीं करते हैं ग्रीर ग्रलोपैयिक बाक्टर वहां रहते नहीं हैं। ऐसी स्थिति में काम कैसे

चलेगा । माज माप मायुर्वेदिक को जरा भी प्रोत्साहन नहीं दे रहे हैं। जब तक भ्राप ग्रायुर्वेद को नहीं चलायेंगे तब तक हमारा काम नहीं चल सकता है। धाप को धायवेंद, युनानी भौर नेचर क्योर इन तीनों को .. बढ़ाना चाहिये भौर इन के ज्यादा से ज्यादा डाक्टर बनाने चाहियें। लेकिन इस के साथ यह जरूर करना चाहिये कि जो भी डाक्टर बनें उन के ऊपर यह रोक थाम रहे कि डाक्टर बनने के बाद वह बारह या चौदह साल तक बाहर प्रैक्टिस ज करे । यह कंट्रैक्ट होना चाहिये भौर भगर वह ऐसा नहीं करते हैं तो उतना पैसा उन से बापस लिया जाये। माज यह बड़ी बदिकस्मती की बात है कि एजकेशन खत्म होने के बाद जो बाहर जाते हैं वह बापस नहीं माते । माज हजारों लोग बाहर काम कर रहे हैं यह कितनी बुरी बात है।

इस के बाद मैं पानी की बात कहन। चाहती हं। पानी भादमी के लिये जरूरी चीज है लेकिन रूरल एरिया में माज पानी की कोई व्यवस्था नहीं है। मंत्री महोदय को इस पर ध्यान देना चाहिये। मैं जिस स्टेट से माती हूं वह प्रानी प्रिसेज की स्टेट है। थ्रोल्ड हैदराबाद स्टेट में पानी की कोई सहलियत नहीं थी । प्रव घट्टारह सालों से कुछ काम गरू हमा है लेकिन फिर भी वहां रायलसीमा के गांवों में पानी नहीं है। पानी के लिये हमारे यहां स्कीम बनाई गई है। हमारे यहां 80 म्युनिसिपैलिटियां हैं जिन में से 30 म्यनिसिपैलिटीज में पानी का इन्तजाम हो पाया है । हैदराबाद सिटी ऐसी है कि जब वहां कोई जाता है तो वहां से वापस नहीं माना बाहता । वहां की भ्रन्छी माबहवा है, ग्रच्छी खुराक है, ग्रच्छे लोग हैं। इस लिये हैदराबाद इतना बढ़ता जा रहा है । हैदराबाद में सेंट्रल इन्स्टिट्युट्स बन रहे हैं। पुराने जमाने में 12 लाख की पाप्लेशन थी प्रव 18-20 लाख हो गई है। इसलिये पानी के बारे में हमें सब्सिडी मिलनी चाहिये।

[श्रीमती लक्ष्मीबाई]

पांच रीजनल मेडिकल कालेज बनने वाले हैं। मैं समझती हं कि यह भ्राप ने बडा ग्रच्छा काम किया है । निजामाबाद, भांध्र प्रदेश में उस के लिये जगह पसन्द कर ली गई है। जुन में वहां कालेज शुरू करना है। लेकिन फंडस उस के लिये नहीं मिलते। मकान वगैरह भी नहीं बने हैं। भ्राप मेहरबानी कर के जल्दी काम कीजिये इस के लिये जिस में कि उस के लिये पैसा मिल जाये।

इस के बाद मैं टाउन प्लैनिंग के बारे में कहना चाहती हुं । हैदराबाद सिटी बहुत भ्रच्छी है। उसके लिये मास्टर प्लैन की तजवीज माई है। माप ने उस की 50 परसेन्ट को कबल भी कर लिया है। लेकिन इस के लिये सब्सिडी मिलनी चाहिये जल्दी से जल्दी। इस के लिये मैं मंत्रालय का श्रामार जरूर मानती हं भौर मंत्री जी को बधाई देना चाहती हुं।

जहां तक ट्रेनिंग का सवाल है, मैं कहना चाहती हं कि शिवेंशन इस वि बेस्ट क्योर । भाज भाप डाक्टर नहीं भेज सकते हैं, दवायें नहीं दे सकते हैं। सारी दिक्कतें हैं। इस लिये भाप का जो पैसा खर्च हो रहा है उस में चौचाई पैसा धाप प्रिवेंशन के लिये खर्च कीजिये । इसके लिये घाप बहनों को टेनिंग दीजिये । यहां पर हमारी एज्केशन की डिप्टी मिनिस्टर बैठी हैं, उन को मालम है कि ऐडस्ट एजुकेमन किस तरह से होती है। माप प्रिवेंशन की ट्रेनिंग के लिये भी सब्सिडी दे कर कोर्स शरू कीजिये। फर्स्ट ऐड के बाद भाप उन का इम्तहान लीजिये भौर बहनों को टेन्ड कर के प्रिवेंशन साइड में भेज दीजिये। माज हम देखते हैं कि हर दवाखाने में दो-दो सी भौरतें बच्चों को ले कर दवा के लिये क्यू में खडी रहती हैं। वह लाल पीली दवा ले कर घर झाती हैं। झगर बहनों को पेट के दर्द, कान के दर्द, फोड़े के दर्द के बारे में जानकारी दै तो जितना रश भाज दवाखानों के सामने

दिखलाई पड़ता है वह खत्म हो जायेगा। मेरी प्रार्थना यही है कि बहनों को एजुकेशन देने के लिये ग्राप को मेडिकल एजकेशन शरू करनी चाहिये ।

भाज फैमिली प्लैनिंग के बारे में लोग कहते हैं कि वह सक्सेसफूल नहीं हुई । यह इसलिये सक्सेसफूल नहीं हो रही है कि हमारी हेल्य विजिटरस जा कर कहती हैं ग्रीरतों से कि दवाखाने में ग्रा जाग्रो। हैल्थ विजिटरस में इतनी बुद्धि नहीं है कि वह उन्हें स्वास्थ्य व फैमिली प्लानिंग के विषय में महस्वपूर्ण बातें बतला सकें। म्राज न सिर्फ नालेज की जरूरत है बल्कि इस के लिये उन्हें दूसरों को भी प्रभावित करने वाली होना चाहिये। इस चीज को बंढाने के लिये जिस चीज की जरूरत है वह ग्राप क्यों नहीं करते हैं। रिलिजस माइन्हें इ पर्सन बन कर ही इस में काम करना होगा । इस के लिये एक्स्पीरिएन्स्ड, एजुकेटेड धौर रिलिजस माइन्ड होना चाहिये । ऐसे व्यक्ति के बोलने से ही दूसरों पर ग्रसर पडता है। जब हेल्थ विजिटरस जा कर बोलती हैं तो कोई उनकी बात सनता नहीं है। ग्राप को हर तरह से ग्रौरतों को इन्पश्एन्स करना चाहिये । इस लिये फैमिली प्लैनिंग के लिये प्रच्छी से भच्छी भौरतों को रखना चाहिये।

ग्रब ग्राप वेस्टेज की बात देखिये । भाज इतना वेस्टेज होता है जिस का ठिकाना नहीं है, भीर इस में मैं भी हिस्सा लेती हूं। ग्राज पता नहीं बुद्ध इन्स्पेक्टर्स क्या करते हैं। दिन दहाडे सडकों पर तेल से बनी चीजें बिकती हैं भौर उन पर धुल जमती रहती है। परसों मैं राजस्थान गई थी। वहां देखा कि लडडु पर, जलेबी पर, सड़क की घुल चिपक जाती है लेकिन कोई कुछ कहता नहीं। इस चीज की टेनिंग लोगों को देनी चाहिये। दिल्ली में ही ग्राप पहाइगंज चले जाइये। भाप को दिखलाई पड जायेगा कि वहां कितनी

सड़ी हुई चीजें बिकती हैं। उन पर घूल बैठती रहती है लेकिन कोई उस की रोक थाम नहीं करता है। ये चीज खाने से क्या स्वास्थ्य बन सकता है।

श्राखिरी बात मैं यह कहना चाहती हं कि भाप के यहां इतने बड़े बड़े दवाखाने हैं. इतने बड़े बड़े डाक्टर्स हैं. एक्स्पीरिएन्स्ड म्रादमी हैं। लेकिन वहां पर बेडस पर जो पेशेन्ट होते हैं उन को पूरी तरह खाना नहीं मिलता है। दवा दे रहे हैं लेकिन खाना नहीं देते हैं। पैसे जरूर लुटते हैं। सब कुछ वहां हिसाब से मिलता है। कहते हैं कि ग्रंडा भी माउंस के हिसाब से मिलना चाहिये। हर चीज वहां राशन कार्ड के हिसाब से मिलती है। वहां का राशन काई कैसा होता है. लिखा होता है चार घाउंस दाल, दो घाउंस मीठा, दो ग्राउंस तेल ग्रादि । लेकिन मैं ने एक दिन जा कर प्रैक्टिकली देखा कि 400 लोगों के लिये सत्तरह सेर तेल भाया । 400 लोगों का खाना बनता है तो उस के लिये सत्तरह सेर तेल भाखिर कैसे लग सकता है। इतना तो पानी भी नहीं पडता है। इतने की चोरी हो जाती है। अगर मेरे सामने माये तो मैं मश्किल से एक सेर तेल डालंगी। मैं जा कर दवाखानों में देखती हं कि क्या होता है। देखती हं कि पेशेन्ट हैं, श्रीरतें बैठी हैं श्रीर रोती हैं। विकाराबाद में टी॰ बी॰ सेनोटोरियम है। वहां जा कर भगर पूछती हं कि किस को ग्रंडा मिला तो हर के मारे बोलती नहीं। ध्रगर घाया से पुछा जाये तो कहती है कि हफ्ते में दो बार सर्वेरे ग्रंडा मिलता है। लेकिन मरीज से पूछो तो मालुम होता है कि एक ही मिलता है वह भी सब को नहीं। 25 लोगों में से 12 लोगों को मंडे दिये गये भौर भ्रसलियत यह कि 12 में से 6 मंडे खराब हो गये केवल 6 ही खाने काबिल थे। घव इस तरह से तो काम नहीं चलने वाला है। दरभ्रसल वहां सूप-रिन्टेंडेंट इनचार्ज भौर कंटैक्टर दोनों मिल कर बेईमानी करते हैं जोकि निहायत घनचित है भीर यह बेईमानी बंद की जानी चाहिए

भौर सक्त क़दम रोकने के लिये उठाने चाहिएं

उपाध्यक्त महोदय : श्रीमती ज्योत्सना चन्दा। मैं तीन मर्तवा घंटी बजा चुका हूं। माननीय सदस्या का समय समाप्त हो चुका है। मैं ने उन की एक प्रन्य बहन सदस्या को बुला भी लिया है भीर वह खड़ी हैं।

श्रीमती लक्ष्मीबाई: मैं बैठ जाती हूं। मैं मंत्री महोदया को उनके कामों के लिए, अन्यवाद देती हुई इस मंत्रालय के बजट अनुदानों को सपोर्ट करती हूं।

Shrimati Jyotsna Chanda (Cachar): In rising to support the Demands for Grants of the Ministry of Health and Family Planning, I would like to point out that the implementation has not been according to the schedule laid down by the Planning Commission. For instance, the Silchar Medical College, which was due in the Second Plan, has not been viable even after the Third Plan. I would request Government to take necessary steps so that the pre-clinical classes of the said Medical College are started from the next academic year.

I find from the Report of the Ministry that the target laid down by the Planning Commission for trained nurses is 40,000 whereas only 18,000 have been trained by the end of the Third Plan.

Dr. Sushila Nayar: She has not read the figures correctly; 45,000 are trained by the end of the Third Plan.

Shrimati Jyotsna Chanda: The schedule shows much more.

Dr. Sushila Nayar: No, exactly the same.

Shrimati Jyotsna Chanda: My experience is that in a small district like Cachar where nurses are trained, some are still unemployed. I personally feel there are deficiencies of

[Shrimati Jyotsna Chanda]

nursing personnel in some States, whereas there is surplus in other States. There being no coordination between States to absorb trained personnel, this has resulted in unemployment. In this regard, I request Government to look into the matter so that the services of trained personnel are properly utilised.

There is a shortage of medical men in the country, though Government are taking steps to open new medical colleges to meet the requirements of the country. Perhaps Government are also aware of the fact that a large number of medical graduates trained in foreign countries are working outside, only for the simple reason that the salary scales and amenities available to them in this country are much less than what they enjoy there. would like to impress upon Government the necessity of adopting ways and means to recall these medical personnel from abroad and provide suitable positions for them in the service of their motherland

It is unfortunate that whereas most of the sub-divisional and district hospitals in our country are being run without specialist medical personnel, these specialists are giving service to other countries. The Government of India should evolve a scheme by which every sub-divisional and district headquarters hospital should, be provided with specialist physicians and surgeons equipped with arrangements for the administration of the modern form of anaesthasia. Other clinical and surgical facilities should also be provided in these hospitals.

Moreover, antidotes for diptheria, polio, etc., for children should be provided free and extensively all over the country, as the measures taken now are far below the average requirement.

As regards TB, the incidence is not going down; in many areas it is increasing. Of course, there are some reasons which are beyond the control of Government. All TB patients cannot be admitted and treated in hospitals for lack of accommodation. But domiliciary treatment should be encouraged, providing them with medicines and better scope for nutrition so that they may become fit again.

It may not be out of place to mention. . . .

भी हुकम चन्द कछवाय (देवास) : उपाध्यक्ष महोदय, सदन में गण-पूर्ति नहीं है।

Mr. Deputy-Speaker: The bell is being rung-Now there is quorum. The hon. Member may continue.

Shrimati Jyotsna Chanda: It may not be out of place to mention here that the displaced T.B. patients are getting financial assistance for their treatment in my district of Cachar, but my sad experience is that this financial assistance is made in such a way that the patients cannot maintain the continuity of their treatment. I would request the Government that the payments be made in such a way that the patients can utilise it in continuity of their treatment.

I would like to say a few words about family planning. It is slowly being taken up by the people. Our rural people are mostly illiterate and are not conscious of the increasing birth rate in the country. They constitute 80 per cent of the people of India. They have to be educated in this regard that family planning will not only solve the food problem of this country but is an integral part of family welfare.

In this connection, may I suggest the utilisation of the services of the trained Dais to educate the people in rural areas, particularly the womenfolk, as to the utility and dire necessity of family planning. The Government has proposed to train 250,000 Dais in the Fourth Plan, and in this training the Government can easily add the subject of family planning so that the Dais can propagate family planning in rural areas and at the same time can give maternity and child welfare benefit to those areas.

I will take two or three minutes more.

Mr. Deputy-Speaker: No. no.

Shrimati Jyetsna Chanda: He has taken my time by quorum. I should not be victimised for that.

Mr. Deputy-Speaker: You have taken your full time.

Shrimati Jyotsna Chanda: I do not know the condition of other States regarding Dai training, but in Assam, at least in Cachar, it is still going on. But the scope of employment for them is very limited. So, I would request the Government to impress on all the State Governments to have Dai trained in family planning, and they may be employed at present in Anchalik Panchayats if it is not possible in the Goan Sabha level for educating the rural people in this regard.

The government have taken up research work in ayurvedic science research laboratories and standardisation of ayurvedic and unani drugs should be given further impetus and more laboratories at least one for each zone should be started. Homoeopathic medicine is the cheapest and within the reach of common The government should strive to set up at least Homoeopathic centres in Goan Sabha level. Homoeopathic medical council should be recognised and only qualified homoeopaths should be allowed to practice.

Before concluding, I like to mention about food adulteration for which enactments have been made very recently. I would request the government to impress upon the state governments that they might authorise corporations, municipalities and panchayats for proper implementation of the act so that adulteration of food and drugs are stopped for over.

I have been informed that there are separate wings for treatment such as ENT, eyes, etc. but no wing for orthopaedy either in Wellingdon or Safdarjung hospitals. At the same time I request the Government that Central Health Service rules be amended so as to enable CHS doctors in class II to get their promotion to class I after five years of service either in the Central Government or State Governments.

Shri Rajaram: Mr. Deputy-Speaker, the world leaders are thinking about population control. Population trol or disaster? This was the central theme which ran through two week U.N. World Population Conference concluded in September in Belgrade. The subject for discussion was how best to control and regulate the growth of world population. According to Dr. B. R. Sen, the director general of FAO if food availability does not keep pace with population growth at the present level of consumption by the end of the century the number of people subjected to hunger and malnutrition would be double of what it is today. If we do not control population, we will face hunger and malnutrition in the future. In our country people from the villages are gradually coming to the cities in search of jobs and work. This must be stopped. Government must give jobs in the villages itself by developing rural industries other facilities in the rural areas. A number of people live on roads in the cities; Madras is famous for that. A number of people are living on pathways and they do not know the ABCD of birth control or family planning. In Delhi there are big advertisements which say: use loop for family planning. It is good. I do not think simlple advertisement will attract married women to take to the loop. When a gentleman goes for vasectomy operation, he gets Rs. 20 or 25 as incentive. It happened in Madras, in my place. Two famous

[Shri Rajaram]

doctors were there; people came to know about vasectomy operation. The doctors went to the rural areas. One doctor conducted 90 operations; another 93 operations in one day. In this they get two things: one is, they get money for their food and the other is, they accept the policy of family planning. While gentlemen are get ting some remuneration for this kir of operation, why not ladies also get, who are comig forward to get loops for themselves? The Health Minister is a lady and she must not treat members of her own sex in a discriminatory way.

Dr. Sushila Nayar: Women get money for sterilization equally, or even more.

Shri Rajaram: As far as my State of Madras is concerned, it stands first in family planning, and unexpectedly we have followed this practice for a long time. But what has happened because of this. Nowhere in the world have people been punished yet because they are obedient to the Government or because they are lawabiding citizens of the country, out here, in this country, we have been punished. Let me say how. Last time, we sent 41 representatives to this Parliament. Now, because we have adopted this policy of the Government, that is, family planning, we are going to send only 39 representatives to this House in the next, ensuing elections. I do not know whether this Ministry has got any cont ol over this. But there is one thing: if you adopt such policies. I do not think family planning will be a fruitful one. So, I am requesting the Government to come forward with a statement that this kind of defect will be removed altogether and the State, especially, the people who are lawabiding and who are accepting the policy of the Government must be given more representation than others. Especially the rebel States like West Bengal and Kerala, who are not adopting family planning, are going to get more representation in this House next time. I am sorry to say this. But it is the real thing. When I asked the Delimitation Commission about it, they told me they are only allotting the seats according to the population. So, they have no control over all these things. Therefore, this defect must be removed.

I next come to the question of water supr'y. You know that the Members of U.is House felt the scarcity of water all ver the country. The Madras Government has formulated a scheme to take water from the Krishna in Andhra Pradesh. They have not shown any friendly attitude towards us, and so we formulated another plan to bring water from the Cauvery. We have submitted a plan to the Central Government and the State Government. In that connection, myself and the ex-Mayor of Madras Corporation, Shri Chitti Babu, met the Health Minister last year. Even now, there is no concrete step which has been taken by the Government. I do not know why. Madras city is growing: not only that. Even in regard to the Cauvery where from we taking the water, the water is from lake Viranam, near Tiruchirapalli. It is 180 miles away from Madras city. and on the way, all along these 180 miles, there are a number of villages and a number of municipalities. the Central Government comes forward with a measure to subsidise this plan, I can say boldly that all these rural areas could be given good drinking water facility. I request the Central Government not to delay this water scheme, because the Madras Corporation is under the DMK's control. I believe even now the majority of the population is guided by ageold beliefs and conditions regarding health and disease due to ignorance and a lack of sanitary knowledge. Health and disease have been associated with witchcraft, magic superstition. I am requesting the hon. Minister to ask the social organisations in this country to do rational

propaganda all over the country to avoid these hardships in the rural areas.

In the end, as far as the primary health centres are concerned, last year, in 1965-66, they had proposed to construct in Andhra Pradesh 97 primary health centres; they have constructed only 20. In Madras, they have proposed to construct 120, but they have constructed only 26. This must be looked into.

Regarding hospitals, here is acopoular Tamil magazine Kumudam which has published a photograph showing a big queue before the out-patient ward of the General Hospital. This is not situation in the General Hospital alone. The same situation prevails all over the country. I request that doctors must be doubled in the out-patient ward and a number of hospitals must also be constructed immediately by the Health Ministry.

My last request is each and every district must have a medical college.

Mr. Deputy-Speaker: The hon. Minister.

भी हुकम चन्द कड्याय : मंत्री जी जवाब दे रही हैं, कोरम पूरा करना चाहिये ।

Mr. Deputy-Speaker: The bell is being rung—Now there is quorum. The hon. Minister.

Dr. Sushila Nayar: Sir, I am very grateful to the hon. Members for the appreciation they have shown for the work of the Health Ministry and for some very constructive suggestions that have come from different quarters. I was very glad that there was universal support for the programme of family planning. Even Swamiji who made certain remarks and comments did not oppose family planning: he only wanted the family planning programme to be based on bramhacharya and celibacy. That is absolutely correct, coming from Swamiji. 192 (Ai) LS-9.

I would hope very much that not only on the floor of this House, but outside also he would carry the message of bramhacharys and self-control. After all, it is the sanyasis and religious teachers who can really nelp to carry this message to the common people.

So far as the Health Ministry is concerned, we are not at all anxious that artificial methods be used by those who can exercise sufficient self-control. We have given the first place to bramhacharya, moral values and self-control in this total programme, because apart from the good that it may do to the population problem, self-control exercised in one walk of life is going to help the people in all other walks of life also and they will be better citizens for that.

But, Sir, there are quite a substantial number of people who may not find this method sufficiently capable of producing the results that we want. It was very vividly brought out by a number of speakers how the population increase is going on in this country. The very fact that we are having such a large population increase is in other way a positive certificate for the achievements of the Health Ministry. Because of the success of the various health programmes death rate has gone down as a result of which the increase of population has become very obvious, very marked.

In order to check this population growth, then, it is necessary for the Health Ministry to take the necessary steps. It is quite obvious that the two aspects of the problem are in a way two faces of the same coin. On the one hand, it is necessary to bring down the death rate, to eliminate epidemics, to eliminate the causes of death that can be eliminated and, at the same time, it is necessary to check the birth rate.

Sir, it is the experience of the whole world that as health conditions improve, the death rate comes down [Dr. Sushila Nayar]

and as the socio-economic conditions improve further, the birth rate also comes down in course of time. But in India we are faced with the problem that if we are not able to decrease our birth rate fairly quickly, the increasing population will go on consuming the results of our Five Year Plans so that we shall be, so to say, running all the time in order to stand where we are. Therefore, in order to raise the economic standards and living standards of the people it has become necessary to lower the birth rate.

An hon. Member stated that family planning was a socio-economic problem and not merely a health problem. I think, Sir, he is right, because if the socio-economic standards are raised fairly quickly the birth rate will go down automatically. But the question is, that it is a vicious circle. If the birth rate does not come down the socioeconomic standards cannot rise vice versa. Therefore in order to improve the standard of living this vicious circle must be broken. Something has got to be done to lower the birth rate.

It was also said by one hon, Member, "why not have a separate Ministry of Family Planning?" It is not for me to comment on this, it is for the Prime Minister to decide. But if I may be permitted to explain the position, I would like to make it clear that while the educational aspects of family planning can be carried out by anybody and everybody, and in fact we are taking help from all sectors, from sister Ministries as well as social welfare organisations, so far as the provision of service is concerned it has got to be done by the health services, by the medical people. Therefore, whether it is the sterilisation programme of male or female, whether it is the intra-uterine contraceptive device, whether is the fitting of certain other types of contraceptives, the medical people come into the picture. And, situated as we are, it is only right and reasonable to expect the healthy organisation to take care of

that. That is why this programme continues to be the responsibility of the Health Ministry and will continue to be the responsibility of the Health Ministry.

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However, to give added impetus to this programme and to make our countrymen and everybody else realise that we attach the highest importance to this programme, a department within the Health Ministry has been created and we have a Secretary, a Commissioner and other staff to give the greatest possible push to this programme.

however, like to say that I would, the programme as it is, has been growing fairly rapidly. Family planning is one of those programmes where it takes time to build up the tempo and that tempo has been building continuously. To give an example, in the First Plan Rs. 65 lakhs were provided for this programme and Rs.14.65 lakhs were spent; that is, 22 per cent of the provision was spent. In the Second Plan Rs. 495 lakhs were provided and Rs. 215.5 lakhs were spent; so, the total expenditure was 43 per cent. In the Third Plan Rs. 2,698 lakhs or Rs. 26.9 crores were provided and against that Rs. 25.5 crores has been spent; so that 95 per cent has been spent. Everyone will agree that this is a very creditable performance.

Then I come to another thing. the First Plan there were 127 urban und 20 rural centres for family planning, making a total of 147 centres. In the Second Plan the number of urban centres was 757 and that of rural ones was 1,379, making a total of 2,136. In the Third Plan the total number of these centres, urban and rural, has come up to 20,743; so that it is a very substantial and considerable increase. Of these something like 18,000 are in the rural areas; so that we are not neglecting the rural areas as has been stated by one or two speakers in the course of the debate. I agree, however, that it is not merly the provision of these centres or the expenditure of money that can achieve the objectives. What is necessary is some kind of a personal approach to explain the whole philosophy to each individual and each family.

It was stated by one or two speakers that we should give primary importance to women workers in We have been doing that, but we find that in a number of cases, or I should say in a large number of cases, women are ready to take to family planning but the men do not like it and they oppose it. Therefore, the education of the male is as important as that of the woman if the programme is to be a success. It is for this reason that we have re-organised the whole scheme of things and under the re-organised pattern we have provided two basic workers per 10,000 of population or per 2,000 families.

My hon, friend, Shrimati Soundaram Ramachandran thinks that this is too big an area and foad and that we should have two basic workers per 5,000 of population. As soon as we are in a position to get two workers for 10,000 of popu'ation we shall certainly try to have the higher target of two per 5,000 of population. Of these two workers one should be a woman with the auxiliary nurse midwife type of training. We have not got enough of trained people available all over the country. Therefore we are taking some of those women who are capable of being trained at a later date. We recruit them, give them orientation training and put them in the field. Later they can be withdrawn in batches and given the longer training

Similarly, for the male workers we would like to use men with the sanitary inspector type of training, but we do not have enough of them. There-fore what we are doing is that we are taking some of the demobilised malaria workers and some of the other health workers, giving them the necessary orientation and are fitting them into this programme. Now, the woman worker goes to every family. If the woman is pregnant, she tells her what she should do to keep healthy. If she has a

little nursing baby, she tells her how to take care of that baby and she tells her, at the same time, how she can stop having more babies till such time she wants more babies. In other words, we have projected before our people that the family planning programme is the pivot for the achievement of health and happiness of each family unit. It is very important that there is some kind of a proper understanding and a proper re-assurance that if they have a few children, those few children have a reasonable chance to live up to be healthy adults and responsible citizens. That is what we are trying to do in this programme.

Apart from these two basic health workers per 10,000 of population, we are having one extension type of better trained person for every 20,000 of population. At the block level, per 60,000 of population, in some cases it may be more than 60,000 we are proposing two doctors, nurses and all the other necessary gamut of workers. In this fashion, through a network of basic health services. adequately strengthened, adequately trained, adequately equipped with the requisite facilities, we are trying to reach the message to each and every home in the country.

Similarly, for the urban areas, we have started having . . .

श्वी न० प्र० यादव : सिर्फ शहरों में ही इस तरह की व्यवस्था है या देहातों के लिए भी भाग ने की है ?

७।० सुशीला नायर : सिर्फ देहातों की ही मैंने बात की है। शहरों की धभी की ही नहीं है।

Similarly, for the urban areas, we are having a family planning unit for 50,000 of population and we want to follow the same type of pattern in the cities. Apart from this, having got the services, we need a large number of trained personnel and we have tried to intensify the training programmes also. In the First Plan, we

[Dr. Sushila Nayar]

trained 67 people; in the Second Plan, we trained, both short and long term courses, 3,645 and in the Third Plan, we have trained 42,125. We need much more—I agree—but the House will agree that the progress has been very substantial.

Apart from that, if you come to this question of services, in the First Plan, it was mostly the rhythm method; in the Second Plan, a little bit of other conventional contraceptives were introduced and in the Third Plan, we have gone forward in a big way for sterilizations on the one hand and the IUCD on the other. So far as sterilizations are concerned. in the First Plan, there was nothing at all; in the Second Plan, we had 1 static and 9 mobile units and in the Third Plan, we have 1,555 static and 188 mobile units. Similarly, with regard to the sterilization operations, in the First Plan, the number of sterilization operations was less than 2 lakhs, it was 1,52,097 by the end of the Second Plan and in the Third Plan, the number is something like 15 lakhs. The House will agree that it is a substantial progress. Similarly, for the IUCD or the Loop, in a short period that we have taken to it, we have something like 6 lakhs of women who have taken it and we hope that it will be possible to intensify this programme very much more in the coming months and in the coming years.

We have also gone forward to make ourselves self-sufficient so far as the supplies are concerned. So far as chemical contraceptives are concerned, we are practically self-sufficient. For rubber contraceptives, a factory is being set up near Trivandrum and for the IUCD loop a factory has been set up at Kanpur, which is producing something like 20,000 loops a day and the numbers will be increased so as to meet all our requirements.

There is one other difficulty . . .

Mr. Deputy-Speaker: The hon. Minister may continue her speech tomorrow.

18. hrs.

*INDIAN ACADEMY OF MEDICAL SCIENCES

Dr. Chandrabhan Singh (Bilaspur): It is my painful duty to raise this half-an-hour discussion on the reply given to Unstarred Question No. 1469 on the 3rd March, 1966. The question was:

"Will the Minister of Health and Family Planning be pleased to state:

(a) whether the Indian Academy of Medical Sciences has decided that Post-Graduate Examinations should be held for award of its membership;"

The reply was:

"Yes, Sir."

The second part of the question was:

"If so, Government's reaction thereto:"

The reply was:

"The Central Government see no objection to a corporate body prescribing any conditions for its membership."

The third part of the question was:

"whether the Indian Medical Council and the Indian Medical Association are opposed to it?"

The reply was:

"Medical Council of India are of the view that there should be

^{*}Half-an-Hour Discussion.

a separate statutory body for holding National examinations."

18.01 hrs.

[SHRI SHAM LAL SARAF in the Chair].

It is my painful duty because it raises a very important point. On the very face of it, the replies that were given were not factually correct. I am sure it has escaped the notice of the Health Minister because as far as the third part of the question is concerned, it is said that the Medical Council of India are of the view that there should be a separate statutory body for holding national examinations. It is a very well known fact that the Medical Council of India and the Indian Medical Association are both strongly opposed to any national examination being held by the Indian Academy of Medical Sciences. If you permit me, I may read out here the decision of the Executive Committee of the Indian Medical Association as well as decision of the Indian Medical Council. Both of them have categorically said that they are opposed to national examinations being held by a body of this type. This is a very important point. I do not know how that reply was given. If you permit me, I will read out that part of the reply given by the Executive Committee of the Indian Medical Council. Will you permit me, Sir?

Mr. Chairman: If it is not a lengthy one.

Dr. Chandrabhan Singh: I will place it on the Table of the House, if you permit me.

Mr. Chairman: Yes.

[The hon. Member handed the document at the Table—Placed in Library. See No. LT-6397/66].

Dr. Chandrabhan Singh: The point is this. The Indian Medical Association says that the Indian Academy of Medical Sciences was formed to recognize merit and thereby encourage research, and the examinations were not within its purview. This is part of the reply given by the Indian Medical Association:

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"The Indian Medical Association looks with disfavour on the contemplated move of the Academy to institute national examinations for granting post-graduate degrees in the form of Membership of the Academy."

The Medical Council of India also says the same thing:

"The Medical Council of India had earlier considered this question and had resolved that a statutory National Board of Examinations should conduct these examinations. Eminent specialists from all over the country at the Conference on Post-Graduate Medical Education convened during November. 1964, expressed the same opinion. But still ..."

This is the important part:

"... the Indian Academy of Medical Sciences has been planning to conduct National Examinations ...".

भी हुकम कम्ब कछवाय (देवास) नभापति महोदय, सदन में गणपूर्ति नहीं है।

Mr. Chairman: The bell is being rung.

There is no quorum. The House will now stand adjourned and will meet again at 11 a.m. tomorrow.

18.07 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 15, 1966/Chaitra 25, 1888 (Saka).